

C O N T E N T S

**Fifteenth Series, Vol. XXVII, Eleventh Session, 2012/1934 (Saka)
No. 1, Wednesday, August 8, 2012/Sravana 17, 1934 (Saka)**

<u>S U B J E C T</u>	<u>P A G E S</u>
ALPHABETICAL LIST OF MEMBERS OF FIFTEENTH LOK SABHA	vii-xxv
OFFICERS OF LOK SABHA	xxvi
COUNCIL OF MINISTERS	xxvii-xxxix
NATIONAL ANTHEM	2
MEMBERS SWORN	2
INTRODUCTION OF LEADER OF THE HOUSE	3
WELCOME TO PARLIAMENTARY DELEGATION FROM BHUTAN	4
OBITUARY REFERENCES	5-8
WRITTEN ANSWERS TO QUESTIONS	
*Starred Question Nos.1 to 20	11-72
Unstarred Question Nos.1 to 230	73-463

* Due to interruptions in the House, starred questions could not be taken up for oral answers. Therefore, these starred questions were taken as unstarred questions.

REFERENCE BY THE SPEAKER

Congratulations to sportpersons for winning medals for
India in London Olympics, 2012

464

MOTION FOR ADJOURNMENT

Illegal Infiltration into Assam and Large Scale Ethnic
Violence in Parts of Assam

465-468,
474-578

Shri L.K. Advani

468,
474-492,
577-578

Shri Paban Singh Ghatowar

493-498

Shri Shailendra Kumar

499-500

Shri Dara Singh Chauhan

501

Shri Basu Deb Acharia

502-506

Shri Sharad Yadav

507-511

Shri Tathagata Satpathy

512-515

Dr. M. Thambidurai

516

Shri Lalu Prasad

517-519

Shri Anant Gangaram Geete

520-524

Shri Prabodh Panda

525-527

Shri Narahari Mahato

528-529

Shri Joseph Toppo

530-531

Shri Badruddin Ajmal

532-535

Shri Manohar Tirkey

536-537

Shrimati Bijoya Chakravarty

538-541

Shrimati. Ranee Narah

542-545

Shri S.D. Shariq

546-550

Shri Asaduddin Owaisi

551-553

Shri E.T. Mohammed Basheer

554-555

Dr. Tarun Mandal

556-557

Shri Rajen Gohain

558-559

Shri. Sansuma Khunggur Bwismuthiary	560-565
Prof. Saugata Roy	566-570
Shri Sushilkumar Shinde	571-575
Motion – Negatived	578
PAPERS LAID ON THE TABLE	469-471
RESIGNATION BY MEMBER	472
VACATION OF SEAT IN LOK SABHA	472
MOTION RE: JOINT COMMITTEE TO EXAMINE MATTERS RELATING TO ALLOCATION AND PRICING OF TELECOM LICENSES AND SPECTRUM	473
MATTERS UNDER RULE 377	579-598
(i) Need to set up BSNL mobile towers and ensure their proper functioning in Pratapgarh Parliamentary Constituency, Uttar Pradesh.	
Rajkumari Ratna Singh	580
(ii) Need to immediately start renovation and repair work of Western Gandak Canal in Uttar Pradesh	
Shri Harsh Vardhan	581
(iii) Need to introduce e-passport facility for the common man immediately in the country	
Shri Jai Prakash Agarwal	582
(iv) Need to provide safe drinking water and toilet facilities separately for boys and girls in all schools in the country	
Shri Jagadambika Pal	583

- (v) Need to approve the proposal of Government of Haryana for drinking water supply project in southern parts of Haryana and sanction necessary funds for the project
- Shrimati Shruti Choudhary 584
- (vi) Need to send a Central Team to Andhra Pradesh to assess the drought situation in the State and to release funds to tackle the drought situation
- Dr. Manda Jagannath 585
- (vii) Need to set up more branches of Nationalised Banks in Thittakuddi and Pannadam towns of the Cuddalore Parliamentary Constituency, Tamil Nadu
- Shri. S. Alagiri 586
- (viii) Need to convert N.H. 75 into four lanes in the Gwalior Parliamentary Constituency, Madhya Pradesh
- Shrimati Yashodhara Raje Scindia 587
- (ix) Need to undertake desiltation work in Brahmaputra river and its tributaries to prevent occurrence of floods in Assam
- Shri Ramen Deka 588
- (x) Need to expedite completion of and operationalise the Guna-Etawah Rail Project
- Shri Ashok Argal 589
- (xi) Need to approve four-laning of Indore – Betul National Highway in Madhya Pradesh
- Shrimati Sumitra Mahajan 590

- (xii) Need to set up branches and ATMs of Nationalised Banks in each block of the Robertsganj Parliamentary Constituency, Uttar Pradesh
- Shri Pakauri Lal 591
- (xiii) Need to include urban agglomerations of Misrikh Parliamentary Constituency under Jawahar Lal Nehru National Urban Renewal Mission
- Shri Ashok Kumar Rawat 592
- (xiv) Need to accord special category status to Bihar
- Shri Mahabali Singh 593
- (xv) Need to set up an ESI hospital in Kanyakumari District, Tamil Nadu
- Shrimati Helen J. Davidson 594
- (xvi) Need to expedite the process of setting up an Indian Institute of Technology in Palakkad, Kerala
- Shri M. B. Rajesh 595
- (xvii) Need to provide adequate quantity of fertilizers to farmers in Maharashtra particularly in the Parbhani Parliamentary Constituency
- Shri Ganeshrao Nagorao Dudhgaonkar 596
- (xviii) Need to introduce a direct train from Trichirapalli to Bengaluru
- Shri P. Kumar 597
- (xix) Need to provide special financial assistance for the drought-prone areas of Maharashtra
- Shri Raju Shetti 598

**NATIONAL ACCREDITATION REGULATORY
AUTHORITY FOR HIGHER EDUCATIONAL
INSTITUTIONS BILL, 2010**

599-601

Motion to Consider

599-601

Shri Kapil Sibal

599-601

ANNEXURE – I

Member-wise Index to Starred Questions

621

Member-wise Index to Unstarred Questions

626

ANNEXURE – II

Ministry-wise Index to Starred Questions

627

Ministry-wise Index to Unstarred Questions

628

ALPHABATICAL LIST OF MEMBERS OF FIFTEENTH LOK SABHA

Aaron Rashid, Shri J.M. (Theni)
Abdullah, Dr. Farooq (Srinagar)
Acharia, Shri Basu Deb (Bankura)
Adhikari, Shri Sisir (Kanthi)
Adhikari, Shri Suwendu (Tamluk)
Adhi Sankar, Shri (Kallakurichi)
Aditya Nath, Yogi (Gorakhpur)
Adsul, Shri Anandrao (Amravati)
Advani, Shri L.K. (Gandhinagar)
Agarwal, Shri Jai Prakash (North East Delhi)
Agrawal, Shri Rajendra (Meerut)
Ahamed, Shri E. (Malappuram)
Ahir, Shri Hansraj G. (Chandrapur)
Ahmed, Shri Sultan (Uluberia)
Ajmal, Shri Badruddin (Dhubri)
Ajnala, Dr. Rattan Singh (Khadoor Sahib)
Alagiri, Shri M.K. (Madurai)
Alagiri, Shri S. (Cuddalore)
Amlabe, Shri Narayan Singh (Rajgarh)
Anandan, Shri M. (Viluppuram)
Ananth Kumar, Shri (Bangalore South)
Angadi, Shri Suresh (Belgaum)
Antony, Shri Anto (Pathanamathitta)
Anuragi, Shri Ghanshyam (Jalaun)
Argal, Shri Ashok (Bhind)
Aron, Shri Praveen Singh (Bareilly)
Awale, Shri Jaywant Gangaram (Latur)

Azad, Shri Kirti (Darbhanga)
Azharuddin, Mohammed (Moradabad)
Baal, Shri T.R. (Sriperumbudur)
'Baba', Shri K.C. Singh (Nainital-Udhamsingh Nagar)
Babar, Shri Gajanan D. (Maval)
Babbar, Shri Raj (Firozabad)
Badal, Shrimati Harsimrat Kaur (Bhatinda)
Baghel, Shrimati Sarika Devendra Singh (Hathras)
Bairwa, Shri Khiladi Lal (Karauli Dholpur)
Bais, Shri Ramesh (Raipur)
Baite, Shri Thangso (Outer Manipur)
Baitha, Shri Kameshwar (Palamau)
Bajwa, Shri Pratap Singh (Gurdaspur)
Bakshi, Shri Subrata (Kolkata Dakshin)
Baliram, Dr. (Lalganj)
Balmiki, Shri Kamlesh (Bulandshahr)
Bandyopadhyay, Shri Sudip (Kolkata Uttar)
Banerjee, Shri Ambica (Howrah)
Banerjee, Shri Kalyan (Sreerampur)
Bansal, Shri Pawan Kumar (Chandigarh)
Bapiraju, Shri K. (Narsapuram)
Barq, Dr. Shafiqur Rahman (Sambhal)
Basavaraj, Shri G. S. (Tumkur)
Basheer, Shri Mohammed E.T. (Ponnani)
Baske, Shri Pulin Bihari (Jhargram)
Bauri, Shrimati Susmita (Vishnupur)
Bavalia, Shri Kunvarjibhai Mohanbhai (Rajkot)
Beg, Dr. Mirza Mehboob (Anantnag)
Besra, Shri Devidhan (Rajmahal)

Bhadana, Shri Avtar Singh (Faridabad)
Bhagat, Shri Sudarshan (Lohardaga)
Bhagora, Shri Tara Chand (Banswara)
Bhaiya, Shri Shivraj (Damoh)
Bhoi, Shri Sanjay (Bargarh)
Bhonsle, Shri Udayanraje (Satara)
Bhujbal, Shri Sameer (Nashik)
Bhuria, Shri Kanti Lal (Ratlam)
Biju, Shri P.K. (Alathur)
Bishnoi, Shri Kuldeep (Hisar)
Biswal, Shri Hemanand (Sundargarh)
Bundela, Shri Jitendra Singh (Khajuraho)
Bwiswmuthiary, Shri Sansuma Khunggur (Kokrajhar)
Chacko, Shri P.C. (Thrissur)
Chang, Shri C.M. (Nagaland)
Chakravarty, Shrimati Bijoya (Guwahati)
Chaudhary, Dr. Tushar (Bardoli)
Chaudhary, Shri Arvind Kumar (Basti)
Chaudhary, Shri Jayant (Mathura)
Chauhan, Shri Dara Singh (Ghosi)
Chauhan, Shri Mahendrasinh P. (Sabarkantha)
Chauhan, Shri Prabhatsinh P. (Panchmahal)
Chauhan, Shri Sanjay Singh (Bijnor)
Chauhan, Shrimati Rajkumari (Aligarh)
Chavan, Shri Harishchandra (Dindori)
Chidambaram, Shri P. (Sivaganga)
Chinta Mohan, Dr. (Tirupati)
Chitthan, Shri N.S.V. (Dindigul)
Choudhary, Shri Bhudeo (Jamui)

Choudhary, Shri Harish (Barmer)
Choudhary, Shri Nikhil Kumar (Katihar)
Choudhry, Shrimati Shruti (Bhiwani-Mahendragarh)
Choudhury, Shri Abu Hasem Khan (Maldaha Dakshin)
Chowdhary, Shrimati Santosh (Hoshiarpur)
Chowdhury, Shri Adhir (Bahrampur)
Chowdhury, Shri Bansa Gopal (Asansol)
'Commando', Shri Kamal Kishor (Bahraich)
Das, Shri Bhakta Charan (Kalahandi)
Das, Shri Khagen (Tripura West)
Das, Shri Ram Sundar (Hajipur)
Dasgupta, Shri Gurudas (Ghatal)
Dasmunsi, Shrimati Deepa (Raiganj)
Dastidar, Dr. Kakoli Ghosh (Barasat)
Davidson, Shrimati J. Helen (Kanyakumari)
De, Dr. Ratna (Hooghly)
Deka, Shri Ramen (Mangaldoi)
Deo, Shri V. Kishore Chandra (Aruku)
Deora, Shri Milind (Mumbai-South)
Deshmukh, Shri K.D. (Balaghat)
Devi, Shrimati Ashwamedh (Ujjiyarpur)
Devi, Shrimati Rama (Sheohar)
Devegowda, Shri H.D. (Hassan)
Dhanapalan, Shri K. P. (Chalakudy)
Dhotre, Shri Sanjay (Akola)
Dhruvanarayana, Shri R. (Chamrajanagar)
Dhurve, Shrimati Jyoti (Betul)
Dias, Shri Charles (Nominated)
Dikshit, Shri Sandeep (East Delhi)

Dome, Dr. Ram Chandra (Bolpur)
Dubey, Shri Nishikant (Godda)
Dudhgaonkar, Shri Ganeshrao Nagorao (Parbhani)
Dutt, Shrimati Priya (Mumbai North-Central)
Elangovan, Shri T.K.S. (Chennai North)
Engti, Shri Biren Singh (Autonomous Distt. Assam)
Ering, Shri Ninong (Arunachal East)
Gaddigoudar, Shri P.C. (Bagalkot)
Gadhvi, Shri Mukesh Bhairavdanji (Banaskantha)
Gaikwad, Shri Eknath Mahadeo (Mumbai South Central)
Gandhi, Shri Dilipkumar Mansukhlal (Ahmadnagar)
Gandhi, Shri Rahul (Amethi)
Gandhi, Shri Varun (Pilibhit)
Gandhi, Shrimati Maneka (Aonla)
Gandhi, Shrimati Sonia (Raebareli)
Gandhiselvan, Shri S. (Namakkal)
Ganeshamurthi, Shri A. (Erode)
Gavit, Shri Manikrao Hodlya (Nandurbar)
Gawali, Shrimati Bhavana Patil (Yavatmal-Washim)
Geete, Shri Anant Gangaram (Raigad)
Ghatowar, Shri Paban Singh (Dibrugarh)
Ghubaya, Shri Sher Singh (Ferozpur)
Gogoi, Shri Dip (Kaliabor)
Gohain, Shri Rajen (Nowgong)
Gouda, Shri Shivarama (Koppal)
Gowda, Shri D.B. Chandre (Bangalore North)
Guddu, Shri Premchand (Ujjain)
Gulshan, Shrimati Paramjit Kaur (Faridkot)
Halдар, Dr. Sucharu Ranjan (Ranaghat)

Handique, Shri B.K. (Jorhat)
Haque, Shri Mohd. Asrarul (Kishanganj)
Haque, Sk. Saidul (Bardhaman-Durgapur)
Hari, Shri Sabbam (Anakapalli)
Harsha Kumar, Shri G.V. (Amalapuram)
Hasan, Shrimati Tabassum (Kairana)
Hassan, Dr. Monazir (Begusarai)
Hazari, Shri Maheshwar (Samastipur)
Hegde, Shri Anant Kumar (Uttar Kannada)
Hegde, Shri K. Jayaprakash (Udupi-Chikmaglur)
Hooda, Shri Deepender Singh (Rohtak)
Hossain, Shri Abdul Mannan (Murshidabad)
Hussain, Shri Ismail (Barpeta)
Hussain, Shri Syed Shahnawaz (Bhagalpur)
Islam, Sk. Nurul (Basirhat)
Jadhao, Shri Prataprao Ganpatrao (Buldhana)
Jadhav, Shri Baliram (Palghar)
Jagannath, Dr. Manda (Nagarkurnool)
Jagathrakshakan, Dr. S. (Arakkonam)
Jahan, Shrimati Kaisar (Sitapur)
Jain, Shri Pradeep (Jhansi)
Jaiswal, Dr. Sanjay (Paschim Champaran)
Jaiswal, Shri Gorakh Prasad (Deoria)
Jaiswal, Shri Shriprakash (Kanpur)
Jakhar, Shri Badri Ram (Pali)
Jardosh, Shrimati Darshana (Surat)
Jat, Shrimati Poonam Veljibhai (Kachchh)
Jatua, Shri Choudhury Mohan (Mathurapur)
Jawale, Shri Haribhau (Raver)

Jayaprada, Shrimati (Rampur)
Jena, Shri Mohan (Jajpur)
Jena, Shri Srikant (Balasore)
Jeyadurai, Shri S. R. (Thoothukkudi)
Jhansi Lakshmi, Shrimati Botcha (Vizianagaram)
Jigajinagi, Shri Ramesh (Bijapur)
Jindal, Shri Naveen (Kurukshetra)
Joshi, Dr. C.P. (Bhilwara)
Joshi, Dr. Murli Manohar (Varanasi)
Joshi, Shri Kailash (Bhopal)
Joshi, Shri Mahesh (Jaipur)
Joshi, Shri Pralhad (Dharwad)
Judev, Shri Dilip Singh (Bilaspur)
Kachhadia, Shri Naranbhai (Amreli)
Kalmadi, Shri Suresh (Pune)
Kamal Nath, Shri (Chhindwara)
Kamat, Shri Gurudas (Mumbai North West)
Karunakaran, Shri P. (Kasargod)
Karwaria, Shri Kapil Muni (Phoolpur)
Kashyap, Shri Dinesh (Bastar)
Kashyap, Shri Virender (Shimla)
Kaswan, Shri Ram Singh (Churu)
Kataria, Shri Lalchand (Jaipur Rural)
Kateel, Shri Nalin Kumar (Dakshina Kannada)
Kaur, Shrimati Preneet (Patiala)
Kaypee, Shri Mohinder Singh (Jalandhar)
Khaire, Shri Chandrakant (Aurangabad)
Khan, Shri Hassan (Ladakh)
Khandela, Shri Mahadeo Singh (Sikar)

Kharge, Shri Mallikarjun (Gulbarga)
Khatgaonkar, Shri Bhaskarrao Bapurao Patil (Nanded)
Khatri, Dr. Nirmal (Faizabad)
Khursheed, Shri Salman (Farrukhabad)
Killi, Dr. Kruparani (Srikakulam)
Koda, Shri Madhu (Singhbhum)
Kowase, Shri Marotrao Sainuji (Gadchiroli-Chimur)
Krishnasswamy, Shri M. (Arani)
Kristappa, Shri N. (Hindupur)
Kumar, Shri Ajay (Jamshedpur)
Kumar, Shri Kaushalendra (Nalanda)
Kumar, Shri Mithilesh (Shahjahanpur)
Kumar, Shri P. (Tiruchirappalli)
Kumar, Shri Ramesh (South Delhi)
Kumar, Shri Shailendra (Kaushambi)
Kumar, Shri Virendra (Tikamgarh)
Kumar, Shri Vishwa Mohan (Supaul)
Kumar, Shrimati Meira (Sasaram)
Kumaraswamy, Shri H.D. (Bangalore Rural)
Kumari, Shrimati Chandresh (Jodhpur)
Kumari, Shrimati Putul (Banka)
Kurup, Shri N. Peethambara (Kollam)
Laguri, Shri Yashbant (Keonjhar)
Lakshmi, Shrimati Panabaka (Bapatla)
Lal, Shri Pakauri (Robertsganj)
Lalu Prasad, Shri (Saran)
Lingam, Shri P. (Tenkasi)
Madam, Shri Vikrambhai Arjanbhai (Jamnagar)
Mahajan, Shrimati Sumitra (Indore)

Mahant, Dr. Charan Das (Korba)
Maharaj, Shri Satpal (Garhwal)
Mahato, Shri Baidyanath Prasad (Balmikinagar)
Mahato, Shri Narahari (Purulia)
Mahtab, Shri Bhartruhari (Cuttack)
Majhi, Shri Pradeep (Nabarangpur)
Majumdar, Shri Prasanta Kumar (Balurghat)
Maken, Shri Ajay (New Delhi)
Malik, Shri Jitender Singh (Sonepat)
Malik, Shri Sakti Mohan (Arambagh)
Mandal, Dr. Tarun (Jaynagar)
Mandal, Shri Mangani Lal (Jhanjharpur)
Mandlik, Shri Sadashivrao Dadoba (Kolhapur)
Mani, Shri Jose K. (Kottayam)
Manian, Shri O.S. (Mayiladuthurai)
Manjhi, Shri Hari (Gaya)
Maran, Shri Dayanidhi (Chennai Central)
Marandi, Shri Babu Lal (Kodarma)
Masram, Shri Basori Singh (Mandla)
McLeod, Shrimati Ingrid (Nominated)
Meena, Shri Namoo Narain (Tonk -Sawai Madhopur)
Meena, Shri Raghuvir Singh (Udaipur)
Meena, Dr. Kirodi Lal (Dausa)
Meghe, Shri Datta (Wardha)
Meghwal, Shri Arjun Ram (Bikaner)
Meghwal, Shri Bharat Ram (Sriganganagar)
Meinya, Dr. Thokchom (Inner Manipur)
Mirdha, Dr. Jyoti (Nagaur)
Mishra, Shri Govind Prasad (Sidhi)

Mishra, Shri Mahabal (West Delhi)
Misra, Shri Pinaki (Puri)
Mitra, Shri Somen (Diamond Harbour)
Mohan, Shri P.C. (Bangalore Central)
Mohapatra, Shri Sidhant (Berhampur)
Moily, Shri M. Veerappa (Chikkballapur)
Munda, Shri Karia (Khunti)
Munde, Shri Gopinath (Beed)
Muniyappa, Shri K.H. (Kolar)
Muttemwar, Shri Vilas (Nagpur)
Nagar, Shri Surendra Singh (Gautam Budh Nagar)
Nagpal, Shri Devendra (Amroha)
Naik, Dr. Sanjeev Ganesh (Thane)
Naik, Shri P. Balram (Mahabubabad)
Naik, Shri Shripad Yesso (North Goa)
Namdhari, Shri Inder Singh (Chatra)
Napoleon, Shri D. (Perambalur)
Naqvi, Shri Zafar Ali (Kheri)
Narah, Shrimati Ranee (Lakhimpur)
Narayanrao, Shri Sonawane Pratap (Dhule)
Narayanasamy, Shri V. (Puducherry)
Naskar, Shri Gobinda Chandra (Bangaon)
Natarajan, Shri P.R. (Combatore)
Natrajan, Kumari Meenakshi (Mandsaur)
Nirupam, Shri Sanjay (Mumbai North)
Nishad, Capt. Jai Narain Prasad (Muzaffarpur)
Noor, Kumari Mausam (Maldaha Uttar)
Ola, Shri Sis Ram (Jhunjhunu)

Owaisi, Shri Asaduddin (Hyderabad)
Pakkirappa, Shri S. (Raichur)
Pal, Shri Jagdambika (Domariyaganj)
Pal, Shri Rajaram (Akbarpur)
Pala, Shri Vincent H. (Shillong)
Palanimanickam, Shri S.S. (Thanjavur)
Panda, Shri Baijayant (Kendrapara)
Panda, Shri Prabodh (Midnapore)
Pandey, Dr. Vinay Kumar (Shrawasti)
Pandey, Kumari Saroj (Durg)
Pandey, Shri Gorakhnath (Bhadohi)
Pandey, Shri Rakesh (Ambedkar Nagar)
Pandey, Shri Ravindra Kumar (Giridih)
Pangi, Shri Jayaram (Koraput)
Paranjpe, Shri Anand Prakash (Kalyan)
Paswan, Shri Kamlesh (Bansgaon)
Patasani, Dr. Prasanna Kumar (Bhubaneswar)
Patel, Shri Bal Kumar (Mirzapur)
Patel, Shri Deoraj Singh (Rewa)
Patel, Shri Devji M. (Jalore)
Patel, Shri Dinsha (Kheda)
Patel, Shri Kishanbhai V. (Valsad)
Patel, Shri Lalubhai Babubhai (Daman & Diu)
Patel, Shri Nathubhai Gomanbhai (Dadra & Nagar Haveli)
Patel, Shri Praful (Bhandara-Gondiya)
Patel, Shri R.K. Singh (Banda)
Patel, Shri Somabhai Gandadal Koli (Surendranagar)
Patel, Shrimati Jayshreeben (Mahesana)
Pathak, Shri Harin (Ahmedabad East)

Patil, Dr. Padmasinha Bajirao (Osmanabad)
Patil, Shri A.T. Nana (Jalgaon)
Patil, Shri C.R. (Navsari)
Patil, Shri Danve Raosaheb (Jalna)
Patil, Shri Sanjay Dina (Mumbai North East)
Patil, Shri Pratik (Sangli)
Patle, Shrimati Kamla Devi (Janjgir-Champa)
Paul, Shri Tapas (Krishnanagar)
Pawar, Shri Sharad (Madha)
Pilot, Shri Sachin (Ajmer)
Potai, Shri Sohan (Kanker)
Prabhakar, Shri Ponnamm (Karimnagar)
Pradhan, Shri Amarnath (Sambalpur)
Pradhan, Shri Nityananda (Aska)
Prasada, Shri Jitin (Dhaurhara)
Premdas, Shri (Etawah)
Punia, Shri P. L. (Barabanki)
Purandeswari, Shrimati D. (Visakhapatnam)
Purkayastha, Shri Kabindra (Silchar)
Radadiya, Shri Vitthalbhai Hansrajibhai (Porbandar)
Raghavan, Shri M.K. (Kozhikode)
Raghavendra, Shri B.Y. (Shimoga)
Rahman, Shri Abdul (Vellore)
Rai, Shri Prem Das (Sikkim)
Raja, Shri A. (Nilgiris)
Rajagopal, Shri L. (Vijayawada)
Rajbhar, Shri Ramashankar (Salempur)
Rajendran, Shri C. (Chennai South)
Rajesh, Shri M.B. (Palakkad)

Raju, Shri M.M. Pallam (Kakinada)
Rajukhedi, Shri Gajendra Singh (Dhar)
Ram, Shri Purnmasi (Gopalganj)
Ramachandran, Shri Mullappally (Vadakara)
Ramasubbu, Shri S.S. (Tirunelveli)
Ramkishun, Shri (Chandauli)
Ramshankar, Prof. (Agra)
Rana, Shri Jagdish Singh (Saharanpur)
Rana, Shri Kadir (Muzaffarnagar)
Rana, Shri Rajendrasinh (Bhavnagar)
Rane, Shri Nilesh Narayan (Ratnagiri-Sindhudurg)
Rao, Dr. K.S. (Eluru)
Rao, Shri K. Chandrasekhar (Mahbubnagar)
Rao, Shri K. Narayan (Machilipatnam)
Rao, Shri Nama Nageswara (Khammam)
Rao, Shri Rayapati Sambasiva (Guntur)
Rathod, Shri Ramesh (Adilabad)
Rathwa, Shri Ramsinh (Chhota Udaipur)
Rawat, Shri Ashok Kumar (Misrikh)
Rawat, Shri Harish (Haridwar)
Ray, Shri Bishnu Pada (Andaman & Nicobar Islands)
Ray, Shri Rudramadhab (Kandhamal)
Reddy, Shri Anantha Venkatarami (Anantapur)
Reddy, Shri Gutha Sukhender (Nalgonda)
Reddy, Shri K.J.S.P (Kurnool)
Reddy, Shri K.R.G. (Bhongir)
Reddy, Shri M. Raja Mohan Reddy (Nellore)
Reddy, Shri M. Venugopala (Narasaraopet)
Reddy, Shri M. Sreenivasulu (Ongole)

Reddy, Shri S. Jaipal (Chelvella)
Reddy, Shri S.P.Y. (Nandyal)
Reddy, Shri Y.S. Jagan Mohan (kadapa)
Riyan, Shri Baju Ban (Tripura East)
Roy, Prof. Saugata (Dum Dum)
Roy, Shri Arjun (Sitamarhi)
Roy, Shri Mahendra Kumar (Jalpaiguri)
Roy, Shri Nripendra Nath (Cooch Behar)
Roy, Shrimati Shatabdi (Birbhum)
Ruala, Shri C.L. (Mizoram)
Sachan, Shri Rakesh (Fatehpur)
Saha, Dr. Anup Kumar (Bardhaman East)
Sahay, Shri Subodh Kant (Ranchi)
Sahu, Shri Chandu Lal (Mahasamund)
Sai, Shri Vishnu Dev (Raigarh)
Sai Prathap, Shri A.(Rajampet)
Sampath, Shri A. (Attingal)
Sangma, Kumari Agatha (Tura)
Sanjoy, Shri Takam (Arunachal West)
Sardinha, Shri Francisco Cosme (South Goa)
Saroj, Shri Tufani (Machhlishahr)
Saroj, Shrimati Sushila (Mohanlalgaon)
Satpathy, Shri Tathagata (Dhenkanal)
Satyanarayana, Shri Sarvey (Malkajgiri)
Sayeed, Shri Hamdullah (Lakshadweep)
Scindia, Shri Jyotiraditya M. (Guna)
Scindia, Shrimati Yashodhara Raje (Gwalior)
Selja, Kumari (Ambala)
Semmalai, Shri S. (Salem)

Sethi, Shri Arjun Charan (Bhadrak)
Shanavas, Shri M.I. (Wayanad)
Shantha, Shrimati J. (Bellary)
Sharma, Dr. Arvind Kumar (Karnal)
Shariq, Shri S.D. (Baramulla)
Sharma, Shri Jagdish (Jahanabad)
Sharma, Shri Madan Lal (Jammu)
Shekhar, Shri Neeraj (Ballia)
Shekhawat, Shri Gopal Singh (Rajsamand)
Shetkar, Shri Suresh Kumar (Zaheerabad)
Shetti, Shri Raju (Hatkanangle)
Shinde, Shri Sushilkumar (Solapur)
Shivaji, Shri Adhalrao Patil (Shirur)
Shivkumar, Shri K̃ alias J.K. Ritheesh (Ramanathapuram)
Shukla, Shri Balkrishna Khanderao (Vadodara)
Sibal, Shri Kapil (Chandni Chowk)
Siddeshwara, Shri G.M. (Davangere)
Sidhu, Shri Navjot Singh (Amritsar)
Singh, Chaudhary Lal (Udhampur)
Singh, Dr. Bhola (Nawada)
Singh, Dr. Raghuvansh Prasad (Vaishali)
Singh, Dr. Sanjay (Sultanpur)
Singh, Rao Inderjit (Gurgaon)
Singh, Shri Ajit (Baghpat)
Singh, Shri Bhoopendra (Sagar)
Singh, Shri Brijbhushan Sharan (Kaiserganj)
Singh, Shri Dhananjay (Jaunpur)
Singh, Shri Dushyant (Jhalawar)
Singh, Shri Ganesh (Satna)

Singh, Shri Ijyaraj (Kota)
Singh, Shri Jagdanand (Buxar)
Singh, Shri Jaswant (Darjeeling)
Singh, Shri Jitendra (Alwar)
Singh, Shri Kalyan (Etah)
Singh, Shri Mahabali (Karakat)
Singh, Shri Murari Lal (Sarguja)
Singh, Shri N. Dharam (Bidar)
Singh, Shri Pashupati Nath (Dhanbad)
Singh, Shri Pradeep Kumar (Araria)
Singh, Shri R.P.N. (Kushinagar)
Singh, Shri Radha Mohan (Purvi Champaran)
Singh, Shri Radhe Mohan (Ghazipur)
Singh, Shri Rajiv Ranjan Singh alias Lalan (Munger)
Singh, Shri Rajnath (Ghaziabad)
Singh, Shri Rakesh (Jabalpur)
Singh, Shri Ratan (Bharatpur)
Singh, Shri Ravneet (Anandpur Sahib)
Singh, Shri Rewati Raman (Allahabad)
Singh, Shri Sukhdev (Fatehgarh Sahib)
Singh, Shri Sushil Kumar (Aurangabad)
Singh, Shri Uday (Purnea)
Singh, Shri Uday Pratap (Hoshangabad)
Singh, Shri Umashankar (Maharajganj, Bihar)
Singh, Shri Vijay Bahadur (Hamirpur, U. P.)
Singh, Shri Virbhadra (Mandi)
Singh, Shri Yashvir (Nagina)
Singh, Rajkumari Ratna (Pratapgarh)
Singh, Shrimati Meena (Arrah)

Singh, Shrimati Rajesh Nandini (Shahdol)
Singh Deo, Shri Kalikesh Narayan (Bolangir)
Singla, Shri Vijay Inder (Sangrur)
Sinha, Shri Shatrughan (Patna Sahib)
Sinha, Shri Yashwant (Hazaribagh)
Siricilla, Shri Rajaiah (Warangal)
Sivaprasad, Dr. N.(Chittoor)
Sivasami, Shri C. (Tiruppur)
Solanki, Dr. Kirit Premjibhai (Ahmedabad West)
Solanki, Shri Bharatsinh (Anand)
Solanki, Shri Dinubhai (Junagarh)
Solanki, Shri Makansingh (Khargone)
Soren, Shri Shibu (Dumka)
Sudhakaran, Shri K. (Kannur)
Sugavanam, Shri E.G. (Krishnagiri)
Sugumar, Shri K. (Pollachi)
Suklabaidya, Shri Lalit Mohan (Karimganj)
Sule, Shrimati Supriya (Baramati)
Suman, Shri Kabir (Jadavpur)
Suresh, Shri Kodikkunnil (Mavelikkara)
Sushant, Dr. Rajan (Kangra)
Swamy, Shri Janardhana (Chitradurga)
Swamy, Shri N. Cheluvaraya (Mandya)
Swaraj, Shrimati Sushma (Vidisha)
Tagore, Shri Manicka (Virudhunagar)
Tamta, Shri Pradeep (Almora)
Tandon, Shri Lalji (Lucknow)
Tandon, Shrimati Annu (Unnao)
Tanwar, Shri Ashok (Sirsa)

Tarai, Shri Bibhu Prasad (Jagatsinghpur)
Taviad, Dr. Prabha Kishor (Dahod)
Taware, Shri Suresh Kashinath (Bhiwandi)
Tewari, Shri Manish (Ludhiana)
Thakor, Shri Jagdish (Patan)
Thakur, Shri Anurag Singh (Hamirpur, H.P.)
Thamaraiselvan, Shri R. (Dharmapuri)
Thambidurai, Dr. M. (Karur)
Tharoor, Dr. Shashi (Thiruvananthapuram)
Thirumaavalavan, Shri Thol (Chidambaram)
Thomas, Prof. K.V. (Ernakulam)
Thomas, Shri P.T. (Idukki)
Tirath, Shrimati Krishna (North West Delhi)
Tirkey, Shri Manohar (Alipurduar)
Tiwari, Shri Bhisma Shankar alias Kushal (Sant Kabir Nagar)
Tomar, Shri Narendra Singh (Morena)
Toppo, Shri Joseph (Tezpur)
Trivedi, Shri Dinesh (Barrackpur)
Tudu, Shri Laxman (Mayurbhanj)
Udasi, Shri Shivkumar (Haveri)
Upadhyay, Shrimati Seema (Fatehpur Sikri)
Vardhan, Shri Harsh (Maharajganj, U.P.)
Vasava, Shri Mansukhbhai D. (Bharuch)
Venugopal, Dr. P. (Tiruvallur)
Venugopal, Shri D. (Tiruvannamalai)
Venugopal, Shri K.C. (Alappuzha)
Verma, Shri Sajjan (Dewas)
Verma, Shri Beni Prasad (Gonda)
Verma, Shrimati Usha (Hardoi)

Vijaya Shanthi, Shrimati M. (Medak)
Vijayan, Shri A.K.S. (Nagapattinam)
Vishwanath, Shri Adagooru H. (Mysore)
Vishwanath Katti, Shri Ramesh (Chikkodi)
Viswanathan, Shri P. (Kancheepuram)
Vivekanand, Dr. G. (Peddapally)
Vundavalli, Shri Aruna Kumar (Rajahmundry)
Vyas, Dr. Girija (Chittorgarh)
Wakchaure, Shri Bhausahab Rajaram (Shirdi)
Wankhede, Shri Subhash Bapurao (Hingoli)
Wasnik, Shri Mukul (Ramtek)
Yadav, Prof. Ranjan Prasad (Pataliputra)
Yadav, Shri Arun (Khandwa)
Yadav, Shri Dharmendra (Badaun)
Yadav, Shrimati Dimple (Kannauj)
Yadav, Shri Dinesh Chandra (Khagaria)
Yadav, Shri Hukmadeo Narayan (Madhubani)
Yadav, Shri Anjankumar M. (Secundrabad)
Yadav, Shri Madhusudan (Rajnandgaon)
Yadav, Shri Mulayam Singh (Mainpuri)
Yadav, Shri Om Prakash (Siwan)
Yadav, Shri Ramakant (Azamgarh)
Yadav, Shri Sharad (Madhepura)
Yaskhi, Shri Madhu Goud (Nizamabad)

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Franciso Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Dr. Girija Vyas

Shri Satpal Maharaj

SECRETARY GENERAL

Shri T.K. Viswanathan

COUNCIL OF MINISTERS**CABINET MINISTERS**

Dr. Manmohan Singh	The Prime Minister and also in-charge of the Ministries/ Departments not specifically allocated to the charge of any Minister viz.: (i) Ministry of Personnel, Public Grievances and Pensions; (ii) Ministry of Planning; (iii) Department of Atomic Energy; and (iv) Department of Space.
Shri P. Chidambaram	The Minister of Finance
Shri Sharad Pawar	The Minister of Agriculture and Minister of Food Processing Industries
Shri A.K. Antony	The Minister of Defence
Shri Sushilkumar Shinde	The Minister of Home Affairs
Shri S. M. Krishna	The Minister of External Affairs
Shri Vilasrao Deshmukh	The Minister of Science and Technology and Minister of Earth Sciences
Shri Ghulam Nabi Azad	The Minister of Health and Family Welfare
Shri M. Veerappa Moily	The Minister of Power and Minister of Corporate Affairs

Dr. Farooq Abdullah	The Minister of New and Renewable Energy
Shri S. Jaipal Reddy	The Minister of Petroleum and Natural Gas
Shri Kamal Nath	The Minister of Urban Development
Shri Ajit Singh	The Minister of Civil Aviation
Shri Vayalar Ravi	The Minister of Micro, Small and Medium Enterprises and Minister of Overseas Indian Affairs
Shrimati Ambika Soni	The Minister of Information and Broadcasting
Shri Mallikarjun Kharge	The Minister of Labour and Employment
Shri Kapil Sibal	The Minister of Human Resource Development and Minister of Communications and Information Technology
Shri Anand Sharma	The Minister of Commerce and Industry and Minister of Textiles
Dr. C.P. Joshi	The Minister of Road Transport and Highways
Kumari Selja	The Minister of Housing and Urban Poverty Alleviation and Minister of Culture
Shri Subodh Kant Sahay	The Minister of Tourism
Shri G.K. Vasan	The Minister of Shipping
Shri Pawan Kumar Bansal	The Minister of Parliamentary Affairs and Minister of Water Resources

Shri Mukul Wasnik	The Minister of Social Justice and Empowerment
Shri M.K. Alagiri	The Minister of Chemicals and Fertilizers
Shri Praful Patel	The Minister of Heavy Industries and Public Enterprises
Shri Shriprakash Jaiswal	The Minister of coal
Shri Salman Khursheed	The Minister of Law and Justice and Minister of Minority Affairs
Shri V. Kishore Chandra Deo	The Minister of Tribal Affairs and Minister of Panchayati Raj
Shri Beni Prasad Verma	The Minister of Steel
Shri Mukul Roy	The Minister of Railways
Shri Jairam Ramesh	The Minister of Rural Development and Minister of Drinking Water and Sanitation

MINISTERS OF STATE (INDEPENDENT CHARGE)

Shri Dinsha Patel	The Minister of State of the Ministry of Mines
Shrimati Krishna Tirath	The Minister of State of the Ministry of Women and Child Development
Shri Ajay Maken	The Minister of State of the Ministry of Youth Affairs and Sports
Prof. K.V. Thomas	The Minister of State of the Ministry of Consumer Affairs, Food and Public Distribution
Shri Srikant Jena	The Minister of State of the Ministry of Statistics and Programme Implementation and Minister of State in the Ministry of Chemicals and Fertilizers
Shrimati Jayanthi Natarajan	The Minister of State of the Ministry of Environment and Forests
Shri Paban Singh Ghatowar	The Minister of State of the Ministry of Development of North Eastern Region and Minister of State in the Ministry of Parliamentary Affairs

MINISTERS OF STATE

Shri E. Ahamed	The Minister of State in the Ministry of External Affairs and Minister of State in the Ministry of Human Resource Development
Shri Mullappally Ramachandran	The Minister of State in the Ministry of Home Affairs
Shri V. Narayanasamy	The Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office
Shri Jyotiraditya M. Scindia	The Minister of State in the Ministry of Commerce and Industry
Shrimati D. Purandeswari	The Minister of State in the Ministry of Human Resource Development
Shri K.H. Muniyappa	The Minister of State in the Ministry of Railways
Smt. Panabaka Lakshmi	The Minister of State in the Ministry of Textiles
Shri Namo Narain Meena	The Minister of State in the Ministry of Finance
Shri M.M. Pallam Raju	The Minister of State in the Ministry of Defence
Prof. Saugata Roy	The Minister of State in the Ministry of Urban Development
Shri S.S. Palanimanickam	The Minister of State in the Ministry of Finance
Shri Jitin Prasada	The Minister of State in the Ministry of Road Transport and Highways

Shrimati Preneet Kaur	The Minister of State in the Ministry of External Affairs
Shri Harish Rawat	The Minister of State in the Ministry of Agriculture, Minister of State in the Ministry of Food Processing Industries and Minister of State in the Ministry of Parliamentary Affairs
Shri Bharatsinh Solanki	The Minister of State in the Ministry of Railways
Shri Mahadeo Singh Khandela	The Minister of State in the Ministry of Tribal Affairs
Shri Sisir Adhikari	The Minister of State in the Ministry of Rural Development
Shri Sultan Ahmed	The Minister of State in the Ministry of Tourism
Shri Choudhury Mohan Jatua	The Minister of State in the Ministry of Information and Broadcasting
Shri D. Napoleon	The Minister of State in the Ministry of Social Justice and Empowerment
Dr. S. Jagathrakshakan	The Minister of State in the Ministry of Information and Broadcasting
Shri S. Gandhiselvan	The Minister of State in the Ministry of Health and Family Welfare
Dr. Tushar Chaudhary	The Minister of State in the Ministry of Road Transport and Highways

Shri Sachin Pilot	The Minister of State in the Ministry of Communications and Information Technology
Shri Pratik Patil	The Minister of State in the Ministry of Coal
Shri R.P.N. Singh	The Minister of State in the Ministry of Petroleum and Natural Gas and Minister of State in the Ministry of Corporate Affairs
Shri Vincent H. Pala	The Minister of State in the Ministry of Water Resources and Minister of State in the Ministry of Minority Affairs
Shri Pradeep Jain	The Minister of State in the Ministry of Rural Development
Kumari Agatha Sangma	The Minister of State in the Ministry of Rural Development
Shri Ashwani Kumar	The Minister of State in the Ministry of Planning, Minister of State in the Ministry of Science and Technology and Minister of State in the Ministry of Earth Sciences
Shri K. C. Venugopal	The Minister of State in the Ministry of Power
Shri Sudip Bandyopadhyay	The Minister of State in the Ministry of Health and Family Welfare
Dr. Charan Das Mahant	The Minister of State in the Ministry of Agriculture and Minister of State in the Ministry of Food Processing Industries
Shri Jitendra Singh	The Minister of State in the Ministry of Home Affairs

Shri Milind Deora

The Minister of State in the Ministry of Communications
and Information Technology

Shri Rajeev Shukla

The Minister of State in the Ministry of Parliamentary
Affairs

LOK SABHA DEBATES

Vol. XXVII First day of the Eleventh Session of Fifteenth Lok Sabha No. 1

LOK SABHA

Wednesday, August 8, 2012/Sravana 17, 1934 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

NATIONAL ANTHEM

(The National Anthem was played.)

11.01 hrs

MEMBERS SWORN

MADAM SPEAKER: Secretary-General to call Members for Oath or affirmation.

SECRETARY-GENERAL: Shri M. Raja Mohan Reddy.

Shri M. Raja Mohan Reddy (Nellore, Andhra Pradesh)

Shrimati Dimple Yadav (Kannauj, Uttar Pradesh)

11.03 hrs

INTRODUCTION OF LEADER OF THE HOUSE

MADAM SPEAKER: Hon. Members, I have great pleasure in introducing the Leader of the House Shri Sushil Kumar Shinde. We extend to him our good wishes and wish him well and all success in his task.

11.04 hrs

**WELCOME TO PARLIAMENTARY DELEGATION
FROM BHUTAN**

MADAM SPEAKER: Hon'ble Members, I have to make an announcement.

On behalf of the hon. Members of the House and on my own behalf, I have great pleasure in welcoming His Excellency Mr. Namgay Penjore, Chairperson of the National Council of the Royal Government of Bhutan and members of the Bhutanese Parliamentary Delegation, who are on a visit to India as our honoured guests.

They arrived in India on Sunday the 5th August, 2012. They are now seated in the Special Box. We wish them a happy and fruitful stay in our country. Through them we convey our greetings and best wishes to His Majesty the King, His Majesty the fourth King, His Excellency, the Prime Minister and the friendly people of Bhutan.

11.05 hrs.

OBITUARY REFERENCES

MADAM SPEAKER: Hon. Members, I have to inform the House about the sad demise of our seven former colleagues Shri Ranjit Sinh Gaekwad, Shri Ganga Ram, Shri Lambodar Baliyar, Shri Bhanwar Singh Dangawas, Shri Pratap Singh, Shrimati Mrinal Gore and Shri Rajesh Khanna.

Shri Ranjit Sinh Gaekwad was a member of the Seventh and Eighth Lok Sabhas from 1980 to 1989 representing the Baroda Parliamentary Constituency of Gujarat.

A distinguished parliamentarian, Shri Gaekwad served as a member of the Public Accounts Committee during 1985-86. He was Chairman, House Committee, Lok Sabha during 1987.

A multifaceted personality, Shri Gaekwad was actively involved in various Trusts and Organizations working for development of fine arts, culture and music. He won many awards and prizes for music and paintings. He was honoured with "Gaurav award" by Gujarat State Academy for his outstanding contribution in the field of music.

Shri Ranjit Sinh Gaekwad passed away on 10th May, 2012 at the age of 74, in Vadodara, Gujarat.

Shri Ganga Ram was a member of the Eighth Lok Sabha from 1984 to 1989 representing the Firozabad Parliamentary Constituency of Uttar Pradesh.

An able administrator, Shri Ganga Ram served as member of Uttar Pradesh Planning Commission.

Shri Ganga Ram passed away on 23 June, 2012 at the age of 89, in Dehradun.

Shri Lambodar Baliyar was a member of the Fifth Lok Sabha from 1971 to 1977 representing the Bastar Parliamentary Constituency of Madhya Pradesh.

Shri Baliyar was also a member of Madhya Pradesh Legislative Assembly during 1980 to 1985.

Shri Lambodar Baliyar passed away on 26 June, 2012 in Raipur, Madhya Pradesh at the age of 83.

Shri Bhanwar Singh Dangawas was a member of the Fourteenth Lok Sabha from 2004 to 2009 representing the Nagaur Parliamentary Constituency of Rajasthan.

Shri Dangawas was also a member of Rajasthan Legislative Assembly during 1993 to 1998 and 2003 to 2004. He was Minister of State for Home Affairs in the Government of Rajasthan in 1998.

An able parliamentarian, Shri Dangawas served as a member of Standing Committee on Water Resources during 2007 to 2009.

Shri Dangawas had been honoured by the President of India with Police Medals for gallantry and for distinguished and meritorious Police Service.

Shri Bhanwar Singh Dangawas passed away on 2 July, 2012 at the age of 83.

Shri Pratap Singh was a member of the Ninth and Tenth Lok Sabhas from 1989 to 1996 representing the Banka Parliamentary Constituency of Bihar.

An able parliamentarian, Shri Pratap Singh served as member, Committee on Papers Laid on the Table and Consultative Committee, Ministry of Food Processing during 1990-91.

An agriculturist by profession, Shri Singh worked for the welfare of tribals and protection of environment and forests.

Shri Pratap Singh passed away on 5 July, 2012 at the age of 77, in Kolkata.

Shrimati Mrinal Gore was a Member of the Sixth Lok Sabha from 1977 to 1979 representing the Bombay North Parliamentary Constituency of Maharashtra.

Shrimati Gore was also a Member of Maharashtra Legislative Assembly from 1972 to 1977 and from 1985 to 1990. She served with distinction as Leader of Opposition in the Maharashtra Legislative Assembly.



An able parliamentarian, she served as a Member of Committee on Estimates and Library Committee in Lok Sabha.

Mrinaltai, as she was respectfully referred to, also earned the sobriquet 'Paniwali Bai' for her efforts in bringing drinking water supply to Goregaon, a Mumbai suburban area.

Shrimati Mrinal Gore passed away on 17 July, 2012 at Thane at the age of 84.

Shri Rajesh Khanna was a Member of the Tenth Lok Sabha from 1992 to 1996 representing the New Delhi Parliamentary Constituency of Delhi.

A consummate actor, hailed as the first superstar of Bollywood, Shri Khanna enthralled masses by his versatile and passionate acting.

Shri Rajesh Khanna passed away on 18 July, 2012 at the age of 69, in Mumbai.

We deeply mourn the loss of our friends and I am sure the House would join me in conveying our condolences to the bereaved families.

Hon. Members, you may be aware that more than 125 people are reported to have been killed and several missing in the worst-ever floods in the recent years in Assam affecting about 24 lakh people and causing large scale destruction and devastation of property and crops.

Assam has faced sporadic ethnic violence during the months of July and August in which 73 persons are reported to have been killed and 61 others injured, besides rendering about two lakh people homeless who are sheltered in 270 relief camps in the State.

In separate incidents, more than 100 pilgrims are reported to have died during Amarnath Yatra this year.

In a tragic road accident more than 39 pilgrims mostly Indians including ten women and a girl child were reported to have been killed and several others injured on 15 July 2012, when a bus after skidding off a slippery road plunged into a flooded canal in Nepal.

Thirty-two persons are reported to have been killed and 25 others injured when a fire broke out in a coach of the Chennai-bound Tamil Nadu Express near Nellore in Andhra Pradesh on 30 July, 2012.

More than 29 pilgrims including ten women and three children are reported to have been killed and about 45 injured in a collision between two trucks at Bhiwani in Haryana on 30 July, 2012.

In another incident, 27 persons are reported to have been killed and 26 others injured in a tragic road accident when a bus fell into a deep ravine at Chilhal village of Dehradun in Uttarakhand on 1 August, 2012. Thirty-four persons are reported to have been killed and several others missing in flash floods in the States of Uttarakhand, Himachal Pradesh, Jammu and Kashmir and Uttar Pradesh due to cloud burst on 4 August, 2012.

In a tragic shooting incident at Gurudwara in Wisconsin, USA on Sunday, 5 August, 2012, 6 persons including 4 Indian citizens and 2 American citizens of Indian origin were killed and 3 others injured.

The House expresses its profound sorrow on these tragedies and natural calamities which have brought pain and suffering to the families of the missing, injured and deceased.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed.

11.14 hrs.

The Members then stood in silence for a short while.



MADAM SPEAKER: Question Hour – Q. 1. Shri Sanjay Dina Patil.

... (Interruptions)

MADAM SPEAKER: I have received many notices of Adjournment Motion about Assam violence. I have accepted the notice of Adjournment Motion and we will take it up at 1200 noon sharp.

... (Interruptions)

11.17 hrs

At this stage, Shri Sansuma Khunggur Bwiswmuthiary and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

MADAM SPEAKER: We will take it up at 1200 noon.

... (Interruptions)

11.18 hrs

At this stage, Shri Badruddin Ajmal came and stood on the floor near the Table.

... (Interruptions)

MADAM SPEAKER: We are taking it up at 1200 noon.

... (Interruptions)

अध्यक्ष महोदया : आप बैठ जाइए। हमने इस विषय को स्वीकार कर लिया है।

... (व्यवधान)

MADAM SPEAKER: I have accepted the notice of Adjournment Motion.

... (Interruptions)

अध्यक्ष महोदया : हम इस विषय को बारह बजे लेंगे। अभी आप बैठ जाइए।

... (व्यवधान)

अध्यक्ष महोदया : हम इस विषय को बारह बजे ले रहे हैं।

...(व्यवधान)

MADAM SPEAKER: The House stands adjourned to meet again at 1200 noon.

11.20 hrs

*The Lok Sabha then adjourned till Twelve
of the Clock.*

12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Madam Speaker in the Chair)

REFERENCE BY THE SPEAKER

**Congratulations to sportpersons for winning medals for
India in London Olympics, 2012**

MADAM SPEAKER: Hon. Members, I am sure, all of you will join me in conveying our heartiest congratulations to Shri Vijay Kumar, Shri Gagan Narang and Ms. Saina Nehwal for bringing glory to the country by winning medals for India in different sports events in London Olympics, 2012.

Shri Vijay Kumar won silver medal during the final of men's twenty-five metre rapid fire pistol shooting event.

Shri Gagan Narang won bronze medal for the country in the final of Men's ten metre air rifle shooting event.

Ms. Saina Nehwal won bronze medal in the women's badminton singles event.

These accomplishments will inspire upcoming sportpersons across the country.

I am sure that the House would join me in conveying our best wishes to them and the Indian Olympic Contingent for their future endeavours.

12.02 hrs.

MOTION FOR ADJOURNMENT

**Illegal Infiltration into Assam and Large Scale Ethnic
Violence in Parts of Assam**

MADAM SPEAKER: Hon. Members, I have to inform the House that I have received nine notices of Adjournment Motion from Sarvashri Shailendra Kumar, Yogi Aditya Nath, S.K. Bwiswamuthiary, Anant G. Geete, L.K. Advani, Basu Deb Acharia, Sharad Yadav, Dr. Ram Chandra Dome and Shri P. Karunakaran regarding failure of the Government in assessing the situation arising out of the illegal infiltration into Assam and in curbing the large scale ethnic violence in BTAC area of Kokrajhar District, Dhubri and other districts wherein many persons have been killed and thousands have been displaced.

Yogi Aditya Nath has secured first place in the ballot to move the Motion. He has, however, requested me that, in his place, Shri L.K. Advani may be allowed to seek leave of the House to move the Adjournment Motion. I have, accordingly, allowed Shri Advani to move the Motion in the following form.

“Failure of the Government in assessing the situation arising out of the illegal infiltration into Assam and in curbing the large scale ethnic violence in Bodoland Territorial Administration Council area of Kokrajhar District, Dhubri and other districts wherein many persons have been killed and thousands have been displaced.”

Shri L.K. Advani may now ask for leave of the House.

... (*Interruptions*)

SHRI BASU DEB ACHARIA (BANKURA): Madam, the text of my Motion is different from what you have read.... (*Interruptions*) The text of the Adjournment Motion which I have tabled is different from what they have submitted.... (*Interruptions*)

MADAM SPEAKER: Nothing will go on record.

*(Interruptions) ... **

अध्यक्ष महोदया : आप सब बैठ जाइए। हर समय ऐसा नहीं होता।

... (व्यवधान)

अध्यक्ष महोदया : अजनाला जी, आप बैठ जाइए।

... (व्यवधान)

अध्यक्ष महोदया : आप क्या कर रहे हैं?

... (व्यवधान)

MADAM SPEAKER: Nothing will go on record.

*(Interruptions) ... **

SHRIMATI HARSIMRAT KAUR BADAL (BHATINDA): Madam, please mention whether you have received our notice or not and what you are doing about it... *(Interruptions)*

...

MADAM SPEAKER: Nothing will go on record.

*(Interruptions) ... **

अध्यक्ष महोदया : अभी कुछ नहीं हो सकता। I have taken it up and it is in the process.

... *(Interruptions)*

MADAM SPEAKER: Please understand the rules. The process has begun. Please do not interfere. Do not disturb as the process has begun.

... *(Interruptions)*

अध्यक्ष महोदया : अभी बैठ जाइए। आडवाणी जी, आप बोलिए।

... (व्यवधान)

MADAM SPEAKER: The process has begun. Please do not disrupt the process. You may have given the notice. Please sit down.

... *(Interruptions)*

डॉ. रतन सिंह अजनाला (खड्डर साहिब): हमारा एडजर्नमेंट मोशन कब लगेगा, हमें यह बता दीजिए।

* Not recorded.

अध्यक्ष महोदया : यह प्रोसेस ओवर हो जाए, इसके बाद आप पूछिएगा।

...(व्यवधान)

DR. RATTAN SINGH AJNALA : Madam, we have given the notice. ...

(Interruptions)

अध्यक्ष महोदया : बैठ जाइए।

...(व्यवधान)

MADAM SPEAKER: In the middle of the process, I am not going to disrupt it from the Chair. यह बिल्कुल ठीक नहीं है।

...(व्यवधान)

अध्यक्ष महोदया : आडवाणी जी, प्लीज़ आप बोलिए।

...(व्यवधान)

MADAM SPEAKER: If you do not want it, then you can continue with it.

... (Interruptions)

MADAM SPEAKER: No.

... (Interruptions)

MADAM SPEAKER: I can do nothing because you do not expect the Chair to break the rule and disrupt the procedure. I cannot do it. Let this be over. I will come back to your question, but not in the middle of this. Please try to understand.

... (Interruptions)

DR. RATTAN SINGH AJNALA : We have given the notice. ... (Interruptions)

अध्यक्ष महोदया : आप बैठ जाइए, मेरी बात समझिए। I will come back to you after this.

... (Interruptions)

MADAM SPEAKER: Nothing else will go on record.

(Interruptions) ...*

अध्यक्ष महोदया : अजनाला जी, मेरी बात सुनिए। आपका कोई एडजर्नमेंट मोशन नोटिस नहीं है, आपका नोटिस है सस्पेंशन ऑफ क्वेश्चन ऑवर का। Question Hour is over. Now, let us proceed

* Not recorded.

with the Adjournment Motion which has been put in process. Please do not disrupt. आडवाणी जी, प्लीज आप बोलिए। अजनाला जी, बैठ जाइए।

SHRI L.K. ADVANI (GANDHINAGAR): Madam Speaker, I seek the leave of the House for moving the Adjournment Motion regarding failure of the Government in assessing the situation arising out of the illegal infiltration into Assam and in curbing the large scale ethnic violence in BTAC area of Kokrajhar district, Dhubri and other districts where many persons have been killed and thousands have been displaced.

MADAM SPEAKER: Is the leave opposed? No.

So, leave is granted.

Under rule 61, the adjournment motion is to be taken up at 1600 hours or at an earlier hour. Under Rule 62 not less than two hours and 30 minutes are allotted for its discussion. In view of the large number of Members desirous of participating in the discussion, I think the discussion on the motion may be taken up immediately after Papers/Reports have been laid on the Table. I think, the House agrees.

SEVERAL HON. MEMBERS: Yes.

12.12 hrs

PAPERS LAID ON THE TABLE

MADAM SPEAKER: Now, Papers to be laid.

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): Madam, I beg to lay on the Table a copy of the All-India Institute of Medical Sciences (Amendment) Ordinance, 2012 (No. 1 of 2012) (Hindi and English versions) promulgated by the President on 16th July, 2012 under article 123 (2) (a) of the Constitution.

(Placed in Library, See No. LT 7061/15/12)

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): Madam, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-

- (1) The Indian Police Service (Pay) First Amendment Rules, 2012 published in Notification No. G.S.R. 500(E) in Gazette of India dated 25th June, 2012.
- (2) The Indian Forest Service (Pay) Fifth Amendment Rules, 2012 published in Notification No. G.S.R. 501(E) in Gazette of India dated 25th June, 2012.
- (3) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 2012 published in Notification No. G.S.R. 324(E) in Gazette of India dated 26th April, 2012.

- (4) The Indian Administrative Service (Pay) Second Amendment Rules, 2012 published in Notification No. G.S.R. 325(E) in Gazette of India dated 26th April, 2012.

(Placed in Library, See No. LT 7062/15/12)

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): Madam, on behalf of Shrimati D. Purandeswari, I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 38 of the Right of Children to Free and Compulsory Education Act, 2009:-

- (1) S.O. 1390(E) published in Gazette of India dated 20th June, 2012, granting relaxation to the State of Odisha in respect of minimum qualification norms notified by the National Council for Teachers Education.
- (2) S.O. 1391(E) published in Gazette of India dated 20th June, 2012, granting relaxation to the State of Meghalaya in respect of minimum qualification norms notified by the National Council for Teachers Education.
- (3) S.O. 1264(E) published in Gazette of India dated 1st June, 2012, granting relaxation to the State of Tripura in respect of minimum qualification norms notified by the National Council for Teachers Education (.Placed in Library, See No. LT 7063/15/12)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Odisha Primary Education Programme Authority, Bhubaneswar, for the year 2010-2011, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Odisha Primary Education Programme Authority, Bhubaneswar, for the year 2010-2011.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above
(Placed in Library, See No. LT 7064/15/12)
- (4)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Ujala Society (Sarva Shiksha Abhiyan), Jammu and Kashmir, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Ujala Society (Sarva Shiksha Abhiyan), Jammu and Kashmir, for the year 2009-2010.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
(Placed in Library, See No. LT 7065/15/12)
- (6)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Rajya Mission Authority, Arunachal Pradesh, Itanagar, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Rajya Mission Authority, Arunachal Pradesh, Itanagar, for the year 2010-2011.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
(Placed in Library, See No. LT 7066/15/12)
- (8) A copy of the Annual Accounts (Hindi and English versions) of the Nagaland University, Lumami, for the year 2010-2011, together with Audit Report thereon.

- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(Placed in Library, See No. LT 7067/15/12)

12.12 ½ hrs.**RESIGNATION BY MEMBER**

MADAM SPEAKER: I have to inform the House that I have received a letter dated 23 July, 2012 from Shri Vijay Bahuguna, an elected Member from the Tehri Garhwal Parliamentary Constituency of Uttarakhand resigning from the membership of Lok Sabha with immediate effect. I have accepted his resignation with effect from 23 July, 2012.

12.13 hrs.**VACATION OF SEAT IN LOK SABHA**

MADAM SPEAKER: I have further to inform that consequent upon assuming Office of the President of India, Shri Pranab Mukherjee, Member representing the Janjipur Parliamentary Constituency of West Bengal ceased to be a Member of Lok Sabha with effect from 25 July, 2012 in terms of clause (1) of Article 59 of the Constitution of India.

12.13 ½ hrs.**MOTION RE: JOINT COMMITTEE TO EXAMINE MATTERS
RELATING TO ALLOCATION AND PRICING OF TELECOM
LICENCES AND SPECTRUM**

SHRI P.C. CHACKO (THRISSUR): I beg to move the following:

“That this House do recommend to Rajya Sabha that Rajya Sabha do appoint one Member of Rajya Sabha to the Joint Committee to examine matters relating to allocation and pricing of telecom licences and spectrum in the vacancy caused by the retirement of Prof. P.J. Kurien from Rajya Sabha and communicate to this House the name of the Member so appointed by Rajya Sabha to the Joint Committee.”

MADAM SPEAKER: The question is:

“That this House do recommend to Rajya Sabha that Rajya Sabha do appoint one Member of Rajya Sabha to the Joint Committee to examine matters relating to allocation and pricing of telecom licences and spectrum in the vacancy caused by the retirement of Prof. P.J. Kurien from Rajya Sabha and communicate to this House the name of the Member so appointed by Rajya Sabha to the Joint Committee.”

The motion was adopted.

12.14 hrs.

MOTION FOR ADJOURNMENT
Illegal Infiltration into Assam and large scale Ethnic Violence in parts of
Assam- Contd.


SHRI L.K. ADVANI (GANDHINAGAR): I beg to move:

“That the House do now adjourn.”

महोदया, मैं असम के इस विषय पर बोलने से पहले सदन के नए नेता और गृह मंत्री शिंदे जी का अभिनंदन करता हूँ कि उन्होंने यह जिम्मेदारी सम्भाली है। मुझे इस बात की खुशी है कि आज की इस चर्चा के समय प्रधान मंत्री जी भी उपस्थित हैं। क्योंकि एडजर्नमेंट मोशन केन्द्रीय सरकार की किसी विफलता के ऊपर होता है। असम की साधारण स्थिति में तो हम असम सरकार की चर्चा ज्यादा करते। लेकिन अध्यक्ष महोदया ने मुझे इस एडजर्नमेंट मोशन का कंसेन्ट देकर मेरे ऊपर एक प्रकार से जवाबदेही डाल दी है। मेरी ओर से चर्चा का केन्द्र-बिंदू यह है कि केन्द्र सरकार का क्या दायित्व रहा है, जिसके कारण हम समझते हैं कि जो घटनाएं इन दिनों आसाम में हुई हैं, उनमें यह विफलता मुख्यरूप से केन्द्र सरकार की है। इसीलिए मैंने कहा कि मुझे बहुत खुशी है कि प्रधानमंत्री डा. मनमोहन सिंह जी यहां उपस्थित हैं और यह इसलिए भी उपयुक्त है कि पिछले 22 सालों से डा. मनमोहन सिंह जी अगर संसद में हैं तो वे आसाम के प्रतिनिधि के रूप में भी हैं। दोनों दृष्टि से इस बात का महत्व है कि वे और हमारे नये गृह-मंत्री दोनों यहां उपस्थित हैं। हम चाहते थे कि प्रातःकाल 11 बजे ही इस पर चर्चा शुरू हो और कुछ हमारे मित्रों ने सस्पेंशन ऑफ क्वेश्चयन आवर का नोटिस दिया था। उस समय मैंने देखा कि आज के हमारे गृह मंत्री और पूर्व-गृह-मंत्री जी बैठे हुए थे। मुझे लगा कि यह संयोग की बात है और अगर चर्चा इस समय शुरू होगी तो ये सभी के सभी होंगे।

पिछले दिनों 30-31 तारीख को मैं असम गया था, कोकराझार गया था, जहां पर ये घटनाएं सबसे अधिक हुईं। उस दिन मैं अगर कोकराझार में था तो उस समय के गृह-मंत्री श्री चिदम्बरम जी धूबरी में थे, पड़ोस के जिले में थे। मैं इस बात से सहमत हूँ कि हिंदुस्तान के अलग-अलग भागों में जब इस प्रकार के तनाव होते हैं, इस प्रकार की घटनाएं होती हैं तो उसमें कई बार बहुत लोगों की मौत हो जाती है। यहां हिंसा हुई है और उसके कारण कई लोग मरे हैं लेकिन शुरू में जब उल्लेख हुआ कि 100 लोगों की मृत्यु हुई, तो सजैस्ट किया गया कि वस्तुस्थिति यह नहीं है, हिंसा तो बहुत हुई है लेकिन अगर आप मरने वालों की संख्या न लिखकर आप लिखें कि बहुत लोगों की मृत्यु हुई है तो ठीक रहेगा। इस सुझाव को हमने मान

लिया और उसमें “ बहुत” शब्द आ गया। लेकिन मैं मानता हूँ कि इस बार जो कुछ हुआ है वह आसाम की कुल जनसंख्या जो लगभग तीन करोड़ होगी और उसमें दो लाख से अधिक, जबकि कुछ लोग तीन लाख कहते हैं कुछ चार लाख कहते हैं, लोग बेघरबार हो जाएं, *this is something unprecedented*. इस स्केल की डिस्टर्बेंस, जिसके कारण इतने लोग बेघरबार हो जाएं। मैं बोडो और नॉन-बोडोज के रिलीफ कैम्प में गया था और उनसे मिला था। उनमें अधिकतर महिलाएं और उनके बच्चे थे। वे बड़ी दुःखी थीं और वे बार-बार मुझे कहती थीं कि एक और प्रदेश है जहां के बारे में हमने सुना कि लोग अपने ही प्रदेश में, अपने ही देश में बेघरबार हो गये हैं, शरणार्थी बन गये हैं और वह जब हुआ, उसे काफी समय हो गया है और आज तक वे लौटे नहीं हैं, ऐसा न हो कि हमारी दशा भी वैसी ही हो जाए और हम अपने-अपने घरों से निकाले गये हैं। जो तीन-चार जिले खासतौर से बोडोज के प्रभावित हैं। दोनों ही कैम्पों में मैं जिन महिलाओं से मिला, दोनों कैम्पों में लोग चिंता प्रकट कर रहे थे कि कहीं ऐसा तो नहीं होगा कि हम अपने घरों को वापस जा ही नहीं सकेंगे। मैं आरम्भ में ही निवेदन करना चाहूंगा कि इस सवाल को सांप्रदायिक नजर से नहीं देखना चाहिए।

महोदया, जब मैं कोकराझार गया था तब भी मैंने कहा था कि *let not anyone regarded as a Hindu vs. Muslim issue*. मैं इसके साथ एक बात और भी जोड़ना चाहता हूँ, क्योंकि जब यह बात कही गई कि यह एथनिक वायलेंस है, जिसमें से भाव यह आता है कि यह बोडोज़ और नॉन बोडोज़ के बीच में है। मैं मानता हूँ कि भले ही दोनों बातों में थोड़ी-थोड़ी सच्चाई होगी, लेकिन मुख्य रूप से हमें समझना होगा कि  स्थिति आज असम में पैदा हुई है वह मूलतः हिंदू वर्सिस मुस्लिम या ट्राइबल वर्सिस नॉन ट्राइबल नहीं है। मूलतः इस समस्या की जड़ है कि भारतवासी कौन है और विदेश से आया हुआ कौन है। इस तथ्य को पहचानने के बाद अग्रोच में संतुलन रहेगा, क्योंकि मैं मानता हूँ कि असम में पहले से बहुत सारे असमिया मुस्लिम लोग बसते हैं और बहुत सालों से बसते हैं। उनके साथ समस्या नहीं है। यह बात सही है कि बहुत सारे लोग पड़ोसी देश से घुसपैठिए के रूप में आते हैं, वे अपनी भाषा असमिया लिखाते हैं, लेकिन उन्हें असमिया भाषा का एक शब्द भी नहीं आता है। वे बंगला बोलते हैं। मैं कहूंगा कि अगर मूलतः इसकी जड़ को हम पहचानेंगे कि बंगला देश से बहुत सालों से हो रही घुसपैठ के कारण धीरे-धीरे केवल असम के लिए नहीं, केवल पूर्वी भारत के लिए नहीं बल्कि सारे हिंदुस्तान की सुरक्षा संकटग्रस्त हो गई है। इस तथ्य को अगर हम पहचानेंगे तो मानना पड़ेगा कि आज असमिया लोग भी, जो बहुत सालों से असम में रहते हैं उन्हें लगता है कि जिस स्केल की अशांति और जिस स्केल की हिंसा आज असम में हुई है, वह अगर देश के किसी और भाग में हुई होती तो आप देखते सभी के सभी कहते कि ऐसा कर दो, वैसा कर

दो, यह कानून बना दो, धारा 356 लगा दो। लेकिन इतना होने के बावजूद भी यहां पत्र-पत्रिकाओं में से भी किसी को यह एहसास नहीं होता कि वहां कितनी खराब स्थिति है। इसका कारण यह है कि कुछ थोड़े से जिले हैं, जहां यह सब हुआ है। मैं एक प्रकार से कहूंगा कि उन जिलों में स्थिति आई है, जहां एनडीए ने अपना योगदान दिया था और बोडोज़ की मांगों के बारे में सोच कर टेरीटोरियल काउंसिल बनाई और जब टेरीटोरियल काउंसिल बनी, उसके कारण बोडोज़ की जो मांग थी कि उन्हें अलग बोडोलैंड मिले, वैसा नहीं हुआ लेकिन उसके स्थान पर कुछ तो किया गया। इसलिए जब हमारे मित्र वहां इस हिंसा को देखने के लिए गए थे और कुछ करने के लिए गए थे, तब उन्हें कहा गया कि एनडीए की सरकार ने सही कदम उठाया। लेकिन आज उन्हीं एरियाज़ में, उन्हीं डिस्ट्रिक्ट में ऐसा हुआ है क्योंकि पास के देश से बहुत सारे घुसपैटिए आए हैं। इस कारण लोग कहते हैं कि इन्हें अधिकार दिए हैं यह मानकर कि इनकी बड़ी संख्या है, हमारी संख्या अब ज्यादा हो गई है। मैं आपके सामने बात कहना चाहूंगा कि न केवल प्रधानमंत्री ने कहा कि जो कुछ हुआ है वह बहुत बड़ा कलंक है। प्रधानमंत्री वहां उसी दिन 28 तारीख को गए थे, जिस दिन यहां इंडियन एक्सप्रेस अखबार में एक आर्टिकल छपा और आर्टिकल लिखने वाले मिस्टर ब्रह्मा थे, जो इलेक्शन कमीशन आफ इंडिया के इलेक्शन कमिशनर थे। उन्होंने एक लम्बा आर्टिकल लिखा, जिसमें उन्होंने शब्द प्रयोग किया और पूछा कि अचानक ऐसा क्यों हुआ है, क्योंकि यह घुसपैठ आज ही नहीं हुई है। उन्होंने कहा कि “Assam has been virtually sitting on a huge tinder box.” इन्होंने ह्यूज टिंडर बॉक्स का प्रयोग किया है और आज प्रातःकाल का मैं अखबार उठाकर देखता हूं कि वहां के मुख्य मंत्री तरुण गोगोई साहब ने कहा है कि Assam is sitting in a volcano. आसाम ज्वालामुखी के ऊपर बैठा हुआ है। दोनों का भाव यही है कि एक तो स्थिति आज की जो खराब हुई है और दूसरे यह कि ऐसी विस्फोटक स्थिति बनी है कि अगर उसके लिए उपयुक्त कदम नहीं उठाए गए तो कभी भी फिर से विस्फोट हो सकता है, फिर से वैसी स्थिति पैदा हो सकती है।



मैं इलेक्शन कमीशन को कोट करता हूं। उन्होंने कहा है: even the Election Commission of India is not immune to this problem. It has to tackle the problem of D-Voters. इलेक्शन कमीशन ने एक नया शब्द डी-वोटर्स प्रयोग किया है। डी-वोटर्स का मतलब डाउटफुल वोटर्स है कि अगर कोई व्यक्ति ऐसा है जिसकी नेशनलिटी के बारे में ही संदेह है कि वह भारतवासी है कि नहीं है तो फिर वह वोटर कैसे हो सकता है? वोट देने का अधिकार केवल भारतवासी को है यानी जो भारत का नागरिक है, केवल उसी को है और उन्होंने कहा है कि it has been alleged by knowledgeable persons that out of the 27 districts in Assam, 11 of them are going to be Muslim

majority districts once the 2011 Census figures, religion-wise, are published by the Census authorities. फिर कहा है: “The systematic grabbing of Government lands and the steady encroachment of denuded forest areas by illegal immigrants and non-indigenous communities have created serious differences among the local indigenous populations.” धीरे धीरे करके जो आसाम की मूल जनता है, उसके मन में भाव यह आ रहा है कि हमारी सब जमीनें भी दूसरे लोग ले जाएंगे, हम उससे वंचित हो जाएंगे। इसलिए यह बहुत गंभीर मामला है। इसको केवल हिन्दू मुस्लिम के संदर्भ में नहीं देखना चाहिए।

मैंने जैसे कि शुरु में कहा कि इसको भारतवासी और विदेशी इस संदर्भ में देखना चाहिए।...(व्यवधान) महोदया, मैं याद करता हूं कि इसका जो आरम्भ हुआ, इस समस्या की ओर अगर सारे देश का ध्यान किसी ने दिलाया तो 1980 में जब वहां के छात्रों ने, नौजवानों ने इसके खिलाफ आंदोलन किया और मैंने अपने 60 साल के रीजनैतिक जीवन में बहुत सारे आंदोलन देखे लेकिन जितना उस असम के आंदोलन का व्यापक रूप था और जितनी पहुंच उनकी थी और बड़े शांतिपूर्वक ढंग से केवल उनका नेता आदेश देता था और उस दिन असम बंद रहता था। यहां तक कि चुनाव में भी लोगों ने भाग नहीं लिया। ऐसी स्थिति हुई और उस आंदोलन के बाद स्वाभाविक रूप से 1980 में ऐसा हुआ और शायद 1981-82 में एजीपी की सरकार आई होगी या वर्ष 1985 में आई थी। उसके तुरंत बाद उसका परिणाम राजनैतिक ही निकला। ...(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइए।

...(व्यवधान)

श्रीमती रानी नरह (लखीमपुर): ये लोग 6 साल तक आंदोलन करने के बाद सरकार में आए थे और आंदोलन के दौरान कम से कम 600 लोग जो मारे गए थे, उसमें से 6 आदमी भी डिटेक्ट नहीं हो पाए थे, वह बात भी तो आप बताइए।...(व्यवधान)

SHRI L.K. ADVANI : I am aware of it. मैं कहना चाहता हूं कि आज भी अगर बंगलादेशी कोई आता है और उसको अगर कोई मारता है तो यह कोई खुशी की बात नहीं है।...(व्यवधान)

श्री बदरुद्दीन अजमल (धुबरी): मैडम, एजीपी सरकार के कार्यकाल के दौरान जितने बंगलादेशी आइडेंटिफाइ हुए थे, उनको रिकार्ड में आना चाहिए।...(व्यवधान)

श्री लाल कृष्ण आडवाणी : मैं कहता हूं कि अगर कोई भारतवासी है और वह बेघर हो गया तो सरकार की जबाबदेही है कि उसको घर दे। लेकिन अगर कोई विदेशी भी यहां आता है और उसकी कोई हत्या करता है

तो उसको क्षमा नहीं किया जा सकता, उस पर किसी भी प्रकार से खुशी व्यक्त नहीं की जा सकती। इसीलिए मैंने बार बार कहा कि यह एथनीसिटी का सवाल नहीं है। कुछ लोगों को लगता है कि साम्प्रदायिक के स्थान पर एथनीक वॉयलेंस कहने पर आपत्ति नहीं है। मैं दोनों को गलत मानता हूँ और इस सवाल पर मैं मानता हूँ कि बंगलादेश से जो घुसपैठ है और उसके कारण जो परिणाम पैदा होता है, स्थिति पैदा होती है, वह एक बहुत गम्भीर मामला है और उसमें स्टेट गवर्नमेंट से ज्यादा जवाबदारी केन्द्र सरकार की है। इसीलिए मैं इसे बहुत महत्वपूर्ण मानता हूँ और जब मैं यह बात कहता हूँ तो मैं विपक्ष का कोई व्यक्ति हूँ, इसलिए नहीं कह रहा हूँ, लेकिन every word of that I say is endorsed by the highest judiciary of the country. सुप्रीम कोर्ट ने 2005 में आईएमडीटी एक्ट को जब रद्द किया तो उन्होंने उसमें जो-जो कहा है, वह बहुत गम्भीर मामला है। प्रधान मंत्री जी एक प्रकार से आपकी सरकार पर आरोप लगाया that you are colluding with foreign aggression. जो कुछ हो रहा है, वह फॉरेन एग्रेसन है, एक्सटर्नल एग्रेसन है और उन्होंने आर्टिकल 355 साइट किया how it is the duty of the Central Government to see that this foreign aggression is stopped. उन्होंने इल्लिगल इमिग्रेशन को एक्सटर्नल एग्रेसन कहा। I do not want to quote all that in detail. इतना ही नहीं उसके बाद 2005 में आईएमडीटी एक्ट; now IMDT Act was supposed to be a solution for what the students were agitating against. राजीव गांधी जी ने किया था और उन्होंने सोचा कि मैंने बहुत भला किया। लेकिन धीरे-धीरे करके सब लोगों को लगा और सुप्रीम कोर्ट में जब किसी ने पीआईएल दाखिल की तो सुप्रीम कोर्ट ने उस पर इतना तीखा कटाक्ष किया कि वह कमाल है। जिन्होंने एक प्रकार से हिंदुस्तान में सिटीजनशिप एक्ट बनाया और जिन्होंने चाहा था कि कोई भी किसी भी समय भारत का सिटीजन बन जाए, ऐसा नहीं होना चाहिए, उसे खत्म कर दिया। इतना ही नहीं उसके बाद आश्चर्य हुआ कि जब सुप्रीम कोर्ट ने आईएमडीटी एक्ट खत्म करके उन्हें कहा कि जो फॉरेनर्स एक्ट है, वह लागू करके जो विदेशी हैं, उन्हें निकाल दो। 1964 का एक ऑर्डर है तो उस ऑर्डर को लगाओ तो भारत सरकार ने तय किया कि जो 1964 का ऑर्डर है, वह असम पर नहीं लगेगा। This is the first time that the Supreme Court within one year, after it had struck down the IMDT Act, had once again to intervene and to say that what has been done now is to undo our judgement, and in a way to bypass our judgement. और उन्होंने कहा कि असम पर लागू नहीं होगा और उन्होंने उसे भी रद्द कर दिया और जो उसके बाद 2005-2006 का डिजीजन था, हमारे कपिल जी बैठे हैं, उन्होंने ये सब पढ़ा होगा। लेकिन उन्हें सबको पता है, लेकिन बेसिकली उनका 2006 के बारे में

कहना है कि 2006 का निर्णय करते हुए हमें लगता है कि पिछली बार हमने कोई टाइम लिमिट नहीं दी, भारत सरकार को यह नहीं कहा कि आईएमडीटी एक्ट को खत्म करने के बाद आपको विदेशी घुसपैठियों को कब तक निकालना चाहिए, हमने नहीं कहा। लेकिन अब हम कहते हैं, उन्होंने कहा कि हमें लगता है कि instead of obeying the mandamus issued by this Court essentially in the interests of national security and to preserve the demographic balance of a part of India, that is Bharat, and implementing the 1964 Order in Assam in letter and spirit, the Authorities that be, have chosen to make the 1964 Order itself inapplicable to Assam. We have to once again lament that there is a lack of will in the matter of ensuring that illegal immigrants are sent out of the country.

और फिर इसके कारण उन्होंने कहा कि we direct that the directions issued to the Union of India to constitute sufficient number of Tribunals under the 1964 Order to effectively deal with the cases of foreigners who have illegally come from Bangladesh or are residing in Assam, be implemented within a period of four months from this date.

इसकी तारीख 5 दिसम्बर, 2006 है। पांच दिसम्बर, 2006 को यह ऑर्डर इश्यु किया है कि चार महीने के अंदर-अंदर हमने आईएमडीटी एक्ट को खत्म करते हुए जो ऑर्डर दिया था, उसे इम्प्लीमेंट करो। I cannot think of a greater failure of the Central Government than this; I cannot think. मैं विस्तार से जा सकता हूँ कि किस प्रकार से इस प्रकार के इल्लिगल इमिग्रेशन ने वहां पर लोगों के लिए समस्या पैदा की है। लेकिन मैं इतना ही कहूंगा कि सुप्रीम कोर्ट के इस आदेश का पालन न करने के कारण जो स्थिति पैदा हुई है वह केवल आसाम के लिए ही नहीं बल्कि देश की सुरक्षा के लिए एक महान संकट है।

प्रधानमंत्री जी, पिछले काफी दिनों से आर्थिक मामलों को लेकर लोग कहते रहे हैं कि यह सरकार इस मामले में विफल हुई, उस मामले में विफल हुई है। उसकी चर्चा इस सेशन में होगी। स्पीकर महोदया ने जो पहली-पहली बैठक बुलाई थी, उसमें हमको ऐसा आश्वासन मिला था कि उस पर चर्चा करेंगे। लेकिन मैं मानता हूँ उससे भी गंभीर, केवल आसाम की सुरक्षा के लिए ही नहीं, भारत की सुरक्षा के लिए जो संकट पैदा हुआ है, वह इसमें से निकलता है। Failure to implement the Supreme Court's directions, orders in respect of illegal migration into the country. मैं कंटेंट नहीं कहूंगा। लेकिन मैं यह जरूर कहूंगा कि यह देश के लिए संकट है। राष्ट्र के लिए संकट है। आफ्टर ऑल आसाम

की सामरिक स्थिति ऐसी है कि वह देश की सुरक्षा के लिए स्वयं ही एक महत्वपूर्ण स्थान है। उसका सामरिक महत्व है। इसकी उपेक्षा करना मैं बहुत गंभीर संकट मानता हूँ। ...(व्यवधान)

योजना मंत्रालय में राज्य मंत्री, विज्ञान और प्रौद्योगिकी मंत्रालय में राज्य मंत्री तथा पृथ्वी विज्ञान मंत्रालय में राज्य मंत्री (श्री अश्विनी कुमार) : आडवाणी जी, तभी एकोर्ड हुआ था। ...(व्यवधान)

श्री लाल कृष्ण आडवाणी : मैं जानता हूँ। ...(व्यवधान) मैं जानता हूँ कि एकोर्ड हुआ था। उस एकोर्ड के बाद सुप्रीम कोर्ट का यह जजमेंट आया है। ...(व्यवधान)

श्री अश्विनी कुमार : उस पर चर्चा होगी, कई बार चर्चा होगी। ...(व्यवधान)

श्री लाल कृष्ण आडवाणी : कई बार चर्चा होगी। ...(व्यवधान) लेकिन उसका मतलब यह नहीं है कि इस प्रकार से सुप्रीम कोर्ट की उपेक्षा कर के सरकार कुछ भी करती रहेगी।

श्रीमती सुषमा स्वराज (विदिशा): जब तक आप उसकी पालना नहीं करोगे, चर्चा होगी और बार-बार होगी।

श्री लाल कृष्ण आडवाणी : मुझे तो कभी-कभी खुशी होती है। मैंने अभी दो-तीन दिन पहले अपने हिसाब से, मैंने केवल पार्टी के प्रवक्ता के नाते नहीं बोला था कि मैं अपने कार्यकर्ताओं को उत्साह दिला रहा था। लेकिन मैंने एक ब्लॉग लिखा था। ...(व्यवधान) मुझे पढ़ कर के खुशी हुई कि कांग्रेस पार्टी के एक प्रवक्ता ने कहा कि आडवाणी ने तो हार स्वीकार कर ली है। मैंने कहा कि अच्छा! प्रधानमंत्री जी, मैं आपको कहता हूँ मैं तो अपनी दृष्टि से कहता था, सोच कर आया था कि आज मैं मांग करूंगा कि यह विषय ऐसा है। आपकी जो पहली-पहली सरकार बनी थी, जिसको आप यूपीए-1 कहते हैं, वह चुनाव में से बनी थी। चुनाव में से बनी थी, वह लेजिटिमेट था। I do not see anything illegitimate out of it. लेकिन आपकी जो दूसरी सरकार बनी है, उसके बारे में मैं पहले भी कह चुका हूँ कि हिंदुस्तान के इतिहास में मतदान जीतने के लिए, लोक सभा में मतदान जीतने के लिए कभी करोड़ों रुपये खर्च नहीं हुए। ...(व्यवधान)

MADAM CHAIRMAN: Nothing will go on record.

*(Interruptions) ...**

श्री लाल कृष्ण आडवाणी : प्रधानमंत्री जी मुझे याद है, आप यहां पर थे, जब मैंने कहा था कि मेरे जिन साथियों ने करोड़ों रुपये ला कर सदन में पटके, दिखाए थे...(व्यवधान)

श्री सैयद शाहनवाज़ हुसैन (भागलपुर): कुछ लोग जेल जाएंगे। ...(व्यवधान)

श्री कांति लाल भूरिया (स्तलाम): यह बीजेपी की संस्कृति है। ...(व्यवधान)

अध्यक्ष महोदया : बैठ जाइए, बैठ जाइए।

* Not recorded.

... (व्यवधान)

श्री लाल कृष्ण आडवाणी (गांधीनगर): प्रधानमंत्री जी, मैं तो यह मांग करने वाला था कि इस इश्यू पर राष्ट्र की सुरक्षा के इश्यू पर, आसाम के सवाल को ले कर के जनता से मत लिया जाए। जनता के पास जाया जाए और उनसे राय ली जाए कि आपकी क्या राय है? मैं मानता हूँ कि ...* ... (*Interruptions*)

MADAM SPEAKER: Hon. Members, I will go through the records. Whatever is objectionable, I will have it expunged.

... (*Interruptions*)

MADAM SPEAKER: I will do it. Let me go through the records. Please do not do this.

... (*Interruptions*)

MADAM SPEAKER: I will go through the records.

... (*Interruptions*)

श्री गणेश सिंह (सतना): महोदया, ऐसा कुछ नहीं कहा है।... (व्यवधान)

श्री लाल कृष्ण आडवाणी : महोदया, मैं तो राजनीतिक दृष्टि से कह रहा हूँ।... (व्यवधान) मैं संविधान की बात नहीं कर रहा हूँ।... (व्यवधान) देशी-विदेशी... (व्यवधान)

THE MINISTER OF HOME AFFAIRS (SHRI SUSHILKUMAR SHINDE): Madam Speaker, Advani ji is a very senior leader and we all respect him. ... (*Interruptions*) But today, he has been saying that the entire election was So, it is an insult to all the people who have elected us. ... (*Interruptions*)

SHRI L.K. ADVANI : I have not said so. ... (*Interruptions*)

SHRI SUSHILKUMAR SHINDE: Yes, it means that. ... (*Interruptions*) I think, he should withdraw his words. Today is the first day of this Session. ... (*Interruptions*)

SHRI L.K. ADVANI : I had said it, even on that day that those who were whistleblowers had been sent to jail; of course they came out. ... (*Interruptions*)

SHRI ASHWANI KUMAR: Madam Speaker, he should withdraw his words. ... (*Interruptions*)

* Expunged as ordered by the Chair.

SHRI L.K. ADVANI : Madam Speaker, I am on a point of clarification. ... *(Interruptions)* Madam Speaker, I am not referring to the 2009 elections. I am referring to the vote of confidence in the House. ... *(Interruptions)* I am not referring to the 2009 elections but I am referring to the vote of confidence in the House. ... *(Interruptions)*

SHRI YASHWANT SINHA (HAZARIBAGH): Madam, Ministers are disturbing the House. ... *(Interruptions)*

अध्यक्ष महोदया : आप बैठ जाइये।

...*(व्यवधान)*

MADAM SPEAKER: Please sit down.

... *(Interruptions)*

MADAM SPEAKER: Hon. Members, please sit down.

... *(Interruptions)*

MADAM SPEAKER: I will go through the proceedings and if there is anything objectionable, I will expunge it.

... *(Interruptions)*

MADAM SPEAKER: The objectionable, unparliamentary word will be expunged from the proceedings.

... *(Interruptions)*

MADAM SPEAKER: Hon. Members, please take your seats, now.

... *(Interruptions)*

श्री लाल कृष्ण आडवाणी : मैडम, मैं फिर से स्पष्ट कर दूँ। मैं 2009 के चुनाव के बारे में नहीं बोल रहा था। ...*(व्यवधान)* 2008 में जो विश्वास मत लिया गया था, मैं उसके बारे में टिप्पणी कर रहा था। ...*(व्यवधान)* 2009 के चुनाव का जिक्र मैंने नहीं किया। ...*(व्यवधान)* I was referring to the Confidence Vote in 2008... *(Interruptions)*

अध्यक्ष महोदया : आप बैठ जाइए। ज़रा सा शांत हो जाइए।

...*(व्यवधान)*

MADAM SPEAKER: We are all very concerned about the people of Assam.

... (*Interruptions*)

अध्यक्ष महोदया : आप बैठ जाइए। आप हर समय क्यों बोलते हैं?

...(व्यवधान)

MADAM SPEAKER: I have permitted this Adjournment Motion. आडवाणी जी, आप जो बोल रहे थे, आप सब ठीक बोल रहे थे लेकिन एक शब्द पर सबको ठेस पहुँची।

...(व्यवधान)

अध्यक्ष महोदया : आप ज़रा सा सुन लीजिए। एक शब्द पर सबकी भावना को ठेस पहुँची है और आप अगर उसे वापस ले लेते हैं तो हम आगे चलाएँगे।

...(व्यवधान)


श्री लाल कृष्ण आडवाणी : महोदया, मैंने यूपीए-2 को कह दिया, मेरी गलती थी। मेरा कहना था कि यूपीए-1 के समय में ही एक प्रकार से जब विश्वास मत यहाँ लिया गया तो हिन्दुस्तान में कभी भी ऐसा नहीं हुआ ... (व्यवधान) मैंने साफ कर दिया है। ... (व्यवधान)

अध्यक्ष महोदया : आप बोल दीजिए।

...(व्यवधान)

अध्यक्ष महोदया : आप बोल दीजिए कि आपने विद्वां कर लिया है।

...(व्यवधान)

SHRI L.K. ADVANI : I have withdrawn  and said that my comments were on the Confidence Vote taken at that time... (*Interruptions*)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Madam, even on the second, besides the moral point of that, I have an objection to what Mr. Advani is insisting on again. Madam, kindly refer to rule 58. Rule 58 (ii), “Not more than one matter shall be discussed on the same motion.”

Mr. Advani, as you referred to Madam, sought Adjournment Motion on matters relating to Assam. What matters are being taken up here? Then, “The motion shall be restricted to a specific matter of recent occurrence (involving responsibility of the Government).” On two fronts, Madam, the observations which Mr. Advani is making here are quite contrary to what he had sought the

Adjournment Motion for, and therefore, he should restrict himself only to the Adjournment Motion.... (*Interruptions*) Madam, you read out that. ... (*Interruptions*)

श्रीमती सुषमा स्वराज : अध्यक्ष जी, मुझे दो बातें यहां कहनी हैं, एक तो जो अभी संसदीय कार्य मंत्री ने विषय उठाया। उनका कहना यह है कि आडवाणी जी ने अप्रासंगिक बात कही, जबकि matter raised was on Assam. मैं यह कहना चाहती हूं कि उन्होंने अप्रासंगिक बात नहीं कही...(व्यवधान) वह यह कह रहे थे।...(व्यवधान) वह यह कह रहे थे कि सरकार की विफलता।...(व्यवधान) वह यह कह रहे थे कि सरकार की विफलता केवल आर्थिक मोर्चे पर नहीं है, बल्कि राष्ट्रीय सुरक्षा के मुद्दे पर ज्यादा है और इसीलिए असम में जो अवैध घुसपैठ हो रही है, इसकी चर्चा कर रहे थे, तो वह अप्रासंगिक नहीं बोल रहे थे।...(व्यवधान)

अध्यक्ष जी, मैं दोनों बातों का जवाब देना चाहूंगी अगर मेरे साथी बैठकर सुन लें।...(व्यवधान) संसदीय कार्य मंत्री का यह कहना कि वह उस विषय पर नहीं बोल रहे थे, जिस पर एडजर्नमेंट मोशन मांगा है।...(व्यवधान) आपका यह कहना कि उस विषय पर नहीं बोल रहे थे, जिस विषय पर एडजर्नमेंट मोशन मांगा है, यह सही नहीं है। वह यह कह रहे हैं कि सरकार की विफलता केवल आर्थिक मोर्चे पर नहीं है, सरकार की विफलता राष्ट्रीय सुरक्षा मोर्चे पर ज्यादा है, क्योंकि उन्होंने बांग्लादेश से होने वाली अवैध घुसपैठ को रोका नहीं।...(व्यवधान) और सुप्रीम कोर्ट के निर्णयों को माना नहीं।...(व्यवधान) और दूसरी बात जो उन्होंने कही। आडवाणी जी ने स्वीकार किया कि वर्ष 2009 की यूपीए सरकार की बात वह गलती से कह गए। वर्ष 2008 के विश्वास मत के ऊपर वह व्यक्त कर रहे थे।...(व्यवधान) और वर्ष 2008 में जो विश्वास मत लिया गया, उनके कथन को उस प्रसंग में लिया जाना चाहिए। वर्ष 2009 के चुनाव की सरकार को उन्होंने....सरकार नहीं कहा।...(व्यवधान) यह उन्होंने स्वयं स्वीकार किया है।...(व्यवधान)

SHRI PAWAN KUMAR BANSAL: Madam, in regard to any assessment that Mr. Advani has about the situation in Assam, we will meet by our replies to the debate but here certainly, taking all the matters relating to UPA-I, matters relating to the Vote of Confidence, bringing UPA-II, calling UPA-II, which is through the elections,, are not only extraneous but are only denigrating the system as such, denigrating the Parliamentary system and an affront to the people of India, and democracy itself. It cannot be really on record in this debate.... (*Interruptions*)

SHRI ASHWANI KUMAR: It is an affront to the democracy itself. ... (व्यवधान)

अध्यक्ष महोदया : आडवाणी जी, क्या आप कंटीन्यू करना चाहेंगे?

... (व्यवधान)

MADAM SPEAKER: Advani ji, please do not use these words. Please withdraw these words.

... (Interruptions)

अध्यक्ष महोदया : आप इस शब्द का इस्तेमाल न करें। इन्हें वापस ले लें।

... (व्यवधान)

अध्यक्ष महोदया : इन्हें बोलने दीजिए।

... (व्यवधान)

अध्यक्ष महोदया : आप क्या कह रहे हैं?

... (व्यवधान)

श्री लाल कृष्ण आडवाणी : वह विथड्रॉ कर लिया। (व्यवधान)

MADAM SPEAKER: He has withdrawn. He said that he has withdrawn.

... (Interruptions)

श्री लाल कृष्ण आडवाणी : मैंने विथड्रॉ कर लिया। ... (व्यवधान)

अध्यक्ष महोदया : बैठ जाइए।

... (व्यवधान)

MADAM SPEAKER: He has withdrawn now.

... (Interruptions)

MADAM SPEAKER: Advani ji, you have withdrawn your words.

... (Interruptions)

SHRI L.K. ADVANI : Yes, I have withdrawn. I have withdrawn and I have said that my references were to the Confidence Motion and not to the 2009 elections. ... (Interruptions) They do not want to run the House. ... (Interruptions). It is their responsibility... (Interruptions). I want to conclude. ... (Interruptions)

अध्यक्ष महोदया : आडवाणी जी को कहने दीजिए।

... (व्यवधान)

SHRI L.K. ADVANI : They do not want to run the House.

... (*Interruptions*)

अध्यक्ष महोदया : बैठ जाइए।

... (व्यवधान)

MADAM SPEAKER: Let him continue.

... (*Interruptions*)

MADAM SPEAKER: Please sit down.

... (*Interruptions*)

अध्यक्ष महोदया : वे बैठ गए। आप भी बैठ जाइए।

... (व्यवधान)

अध्यक्ष महोदया : अब तो बैठ जाइए।

... (व्यवधान)

अध्यक्ष महोदया : यह क्या कर रहे हैं?

... (व्यवधान)

अध्यक्ष महोदया : बैठ जाइए।

... (*Interruptions*)

13.00 hrs.

MADAM SPEAKER: Please sit down.

... (व्यवधान)

अध्यक्ष महोदया: आप भी बैठ जाइए।

... (*Interruptions*)

MADAM SPEAKER: There will be lunch break from 1 p.m. to 2 p.m. We will adjourn now and meet again at 2 p.m.

13.02 hrs

*The Lok Sabha then adjourned for Lunch till
Fourteen of the Clock.*

14.00 hrs

*The Lok Sabha re-assembled after Lunch at Fourteen of the Clock
(Madam Speaker in the Chair)*

**MOTION FOR ADJOURNMENT
Illegal Infiltration into Assam and large scale Ethnic
Violence in parts of Assam- Contd.**

अध्यक्ष महोदया: माननीय सदस्यगण, मैंने रिकार्ड देख लिया है। जिस पर आपको आपत्ति थी, वह आडवाणी जी ने विदड़ो कर लिया है, परिणामस्वरूप वह कार्यवाही में नहीं है।

श्री एल.के. आडवाणी।

श्री लाल कृष्ण आडवाणी (गांधीनगर): महोदया, मैं आभारी हूँ कि पहले तो आपने इस महत्वपूर्ण विषय पर स्थगन प्रस्ताव के माध्यम से चर्चा का यह अवसर पैदा किया। मैंने 28 तारीख को इंडियन एक्सप्रेस में छपे हुए ब्रह्मा के आर्टिकल को कोट किया। उसमें उन्होंने यह भी कहा है कि:

“...Today, most of the districts along the Indo-Bangladesh border are devoid of Government lands or large grazing grounds, which were once an asset to the local communities and farmers. The systematic grabbing of government lands and the steady encroachment of denuded forest areas by illegal immigrants and non-indigenous communities have created serious differences among the local indigenous population. The concern voiced by the local political leaders, especially by the chief of the BTAD, Hagrama Mohilary, on the current issue, needs to be seriously examined by the State and Central Governments...”

हमारे बोडोज़ के प्रतिनिधि बैठे हुए हैं।

“...The BTAD areas are governed under the Sixth Schedule of the Indian Constitution and tribal bloc rules and regulations are also applicable...”

This is one of the most important aspects of the problem, which is prevalent today there.

आज शिन्दे जी गृह मंत्री के रूप में इस चर्चा में उपस्थित हैं और वे चर्चा का उत्तर देंगे। मैं चाहूंगा कि प्रधानमंत्री भी अगर उसमें कुछ कहें तो अच्छा होगा। लेकिन गृह मंत्री जी से मैं जानना चाहूंगा कि आज

सरकार का ऑफिशियल एस्टीमेट क्या है about illegal immigration from Bangladesh into India? क्योंकि, अगर पुराना इतिहास आप देखेंगे तो यहां पर इसी विषय को लेकर कि कितने लोग हैं, जो कि केवल असम और नोर्थ ईस्टर्न स्टेट्स में ही नहीं, लेकिन देश भर में फैल गये हैं तो मुझे एक बार का स्मरण है कि एक बार एक मंत्री ने एक्चुअली एग्जैक्ट फीगर देने की कोशिश की कि अलग-अलग स्टेट्स में कितने-कितने लोग हैं और मैं आपको बताऊं कि श्री श्रीप्रकाश जायसवाल ने राज्य सभा में एक बार 15 जुलाई, 2004 को यह कहा कि :

“...1,20,53,950 illegal Bangladeshi migrants were residing in 17 States and Union Territories as on 31 December 2001...”

This is a statement made by the then Minister in Parliament, and he also said that 15 lakh Bangladeshis were living in Assam. अकेले असम की बात हुई, 15 लाख। प्रधानमंत्री मनमोहन सिंह जी, आपको स्मरण होगा, आप शायद उसके अगले दिन गोहाटी गये होंगे, जहां पर आपको इस पर कन्फ्रंट किया गया, वहां के असम के नेताओं के द्वारा, कि जायसवाल जी का यह स्टेटमेंट 2006 की विधान सभा चुनाव को बहुत प्रभावित कर सकता है और फिर प्राइम मिनिस्टर ने कहा, उन्होंने इण्टरवीन किया और बाद में कुछ दिन बाद जायसवाल जी ने पार्लियामेंट में आकर यह कहा: “That he had provided the information about Bangladeshi infiltrators is unreliable and based on hearsay”. This is a statement that he made in the House.

SHRI UDAY SINGH (PURNEA): It is a matter of shame. ... (*Interruptions*)

श्री लाल कृष्ण आडवाणी : मैं इस बात का उल्लेख इसलिए कर रहा हूं क्योंकि मैं मानता हूं कि नॉर्मली दुनिया का कोई देश जहां इतनी मैसिव इल्लिगल इमीग्रेशन होती है, उसे कोई इन्फिल्ट्रेशन कहते हैं, कोई इमीग्रेशन, किसी भी शब्द का प्रयोग करो, लेकिन दुनिया का कोई देश इस बात को बर्दाश्त नहीं करता है और स्वाभाविक रूप से उसके खिलाफ कार्रवाई होती है, कदम उठाये जाते हैं और यहां पर तो दो-दो बार सुप्रीम कोर्ट के आग्रह के बाद भी कोई कदम नहीं उठाया गया। उल्टा एक बार कोशिश हुई तो सुप्रीम कोर्ट का जो वर्ष 2005 का जजमेंट आया, उसको अनडू किया गया, सरकार के द्वारा ही यह कहकर कि यह असम पर एप्लीकेबल नहीं होगा। मैं इसे बहुत गंभीर मानता हूं क्योंकि इस प्रकार की अप्रोच अपनाने का क्या कारण है? टी.वी.राजेश्वर वर्ष 1996 में जो डायरेक्टर ऑफ आईबी थे, जो बाद में उत्तर प्रदेश के गवर्नर भी बन गये, उन्होंने भी कहा,

“This unchecked illegal immigration from Bangladesh into Assam and other border States could some day lead to a third division of India.”

मतलब फिर से तीसरा विभाजन हो जायेगा, यह हो क्या रहा है? कोई यह भी कहता है कि धुबरी जैसे जिले हैं, वहां पर इल्लीगल इमीग्रेंट्स की इतनी परसेंटेज हो गयी है कि वे कहेंगे कि यह तो बंगलादेश का हिस्सा है। ये सारी ऐसी खतरनाक बातें हैं, जिसके कारण मैं समझता हूं कि इसे बहुत गंभीरता से लेना चाहिए। केवल 4 महीने तो तब कहा सुप्रीम कोर्ट ने कि 4 महीने में इसे पूरा करो, लेकिन आज जब बहस समाप्त होगी, तब गृह मंत्री जी से, प्रधानमंत्री जी से मैं अपेक्षा करूंगा कि वे स्वयं अंदाजा बतायें कि कितने लोग वास्तव में इल्लीगल इमीग्रेंट्स बंगलादेश के हिन्दुस्तान के अलग-अलग प्रदेशों में हैं और उनमें से कितने लोग खासकर असम में हैं और यह जो इलाका बोडोज का है, वहां पर कितने आये हैं? क्योंकि वे यह मांग कर रहे हैं कि इन्हें टेरीटोरियल काउंसिल जो दी गयी है, वह भी ठीक नहीं है क्योंकि इनकी पॉपुलेशन है ही नहीं इतनी, पॉपुलेशन तो हमारी ज्यादा हो गयी है।

श्री बदरुद्दीन अजमल : इसी के साथ बंगलादेशियों की निगरानी में एनडीए की सपोर्ट के साथ ...(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइए।

...(व्यवधान)

श्री बदरुद्दीन अजमल : आप जब होम मिनिस्टर साहब थे, एजीपी ने दस साल काम पूरा किया, उन्होंने कितने बंगलादेशियों को आइडेंटिफाई किया, कितनों को निकाला? ...(व्यवधान) आप उस जमाने में होम मिनिस्टर थे। हमें यह रिपोर्ट भी सौंपनी चाहिए। You were Home Minister at that time.

श्री लाल कृष्ण आडवाणी : हमें खुशी है कि एनडीए की सरकार ने पूरा समर्थन दिया था, ...(व्यवधान) सुप्रीम कोर्ट में पीआईएल दिया था। ...(व्यवधान) घुसपैठियों के बारे में लगातार जो हमारी एक्टिविटी चलती रही, वह सबको परिचित है। ...(व्यवधान) उसकी हमारी तब आलोचना होती थी। ...(व्यवधान)

महोदया, मैं एक बात कहना चाहता हूं। ...(व्यवधान)

अध्यक्ष महोदया : प्लीज बैठ जाइए। उनको बोलने दीजिए।

...(व्यवधान)

SHRI L.K. ADVANI : Illegal immigration has a consequence, particularly for people in Assam because they feel that their lands are going away. उनकी जमीन जा रही है और जो बोडोज हैं उन्हें लगता है कि हम अपने ही इलाके में अपने देश में पराये हो रहे हैं। टी.वी.राजेश्वर ने यह बात कही थी कि ये तो सारे एक दिन रिफ्यूजी बन जायेंगे।...(व्यवधान)

अध्यक्ष महोदय : आपको क्या हो गया? आप बैठ जाइये।

...(व्यवधान)

अध्यक्ष महोदय : हर दफा ऐसे नहीं खड़े होते हैं, आप बैठिये।

...(व्यवधान)

श्री लाल कृष्ण आडवाणी : मैंने अपना जब भाषण आरम्भ किया था, तभी मैंने कहा था कि पहली-पहली बात जो पहचाननी चाहिए और स्वीकार करनी चाहिए, वह यह है कि.....(व्यवधान)

अध्यक्ष महोदय : अब आप क्यों बोल रहे हैं? जब हम उन्हें बिठा रहे हैं तो आप क्यों बोल रहे हैं? आप बैठ जाइये।

...(व्यवधान)

श्री लाल कृष्ण आडवाणी : यह ईशू हिन्दू, मुसलमान या एथनिक डिफरेंसेज का न होकर देशी और विदेशी का है और उस कारण से मेरा आग्रह है कि एक अपडेटेड नेशनल रजिस्टर ऑफ सिटीजन्स तैयार होना चाहिए और अपडेट करते हुए उस नेशनल रजिस्टर ऑफ सिटीजन्स में नॉन सिटीजन्स का नाम काटा जाना चाहिए। जो सिटीजन्स नहीं हैं, जो बंगलादेश से आये हैं, उनका नाम वहां से काटा जाना चाहिए। फिर ट्राइबल बेल्ट्स की जो नॉन-वायलेबिलिटी है जो कि एक प्रकार से बोडो टेरिटरियल काउंसिल बनाने का एक प्रमुख उद्देश्य था उसको कोई ब्रीच न करे, नॉन-वायलेबिलिटी ऑफ ट्राइबल बेल्ट्स। चौथी बात, मैं मानता हूं कि अगर यह सदन यह स्वीकार कर ले कि असम की सुरक्षा, वह भारत की एकता और सुरक्षा से संबंधित है। ये चार तथ्य मैं कहूंगा। अगर सारे हिन्दुस्तान में सब पॉलिटिकल पार्टीज एग्री करें कि यह इंडियन वर्सेज फॉरनर का इश्यू है, नेशनल रजिस्टर ऑफ सिटीजन्स में से नॉन-सिटीजन्स के नाम हटाए जाएं और नॉन-वायलेबिलिटी ऑफ ट्राइबल बेल्ट्स, तीसरा और चौथा, असम को सुरक्षित करने से उसके सामरिक महत्व को ध्यान में रख कर के हम एक प्रकार से भारत की एकता और सुरक्षा को सुनिश्चित करेंगे, मजबूत करेंगे। इस पर अगर कंसेन्सस इस चर्चा में से निकलता है तो बहुत अच्छा है लेकिन मैं मानता हूं कि सरकार को, प्रधानमंत्री को चार महीने तब का निर्देश दिया था सुप्रीम कोर्ट ने, आज वह अपने सामने कोई लक्ष्य, कोई डेडलाइन रखे, हम कोशिश करेंगे कि डिपोर्टेशन और डिपोर्टेशन न हो सके तो डिसइन्फ्रेंचाइज में, यह तो कम से कम होगा कि कोई भी बंगलादेशी हिन्दुस्तान में आ गया और हिन्दुस्तान के किसी भाग में बैठ गया तो उनको डिपोर्ट किया जाना चाहिए और अगर डिपोर्टेशन न हो सके तो उससे पहले डिसइन्फ्राचाइजमेंट अर्थात् एलेक्टोरल रोल से उसका नाम हटाना, यह हम करेंगे। इसके लिए एक निश्चित अवधि, डेड लाइन तय कर के इस सदन को बताएं तो समस्या का समाधान होगा।

*THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): Hon Speaker Madam, I thought the motion moved by Mr. Advani who is a very senior politician would reflect the sufferings of the people who have been displaced in the recent violence. I also thought that he would discuss the relief or rehabilitation measure to be taken by the Government. And Advani ji knows about the present situation even better than me. Assam has been affected by various problems since pre-independence. We have been affected by the problems of insurgency *etc.* The situation in the Kokrajhar district is yet to improve. In fact, we should have discussed all these problems and message should have gone from the House that all of us irrespective of our religion like Hindu, Muslim or Christian are Indians and we should remain united. But he has talked about issues relating to illegal immigration. He has stated about the prolonged Assam agitation which had started a few years ago. At the initiative of Late Mr. Rajiv Gandhi the Assam accord was signed. At that time a Congress Government having 100 members in the 126 member. Assam Assembly headed by Late Mr. Hiteswar Saikia was in power. But despite having hundred MLAs, the Government of Assam under the leadership of Hiteswar Saikia, for the sake of peace and unity of the state, resigned. A Congress Government can only set such examples and no other Government can. Those who led the Assam movement ruled the state for 10 years. They were supported even by the NDA Government. But whether they could resolve the issue which helped them assuming power in the state needs to be considered. They could not solve the problem. The issue is very complex. You can't say that all the refugees who are there are foreigners.

For a bona fide Indian citizen its really too humiliating to be branded as a foreigner. Before somebody is called a foreigner, it should be proved. Only after

* English translation of the Speech originally delivered in Assamese.

getting proved we can label a person as a foreigner. In 1971 after Bangladesh war a pact was signed. And in the Assam accord of 1985 it was stated that those who came to India after 1971 would be granted Indian citizenship. The Congress Party have all along been saying that we will never allow foreigners to infiltrate into our country. But at the same time we will never allow any political party to humiliate any genuine Indian citizen in the name of deporting foreigner. ... (*Interruptions*) I'm not yielding, Madam.

MADAM SPEAKER: You please speak on your turn.

... (*Interruptions*)

MADAM SPEAKER: Please take your seat. Nothing else will go on record.

(*Interruptions*) ...*

SHRI PABAN SINGH GHATOWAR: There are many members in the House whose party ruled the state for 10 years. How many foreigners could they identify? It is only Congress Government who has sincerely talked about fencing the border, increase the number of the border outposts, and who has talked about sealing of border areas. In comparison to the average Indian decadal growth, Assam's decadal growth lags far behind.

Congress Government never wants even a single foreigner to live in our country. To identify and to deport a foreigner there is a legal procedure. Earlier there were only eleven tribunals to dispose of the cases relating to illegal immigrants. But Congress Government has increased the number of tribunals upto 34. The Tribunals will hear the cases of doubtful citizens and after proper scrutiny, if it is proved that the person is a foreigner then he may be expelled. But without any basis, we shall not label a person as a foreign national. The Muslims in Assam have been living since the days of Ahoms. The BJP always mention the name of the great Ahom General Lachit Borphukan. But they never mention the name of Bagh Hazarika who was also a great general during Ahom rule. Because he belonged to minority community. This kind of division will further weaken the

* Not recorded.

country. Recently, both our Prime Minister, UPA Chairperson Smt. Sonia Gandhi had visited Assam. Devastating flood has created havoc in Assam. More than ten lakh people are still in the flood relief camps. They are yet to go to their homes. Almost one lakh flood affected people belonging to my constituency were there in the relief camps. After this devastating flood, this incident of violence has taken place in Kokrajhar. I accompanied the Union Home Minister when he visited the violence torn areas. It is true that people are asking for more security. In Assam as you all are aware more than 25 to 30 insurgent groups are operating. Some of them even want to secede from our country. We should discuss everything in detail, in this august House. Those people who were living in those strife torn areas must again live there together. We should create such a peaceful environment so that everyone can live peacefully. When NDA Government was in power such incidents of violence took place which was very unfortunate. It is really very painful and shameful for all of us to see even one person to lose his life in such clashes. However, such incidents had taken place earlier also. You must be aware, when NDA Government was in power in 1996, almost 198 persons lost their lives in such incidents of violence. More than two lakh people had to take shelter in relief camps. In 1998, 186 persons were killed, in some violent incidents. We, therefore, should not blame the present Government for occurrence of such incidents. However, its also the responsibility of the Government to take appropriate steps so that all the citizens of our country can live with unity and integrity. It is also the duty of all the citizens whether he be a Hindu, Muslim or Christian, of our country to remain vigilant so that no foreigner settles illegally in our country.

As, I have mentioned earlier we had army general like Bagh Hazarika during the reign of Ahoms who belonged to the minority community. He fought against the Mughal 18 times. He led the Ahom army against the Mughals. We should always think for the cause of the Bodo brothers and sisters. We have a strong nation. In the Bodoland area where no other Indian can purchase land, how

can a foreigner purchase land there? After the signing of the Bodo Accord, Bodoland Territorial Council came into being. No person from other parts of our state can go and purchase land in Bodoland area. This provision is there in the accord which was prepared by Advani ji, when NDA was in power. He is aware of it. ... (*Interruptions*)

MADAM SPEAKER: Nothing else will go on record.

(*Interruptions*) ...*

SHRI PABAN SINGH GHATOWAR: I don't doubt the intention of the NDA Government. NDA Government created BTAD just to bring peace and prosperity to this area... (*Interruptions*)

MADAM SPEAKER: आप बैठ जाइए।

... (*Interruptions*)

SHRI PABAN SINGH GHATOWAR: You will speak whenever your turn comes. Despite the creation of BTAD ethnic clashes rocked the Bodoland area four times. That's why I would like to tell Advani ji that creation of BTAD could not serve the purpose for which it was created. We should all ponder over these issues. It is the responsibility of the Government to augment the process of rehabilitation so that all the displaced Indian citizens can be rehabilitated in their own villages with full protection. It is too pathetic to see more than 4 lakh people living in relief camps with their small children. Most of the relief camps are located in schools and colleges. We will have to take measures to re-open those schools and colleges. When our ex-Home Minister Chidambaram ji visited the affected areas he asked the people whether they want to go back to their homes. And everyone in the relief camps said that they wanted to go back provided adequate security is made available to them. Government has made proper arrangement for providing security to the people. Additional security forces have been deployed. 108 special police pickets will be provided soon so that the

* Not recorded.

villagers can live peacefully in their homes. You should always keep in mind that there are four insurgent groups that are operating presently in Bodoland area. Of course, insurgent groups are there in other parts of Assam also. It is true. ...

(Interruptions)

MADAM SPEAKER: यह क्या कर रहे हैं? आप बैठ जाइए।

SHRI PABAN SINGH GHATOWAR: Listen to me Mr. Gohain.

MADAM SPEAKER: यह क्या रनिंग कमेंटरी हो रही है। आप बैठिए।

... *(Interruptions)*

SHRI PABAN SINGH GHATOWAR: Listen to me Mr. Gohain.

MADAM SPEAKER: आप बैठ जाइए।

SHRI PABAN SINGH GHATOWAR: I have already said that Congress Party never wants a single foreigner national to be in our country. NDA Government was also in power seven years. How many foreigners could you identify? You just want to blame others. How many foreigners did you expel? That's why I would like to request you... *(Interruptions)*

MADAM SPEAKER: Take your seat. Nothing will go on record.

*(Interruptions) ... **

SHRI PABAN SINGH GHATOWAR: We should deeply ponder over this issue. There were clashes with Adivasis; there were clashes with Assamese people. We should not discuss this problem as a clash between Indian nationals and illegal immigrants. We must know who are behind these clashes, who are perpetrators of such incidents. ... *(Interruptions)*

You should speak when your turn comes. I am speaking because it is my party's turn to speak. ... *(Interruptions)*

MADAM SPEAKER: Nothing will go on record.

*(Interruptions) ... **

* Not recorded.

SHRI PABAN SINGH GHATOWAR: I'm speaking the truth. The BJP doesn't have the courage to accept the truth. They don't want to listen to the true facts. They have their own agenda. They don't even want to accept the verdict of the Indian voters. We are sitting in the treasury bench because the people of the country want us to sit here. They are sitting in the opposition because the people of the country want them to sit there. We have not taken the decision as to where should we sit. It has been decided by the people. Government has taken so many steps. We have never said that the illegal immigrants should be allowed to stay in our soil. When India won freedom we didn't have any choice. Only minorities had the option. They are more Indians than us. They decided to remain in India instead of going to Pakistan. It would be very unfortunate, if we doubt their sense of patriotism. ... *(Interruptions)* That's why I would like to say... *(Interruptions)*

MADAM SPEAKER: Nothing will go on record.

*(Interruptions) ... **

SHRI PABAN SINGH GHATOWAR: That's why I want to say that the problems of Assam are not so simple. The issues are very complex. ... *(Interruptions)* Another thing, I would like to say is as a result of the initiative taken by our prime Minister Dr. Manmohan Singh many insurgent groups of the North East have joined talks. To bring the insurgent groups back to the mainstream the Government under the leadership of Dr. Manmohan Singh has taken all possible steps. But the NDA Government could not do that Advani ji has mentioned about National Register. In order to prepare National Register the Government of Assam has initiated talks with various political parties and other organizations. The Government has started a pilot project. However, the Government is committed to prepare the National Register. The BJP should co-operate with the Government in this regard. ... *(Interruptions)*

MADAM SPEAKER: Nothing will go on record.

*(Interruptions) ... **

* Not recorded.

SHRI PABAN SINGH GHATOWAR: You all should think for the lakh of people who have suffered immensely in the recent ethnic violence in Assam and should not mix up this issue with the issue of illegal infiltration. Do you want these people to remain in relief camps? Among these 4 lakh refugees, 1 lakh 16 thousand people have already left for their homes. The State Government and the Central Government have decided to pay `8 lakh to each of the families of those killed in the violence. They have been given money to buy clothes, utensils and to rebuild their homes. Hon. Prime Minister has announced Relief Package of `300 crores of which `100 crores will be provided under Indira Awaas Yojana so that these helpless people don't have to live under the sky and can have a house of their own. And I am sure only Congress Government can show such sympathetic attitude towards the sufferer. I want to further add that today's discussion in the House should give a message to the people that violence should never take place in any part of our country and no person should lose his life in such act of violence. India is a great country. Hindu, Muslim, Sikh, Christians all are Indians and every Indian citizen should consider it as his sacred duty never to allow any illegal foreign national to live in our country. And at the same time, we will never brand any Indian citizen as foreigner. I hope in future, there will not occur any incidents of ethnic violence so that no one is rendered homeless, so that no one lose his father, so that no one has to suffer. The people of Assam have suffered a lot. We should not suffer such trauma any more. On the problems of illegal infiltration Hon. Home Minister will speak in detail. I hope we will send a message of unity, peace and integrity to the people. And with these words, I conclude.

श्री शैलेन्द्र कुमार (कौशाम्बी): माननीय अध्यक्ष महोदया जी, कार्य स्थगन प्रस्ताव जो कुछ माननीय सदस्यों ने दिया था उसे आपने स्वीकार किया। आपने पहली बार स्थगन मोशन स्वीकार किया, इसके लिए आप धन्यवाद की पात्र हैं। कुछ कहने से पहले मैं सम्मानित नेता सदन और गृह मंत्री जी का स्वागत करता हूँ, उन्हें बधाई देना चाहता हूँ। अभी पक्ष और प्रतिपक्ष से बहुत ही संवेदनशील मुद्दे जातिगत हिंसा पर बहुत विस्तार से, माननीय आडवाणी जी और पबन सिंह घाटोवार जी ने अपनी बातें रखीं। मैं सदन के माध्यम से इलेक्ट्रॉनिक और प्रिंट मीडिया के अपने लोगों से निवेदन करना चाहूंगा कि जो भी वहां घटनाएं घटी हैं उन्हें बढ़ा-चढ़ाकर न पेश करें बल्कि वहां कैसे अमन-चैन-शांति कैसे स्थापित हो, सांप्रदायिक सौहार्द बने, इस और उनका प्रयास होना चाहिए। ...(व्यवधान)

माननीय प्रधान मंत्री जी और आदरणीय सोनिया जी ने वहां का दौरा किया और माननीय प्रधानमंत्री जी ने 300 करोड़ रुपये की सहायता दी, इसके लिए मैं उन्हें धन्यवाद देना चाहूंगा। इस सदन के माध्यम से यह भी मांग करना चाहूंगा कि जैसे बात उठी है कि बंगला देश की आजादी के पहले वहां क्या स्थिति थी और बंगला की आजादी के बाद वहां क्या स्थिति है, इसका भी मूल्यांकन कायदे से होना चाहिए। मान लीजिए कहीं से घुसपैठ की घटना हुई है और घुसपैठ की घटना केवल असम में ही नहीं हुई वरन् कश्मीर और अन्य जगहों पर भी होती है, इसलिए मैं चाहूंगा कि इस पर दलगत राजनीति से ऊपर उठकर यह सोचना चाहिए कि किस प्रकार वहां अमन और शांति हो और लोग वहां फिर से अपने घरों में लौट सकें। धार्मिकता के आधार पर भी इसे नहीं देखा जाना चाहिए। हिंदू-मुस्लिम की बात या सांप्रदायिकता की दृष्टि से भी इसे नहीं देखा जाना चाहिए।

जो रिपोर्ट मिली है उसके आधार पर 11 जिले वहां प्रभावित हुए हैं। हम लोगों को पूरी घटना मालूम नहीं है लेकिन ज्यादातर बोडो इलाकों के निचले हिस्सों में ये घटनाएं घटी हैं। जो सरकारी रिपोर्ट आई है उसके अनुसार 74-75 लोगों की जानें वहां गयी हैं और कोकराझार में 47 लोगों की मृत्यु हुई है और 2 लाख से ज्यादा लोग बेघर हुए हैं। वहां यह प्रयास हुआ है कि 150 शिविर लगाकर वहां आपने 9 लाख बेघर लोगों को शिविर में रखा है और जैसा अभी पबन जी ने कहा कि वहां से बहुत से लोग वापस अपने घरों को जा रहे हैं। यह बहुत अच्छा प्रयास है लेकिन कोशिश यह होनी चाहिए कि इन 9 लाख लोगों के अंदर डर-भय-आतंक खत्म हो और वे अपने-अपने घरों को जाएं। जैसा समाचार पत्रों में आया है कि वहां पर घुसपैठिये भी हैं तो इसकी भी जांच होनी चाहिए। वहां केंद्र सरकार की अपनी राज्य सरकार है, वहां की अपनी एजेंसी है। केंद्र सरकार देखे कि वहां इस प्रकार की घटना न हो। जैसा मुख्यमंत्री जी ने कहा कि हमें समय पर अगर सशस्त्र बल मिल जाता, तो हो सकता था कि इतनी बड़ी हिंसा न होती। ऐसा हो सकता है




कि यह दोषारोपण की स्थिति हो। गृह मंत्री जी यहां से कह रहे हों कि वहां की नाकामी है और राज्य सरकार अपनी नाकामी छुपाने के लिए केंद्र सरकार पर बात डाल रही है। हमें इन बातों पर नहीं जाना चाहिए।

आज के समाचार पत्रों में आया है कि चार जानें और गई हैं। वहां के मुख्यमंत्री जी ने सीबीआई जांच की भी मांग की है कि यह घटना कैसे और क्यों घटी। मैं पूछना चाहता हूं कि आडवाणी जी बोल रहे थे और वे एनडीए सरकार में गृह मंत्री थे, उस समय की क्या स्थिति थी? उस समय कितने लोगों को आपने सर्च किया कि कितने घुसपैठिए थे और कितने लोगों को वापिस भेजा गया? अगर आज देखें तो केवल असम में ही घुसपैठिए नहीं हैं, बल्कि पूरे देश में घुसपैठिए हैं और हर देश के लोग हमारे देश में बिना वीजा के रह रहे हैं। बहुत से लोग आए और वीजा के खत्म होने के बाद भी यहां रह गए हैं। उनकी अभी कोई जांच नहीं हो पाई है। सदन में कई बार इस विषय पर चर्चा की गई है कि जो वीजा समाप्त होने के बाद भी यहां रह गए हैं, उनकी जांच होनी चाहिए कि वे यहां क्या कर रहे हैं। हमें यह भी जांच करनी चाहिए कि उनके राशनकार्ड बने हैं या नहीं, उनका वोटर लिस्ट में नाम है या नहीं, उन्हें भारतवर्ष की नागरिकता दी गई है या नहीं। समय-समय पर जब भी कहीं लड़ाई हुई है, तो हमारे देश में उन लोगों को राहत शिविर में रखा, उनकी सेवा की। उनमें से कुछ लोग वापिस गए और कुछ यहीं रह गए। ये तमाम ऐसे मुद्दे हैं, जिन पर सदन को गम्भीरता से सोचना चाहिए। आज हमें जातिगत राजनीति से ऊपर उठकर सोचना चाहिए, क्योंकि यह देश की एकता और अखंडता से जुड़ा हुआ सवाल है। हमें दलगत राजनीति से भी ऊपर उठकर कि इन्होंने क्या किया और आपने क्या किया, हमारी कोशिश होनी चाहिए कि वहां अमन, चैन और शांति हो। पूर्वोत्तर राज्य पर्यटन की दृष्टिकोण से बहुत ही अच्छे राज्य हैं।

मैं पुनः केंद्र सरकार से मांग करना चाहूंगा और आदरणीय प्रधानमंत्री जी से कहना चाहूंगा कि आपने तीन सौ करोड़ रुपए की जो धनराशि दी है, वह पर्याप्त नहीं है। जहां लाखों की संख्या में लोग शिविर में हैं, बेघर हुए हैं, लोगों की जानें गई हैं, उनके घरों को बर्बाद किया गया है, उनके लिए यह धनराशि पर्याप्त नहीं है। गंभीरता से सरकार इस बारे में सोचे। जो मृतक हैं, उनके परिजनों को उचित मुआवजा मिले, वहां अमन, चैन, शांति हो।

इन्हीं बातों के साथ मैं अपनी बात इस आशा और उम्मीद के साथ समाप्त करता हूं कि वहां साम्प्रदायिक सौहार्द बने और देश की एकता तथा अखंडता पर कोई आंच न आए।

श्री दारा सिंह चौहान (घोसी): अध्यक्ष महोदया, आज काफी गंभीरता से माननीय आडवाणी जी ने सदन में अपनी बात कही है। दोनों तरफ से इस मामले पर बहुत गंभीर चर्चा हो चुकी है। सभी जानते हैं कि असम भारतवर्ष के पूर्वोत्तर राज्यों में पर्यटक की दृष्टि से एक बहुत ही महत्वपूर्ण राज्य है। असम में आज जो घटना घटी है, बल्कि मैं कहूँ कि यह तो घटती चली आ रही है, इस बारे में हमें गंभीरता से विचार करना चाहिए। आज असम में दो लाख से ज्यादा लोग बेघर हैं और पचास से ज्यादा लोगों की हत्या अभी तक हो चुकी है। जिस तरह से पक्ष और विपक्ष में किसी भी सवाल को ले कर जो आरोप या प्रत्यारोप लगाए जा रहे हैं, मैं समझता हूँ कि इससे अलग हटकर सियासत की आग पर सियासी रोटियाँ सेंकने की जरूरत नहीं है और न ही इसे साम्प्रदायिक प्रयोगशाला बनाने की जरूरत है। बल्कि सच्चाई से इसकी जांच होनी चाहिए और मेरा कहना है कि चाहे प्रदेश सरकार के द्वारा या सेना के द्वारा अगर समय रहते उचित कदम उठा लिये गये होते तो मेरा पूरा भरोसा है कि ये घटनाएं जो हो रही हैं, ये नहीं हो पातीं। जो तमाम लोग बेघर हो रहे हैं, जो तमाम लोग मारे जा रहे हैं और जिस तरह की वहां स्थिति है, यह निश्चित रूप से निन्दनीय है। हमारी पार्टी इसकी निन्दा करती है और यह मांग करती है कि इसकी उचित जांच होनी चाहिए। भारत की शानदार परम्परा रही है कि जो भी अपने दरवाजे पर कभी  भटके आ जाए, उसे भगाना नहीं चाहिए बल्कि उनको और भी सम्मान देना चाहिए। इसीलिए हम मांग करते हैं कि जितने भी लोग बेघर हुए हैं, उन्हें पुनर्वास की सुविधा देनी चाहिए और जो मारे गए लोग हैं, उनके परिजनों को उचित मुआवजा दिया जाना चाहिए और जांच करके जितने भी लोग दोषी पाये जाते हैं, उनको दंडित करना चाहिए।

इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करता हूँ।

SHRI BASU DEB ACHARIA (BANKURA): Madam Speaker, I rise to oppose the Adjournment Motion, rather the text of the Motion, because I also Tabled a notice of Adjournment Motion but my text was quite different. In my Motion, I have not mentioned about illegal immigration. We do not agree to what Shri Advaniji has said that the root cause of the incident is illegal immigration.

when we are discussing the issue here in this House, lakhs and lakhs of people are languishing in different relief camps. I had been to Kokrajhar. I was there on 28th and 29th. The day when our hon. Prime Minister was at Kokrajhar, I was also there. I was not present alongwith the Prime Minister. He visited relief camps at Kokrajhar but I had been to interior places like Bijni and other places.

14.47 hrs

(Mr. Deputy-Speaker *in the Chair*)

Sir, today, our Adjournment Motion is on the failure of the Governments. It is a monumental failure of the Governments, both the State as well as the Central Governments. Tension was brewing from the first week of July. One incident took place on the 6th July. The State Government was sleeping then. The State Government and also the former Home Minister, Shri Chidambaram, had the information that tension was brewing in that area. Then again, a major incident took place on 20th July where four Bodo youths were killed. From the first week of July, tension was brewing. Disturbance was there on 6th July. Then on 20th July, four Bodo youths were killed. Again on 23rd July, there was attack on both the Muslim minorities as well as the Bodos.

I visited a number of villages. I visited the village inhabited by Muslim minorities. ... (*Interruptions*) I also visited other villages.... (*Interruptions*) I had seen how the villagers were looted and how it gutted the entire region. I have seen smoke ever after three days the village was put on fire. There is a road divide along which there is a Muslim minority village and Bodo village. I found and I was rather surprised that the entire Muslim village was gutted, but not a single house was attacked in the Bodo village. I have seen the miserable condition in which the displaced people were living. Such a huge number of population has



been displaced. That reminded me of Nellie massacre. We cannot forget Nellie massacre, where 3,000 Bengali-speaking Muslims were butchered. We discussed that in this House in 1987. But no action has been taken by the Government against those who were responsible for that massacre. But a Commission was appointed. That Commission submitted its Report with several recommendations. But no action has been taken on that Report of the Commission till date. Did it happen because of Bangladeshi immigrants? I visited the areas inhabited by the Muslim minorities in Kokrajhar District and its neighbouring areas like Bongaigaon, Chirang, Dhubri and Bilasipara. Should we call them Bangladeshi immigrants? They are the people who are staying there since 1940-41. In 1953, Brahmaputra got eroded. Villages after villages had got eroded. The Muslim population migrated from that area to Kokrajhar. Should we call them Bangladeshi immigrants and try to drive them away? They are the citizens of our country. They are there for years together. They are not recent immigrants or refugees from Bangladesh as BJP always tried to depict them. Whenever there is any incident in that part of our country, the BJP calls it or describes it as an event happened due to Bangladeshi immigrants. They are the citizens of our country.

In 2003, there was a second Agreement with Bodos. Earlier, there was a first Agreement. That did not somehow succeed. So, a second Agreement was signed with Bodos in 2003. The Bodo Territorial Council was brought under the Sixth Schedule. What was incorporated in that Agreement? It said that after that Agreement non-Bodos cannot purchase land in Bodo Territorial Area. But those who were there prior to this Agreement have every right to stay and possess the land. What is the difficulty? The Election Commissioner has quoted from an article appeared in *The Indian Express*. The Election Commissioner has quoted from an article appeared in the *Indian Express*. I have also gone through that article. He mentioned that they are grabbing the government land and the forest land. Where from they will get the government land and the forest land?



Sir, what I found is that the percentage of Bodo population is only 27 per cent and majority are non-Bodos. There are Muslim Minorities maybe Bengali-speaking Muslim Minorities. If Minority-Muslims speak Bengali whether they will be called Bangladeshis? There are thousands of Muslims in Silchar who speak Bengali. Will you call them Bangladeshis? ... (*Interruptions*) He is saying 'Yes'. Shri Kabindra Purukayastha what will you say? Will you call them Bangladeshis and drive them away? ... (*Interruptions*)

MR. DEPUTY-SPEAKER: Shri Acharia, please address to the Chair.

... (*Interruptions*)

SHRI BASU DEB ACHARIA : Will you call them Bangladeshis and drive them away and how many of them have been deported? How many of them have been identified as foreigners and deported? Our Minister of Home Affairs will say how many of them have been deported during all these years, say when Assam agitation was started in 80s?

Sir, there are Advasis from Chhota Nagpur region which is your region. They are known as Santhals. Although they are not recognized as tribals in Assam, we fought and we demanded for the rights of the tribals who migrated to Assam to work in the tea gardens. They are from my area Purulia and they are also from your area. It is because Purulia was part of Bihar prior to 1956. It was the part of Chhota Nagpur Division. They were all from Chhota Nagpur Division in North Bengal as well as in Assam. ... (*Interruptions*)

MR. DEPUTY-SPEAKER: Please conclude.

SHRI BASU DEB ACHARIA: There have not been clashes between the Bodo and the Muslim Minority. In 1996, 1998 and in 2008, there were clashes between Bodo and Adivasi tribals, viz., Santhals. As a result of these, there are Koch Rajbongshi who are also demanding a separate State like Totapuri. The problem with the Bodo Territorial Council is that during this period, the Council has failed to address the inner contradiction in that area – contradiction between various ethnic groups. Now, the intention behind creating this problem is to increase the percentage of Bodo population from 27 per cent to 50 per cent so that the demand for separate State can be strengthened. ... (*Interruptions*) It is not a demand of the entire Bodo people. ... (*Interruptions*) There are some groups among the Bodos and also fundamental elements among the Muslims. They are creating this problem. ... (*Interruptions*)

MR. DEPUTY-SPEAKER: Please conclude.

SHRI BASU DEB ACHARIA : This is a very important debate. I have not concluded.

15.00 hrs.

... (*Interruptions*) I am not saying that this is the demand. ... (*Interruptions*) Extremists elements are out to drive away the people. There are still extremist elements there, who are demanding and asking for driving away other sections of the people.

उपाध्यक्ष महोदय : कृपया समाप्त करें।

... (*Interruptions*)

SHRI BASU DEB ACHARIA: In the relief camps, lots and lots of people are staying; not a single person has gone back to their villages. How will they go? Everything has been looted and gutted; nothing is left. Firstly, I want that peace should be restored. Secondly, all the displaced persons belonging to Bodo and Muslim minorities should be sent back to their villages. But how will that can be done? Unless their houses are re-built, how can they go back?

Sir, Rs.300 crore is not adequate to meet the demand for the restoration and rehabilitation of the people. That should be done on war footing. ...(*Interruptions*)

श्री जगदम्बिका पाल (डुमरियागंज): महोदय, इतने गंभीर विषय पर चर्चा हो रही है, लेकिन कोई भी विपक्ष का नेता मौजूद नहीं है। यह बहुत महत्वपूर्ण विषय है।(*Interruptions*)

SHRI BASU DEB ACHARIA: Unless people are sent back to their villages; their houses are rebuilt; they are rehabilitated, they will not be able to go back to their homes. There are some people who were affected earlier in this place, ten years back, are still living in relief camps. ... (*Interruptions*)

उपाध्यक्ष महोदय : आप कितना समय लेंगे, आप कितनी देर तक बोलेंगे?

SHRI BASU DEB ACHARIA : The Central Government should provide enough funds, rather a special package, to the Government of Assam so that all the rehabilitation work can be done and enough compensation should be paid to the affected families.

You will be surprised to know that 10,000 children who are staying in the relief camps are suffering from serious diseases. What will happen to them? So, enough relief should be given to them. We have seen that only rice and *dal*, not even salt, are provided in the relief camps. They had to leave their houses with one piece of cloth. That is the condition of people I have seen. The people who are staying in relief camps are living in miserable conditions. Just imagine! So, the Government should immediately take adequate measures so that people can go back to their houses and live there in peace. Before that, peace should be restored in the area; communal harmony and unity among the people should also be restored. This can be done only by taking action against the elements who are responsible for creating such a situation in that area.

श्री शरद यादव (मधेपुरा): महोदय, आपने मुझे बोलने का समय दिया, इसके लिए मैं आपको धन्यवाद देता हूँ और मैं बसुदेव आचार्य जी को भी बहुत धन्यवाद देता हूँ कि उन्होंने काफी एन्लाइटेन किया।

महोदय, आडवाणी जी ने, घाटोवार जी ने बहुत अच्छे तरीके से बात रखी, शैलेन्द्र कुमार जी ने जब बोला, तब मैं यहां नहीं था, मैं उनकी बात नहीं सुन पाया और बसुदेव आचार्य जी ने जो बोला, उसे मैंने अधूरा सुना। जो अखबार है, मीडिया है उसमें इस पर काफी रिपोर्ट आ रही है, लेकिन कहीं भी सही खबर पकड़ नहीं आती है। आडवाणी जी 'इंडियन एक्सप्रेस' की खबर पढ़ रहे थे। आज मैं 'हिन्दू' में पढ़ रहा था। हालात ये हैं कि किसी अखबार या किसी मीडिया को यह नहीं पता है कि मुसलिम कितने माइग्रेट हुए हैं, कितने विस्थापित हुए हैं, बोडोज़ कितने हैं और संथाल कितने हैं। यह भी सही आँकड़ा नहीं आता। उपाध्यक्ष जी, यह वाजिब बात है कि हम इतनी गहराई से नहीं जानते। घाटोवार जी जब बोल रहे थे तो मुझे बहुत अच्छा लगा। वह आसामी में बोल रहे थे। मुझे लगता है कि उनके पास जो जानकारी होगी, वह बाकी लोगों के पास नहीं होगी। उनका मंत्री होना ठीक है लेकिन उस इलाके में रहना, बसना और पैदा होना बड़ी बात है। मैं इतना ही सदर साहब से बोलूँगा कि इस सदन में बहस तो अच्छी होती है लेकिन उस बहस के कभी सगुण नतीजे नहीं आते हैं। एक तरह से समस्याओं का अंबार होता जा रहा है और हम किर्कटव्यविमूढ़ होकर यहाँ खड़े रहते हैं, बोलते हैं। आज कल तो तलवार से नहीं और बोली से नहीं बल्कि गोली से दुनिया चलती है। मैं समझता हूँ कि असम गण परिषद् के लोग शायद इस सदन में नहीं हैं। ...(व्यवधान) बहुत अच्छी बात है कि सदन में उनके सदस्य हैं। मुझे खुशी है क्योंकि वे हम लोगों के बड़े पुराने साथी हैं। जब चंद्रशेखर जी अध्यक्ष थे, तो मैं यूथ विंग का अध्यक्ष था। मैं असम गया तो वहाँ जो बेचैनी थी और उस इलाके की जो डेमोग्राफी है, उसके लिए वे बहुत चिन्तित थे। वह कितनी चेन्ज हुई है और कितनी नहीं हुई है, मैं इसकी सच्चाई नहीं जानता हूँ। लेकिन उनकी जो बेचैनी थी, उनकी बॉडी लैंग्वेज से ऐसा लगता था कि वे लोग बहुत ही तकलीफ में हैं। हमारी जनता पार्टी थी तो उसमें उन्होंने जो बातें उठाईं, उस समय मोरारजी भाई प्राइम मिनिस्टर थे। मैं कई बार उनसे मिला और उस बात के लिए उन्होंने मुझे वहाँ बैठाया। मोरारजी भाई हमेशा कहते थे कि जाओ, लेकिन उस दिन मुझे बैठाया और मेरी बात सुनी। इसके बाद असम गण परिषद् बन गई, उसकी सरकार बन गई। हम सब लोग यूनाइटेड फ्रंट में इकट्ठे थे। मुद्दा यही था। लोगों ने दोहराया कि उसमें तीन मुख्य मुद्दे क्या-क्या थे। उस पर समझौता हुआ और समझौते तो इतने होते रहते हैं लेकिन वे कभी लागू नहीं होते। जैसे बसुदेव आचार्य जी कमेटीज़ के बारे में बड़ा याद रखते हैं। काफी कमेटीज़ का इनको याद रहता है। कोई बुरी बात थोड़ी है! याददाश्त ही नहीं, ये पढ़-लिखकर आते हैं। वे उस इलाके में भी गए होंगे। ये ह्यूमनिस्ट हैं, ये सिर्फ नेशनलिस्ट नहीं हैं।

ये ह्यूमनिस्ट लोग हैं। मगर मैं राष्ट्रीय भी हूँ और देश की डेमोग्राफी चेन्ज हो जाए, मैं इसके हक में नहीं हूँ। इस देश का दुर्भाग्य है कि हमने आज़ादी की लड़ाई लड़ी जिसमें बहुत बड़े बड़े लोग थे - जिन्ना साहब थे, जवाहरलाल जी थे, सरदार पटेल थे। एक ही आदमी थे महात्मा जी, जो पोल टु पिलर थे। वे अपनी जान लगाकर तनहा, अकेले चले। उनके साथ एक सीमांत गांधी थे। हमने देश बांट दिया। मैं पांचवी में जो नक्शा बनाता था, वह मानस से बाहर जाता ही नहीं। मगर वह विकट नक्शा बनाएं तो हमारे देश में बर्मा भी आता है। लेकिन देश बंट गया। यह जो विकट समस्या है और आज जो बहस हो रही है, उससे लगता है कि बंगलादेश से काफी लोग घुसपैठ करके भारत में आ गए हैं। बंगलादेश की आबादी 16 करोड़ के लगभग है। घाटोवार जी चले गए और बसुदेव जी बैठे हैं, हमारे देश की आबादी में इसे जोड़ लिया जाए, तो करीब 130 करोड़ लोग भारत में रह रहे हैं। हम उन घुसपैठिए का कोई इलाज नहीं कर पा रहे हैं। पशु मर रहे हैं, पक्षी मर रहे हैं, वे जंगल खा रहे हैं, सभी चीजें खा रहे हैं। यहां तक कि भ्रष्टाचार में सड़क खा रहे हैं। जो गरीबों के लिए जाता है, उसमें सब कुछ खा जाते हैं। पीडीएस हो या मनरेगा हो या इंदिरा आवास योजना हो। इंदिरा जी के ज़माने में यह ठीक चल रहा था, लेकिन अब सब खा जाते हैं।

श्री बसुदेव आचार्य : कोयला भी खा जाते हैं।

श्री शरद यादव : अभी इस मुद्दे पर बात हो रही है, नहीं तो कोयले की बात सदन में उठाई जाती। सीएजी की रिपोर्ट क्यों डिले हुई है? प्रधानमंत्री जी यहां से चले गए हैं। हम कल नोटिस देंगे। उपाध्यक्ष महोदय, मेरा कहना है कि बहस तो होगी। असम में बेचैनी है। हिंदुस्तान के बंटवारे के बाद कोई कहता है तीन लाख, कोई कहता है चार लाख, कोई कुछ कहता है, होम मिनिस्टर साहब आप सही बताएं कि वहां कितने लोग विस्थापित थे। न तो मीडिया से पता चलता है, न अखबार से पता चलता है। कल जब मैं उपराष्ट्रपति के चुनाव का नतीजा देख रहा था तब मैंने छह, सात चैनल देखे। अंसारी साहब जीत गए, लेकिन हमें कितना वोट मिला, हम यह देख रहे थे। लेकिन यह नहीं पता चल रहा था। उसमें फिज़ा का मामला दिखा रहे थे, पता नहीं क्या-क्या दिखा रहे थे। हमारे यहां लोगों को मजा आ जाता है, अकेले मीडिया को ही नहीं बल्कि पूरे देश को भी कि किसी महिला का कोई कांड हो जाए, तो देश के रोयें खड़े हो जाते हैं। घाटोवार जी बोल रहे थे, हम नहीं थे नहीं तो उनकी बात ट्रांसलेशन में सुन लेते। यह बात सच है कि हमने अपनी पार्टी के लोग पहुंचाए, उन्हें बहुत अधूरी जानकारी है। हमारे पुराने होम मिनिस्टर चिदम्बरम साहब अभी सदन में मौजूद नहीं हैं, वे एक-आध दिन जाते कि कितने मरे, कितने चित मरे, कितने पट मरे, कितने जले, कितने कटे, यह देखने जाना चाहिए था। लेकिन उसका कोई रास्ता बगैर वहां बैठे, वह नहीं बैठे तो किसी दूसरे आदमी को बैठा लो। वहां कम से कम उस समस्या के बारे में पूरी तरह से समझ तो बननी चाहिए। हकीकत

क्या है? इधर से कुछ बोल रहे हैं, उधर से कुछ बोल रहे हैं। बात तो सही समझ में आनी चाहिए। यह एक विकट समस्या हो गई है। आज असम और पूरा नॉर्थ-ईस्ट बेचैनी में है। असम हमारे देश का हिस्सा है। आज की बहस से मुझे यह अच्छा लग रहा है कि हमने वहां की चिंता तो की है। इस सदन ने उस इलाके की चिंता की है। यह पूरे देश का सदन है। इसलिए आज मेरे लिए बहुत सुकून की बात है। असम गण परिषद वहां दो बार जीती है। आप भी वहां जीते हैं। यहां आपकी सरकार रही है, हमारी भी सरकार रही है। हो सकता है कि कुछ गड़बड़ रही हो, लेकिन कोई रास्ता तो निकलना चाहिए अगर कोई बाहर से आया है तो लोकल डायलेक्ट और बाहर से आए हुए लोगों के डायलेक्ट का दो मिनट में पता चल जाएगा। यहां का बांग्ला डायलेक्ट और वहां के बांग्ला डायलेक्ट में फर्क हो जाता है। हमारे यहां तो कोस-कोस पर भाषा बदलती है, दस-दस, पन्द्रह-पन्द्रह किलोमीटर पर भाषा बदलती है। जिसकी भाषा लोकल डायलेक्ट से नहीं मिलती है, वह सही में कहीं बाहर से आया है, वह उस इलाके का नहीं है। उस इलाके का जो आदमी है, उसके बाप-दादे हजारों वर्षों से वहां बसे हुए हैं। इस देश में लोगों के पास जमीन के अलावा कोई दूसरा ज़रिया नहीं है। उस पर अगर संख्या बढ़ती है तो उनके लिए जीना मुश्किल हो जाती है। इस बेचैनी का रास्ता हमें निकालना चाहिए।

बांग्लादेश की प्रधानमंत्री जी ने जो कहा, मैंने उनके बयान को पन्द्रह दिनों के बाद पढ़ा। उन्होंने बहुत वाज़िब कहा कि हिन्दुस्तान-पाकिस्तान-बांग्लादेश का महासंघ बनना चाहिए। पाकिस्तान हथियार पर इतना ज्यादा खर्च कर रहा है, हमारा देश भी हथियार पर इतना खर्च कर रहा है। बांग्लादेश का तो यह हाल है कि वर्ष 2020 में वहां की जनसंख्या बाइस करोड़ हो जाएगी। ऐसे में क्या वे समुद्र में बसेंगे? वहां जो हकीकत में परिस्थिति है, उससे तो फेस-टू-फेस कराइए। आपको इसके संबंध में पूरा पेपर सदन में बांटना चाहिए।


15.17 hrs.

(Shri Francisco Cosme Sardina *in the Chair*)

असम में चार लाख आदमी बंटवारे के बाद कभी विस्थापित नहीं हुए? जो लिखा हुआ है, हो सकता है कि वह गड़बड़ हो। दो लाख, तीन लाख भी बड़ी संख्या है। पर, चार लाख तो हिन्दुस्तान में आज़ादी के बाद कहीं डिस्प्लेसमेंट नहीं हुआ है। वहां इतना बड़ा डिस्प्लेसमेंट हो गया। अब किसका हुआ, कैसे हुआ, इसका निदान और समाधान तो हम लोगों को निकालना चाहिए था। हम नहीं निकाल पाए। समय बीत गया। पर, आज तो कुछ शुरू करें। आज शुरू नहीं करेंगे तो समस्याएं बढ़ती जाएंगी। यह जनसंख्या विस्फोट तो हमारे देश में भी हो रहा है। इस पर भी यहां चिंता होनी चाहिए। इमरजेंसी के बाद

यह भी रुका पड़ा है। हमने इसका दरवाजा ही बंद कर दिया। इसके लिए हमने एक विभाग का नाम परिवार कल्याण रख दिया। सबसे पहले नसबंदी का विभाग खोलना चाहिए और जो ज्यादा बच्चा पैदा करे उसको कोई नौकरी नहीं मिलनी चाहिए। कोई रास्ता निकालें। सीधी बात है कि जनसंख्या कितनी बढ़ रही है। ...(व्यवधान) इसके लिए कोई अकेला जिम्मेदार नहीं है। हम अपने-अपने दिलों में झाकेंगे तो पता चलेगा कि हमारे घरों में क्या-क्या है?

MR. CHAIRMAN : Time continues; it does not change. Please wind up.

श्री शरद यादव : महोदय, मैं आपके माध्यम से गृह मंत्री जी से कहना चाहता हूँ कि वहां की जो हकीकत है, वे उसे बयान करें और बताएं कि तात्कालिक तौर पर इसका क्या इलाज़ हो सकता है? मतलब ह्युमनिस्टिक तरीके से इसका क्या इलाज़ हो सकता है? अगर आप कहेंगे कि इस देश में बाहर के आदमी को छोट दो तो यह भी एक विकट समस्या है क्योंकि यहां भ्रष्टाचार पूरे समाज में है। हमारे यहां एक कहावत है कि "मन चंगा तो कठौती में गंगा" यानि घर चंगा तो कठौती में गंगा। इसका मतलब घर तब बना है जब इस देश की मां को हमने गुलाम किया है। हम इसे मुक्त नहीं करना चाहते हैं। मेरी तीन बातें हैं। एक तो आप यह बताएं कि वहां कितने बोडो विस्थापित हैं और कितने एथनिक ग्रुप्स हैं? एथनक्स में मुसलमान जो पुराने बसे हैं, उन्हें भी मानता हूँ। ये जो समस्या है, इस समस्या के लिए आपको असम जाना चाहिए और ऑल पार्टी मीटिंग करनी चाहिए। वे पहले दिन आपको मीटिंग नहीं करने देंगे। बंगाल और बिहार में आप एक दिन में मीटिंग करके नहीं आ सकते। पहले दिन वे ऐसे जूझेंगे कि आप खुद सिर पकड़ कर बैठ जाएंगे। आपको वहां बैठ जाना चाहिए या पहले अपने स्टेट मिनिस्टर को पहुंचाएं। वहां आप दो-चार-पांच दिन खर्च करिए। जब सारा खेत ठीक-ठाक हो जाए, बोने लायक हो जाए तो फिर आप  लगाने जाइए।...(व्यवधान)

MR. CHAIRMAN : Hon. Member, please wind up. You have made your point.

श्री शरद यादव : दूसरी बात यह है कि जो सुप्रीम कोर्ट ने कहा है, उसमें आपने कहां तक प्रगति की है और क्या किया है? असम के जो नौजवान छात्र थे, उनके साथ कहां तक समझौता पहुंचा और कहां खड़ा है, उसमें क्या हुआ है, सच बात को बताया जाए। ये सारी बातें आप सदन में साफ रखेंगे तो बहस सीधी होगी और सीधी बहस होगी तो रास्ता भी आज नहीं तो कल इसमें सीधा निकलेगा।

SHRI TATHAGATA SATPATHY (DHENKANAL): Thank you, Sir, for giving me this opportunity. First, I would like to underscore the fact that let us not give this strife in the North-East a colour of communal violence or ethnic violence. It is the uprising of the Bodo people who feel that they have been suppressed for too long a period.

My respected Minister Paban *Babu* in his speech said a word that the Congress Party – unfortunately he is not there now – is the only party to have *samvedna* for the people. He wanted to bracket everybody else as if nobody else loves India; nobody else loves the people of India; and the copyright or the patent right is a sole property of a few people who sit on a particular side.

Sir, I accept very humbly that the Congress is a very respected party – no matter even if it is losing ground now and it is becoming unpopular – but let us learn to respect each other and address the situation that is troubling everybody. The fact is that the North-East is very little known to most of the people in the rest of the country. The petty politicians, who talk amongst themselves who are inconsiderate for people speaking other languages or professing other religions, could be partially blamed for the trouble. It is a process by which parties have come and parties have gone. Those sitting on that side were sometime sitting here, those sitting on that side – I am not included – were sitting there. None of them did anything. They speak holy words, they speak big language but in reality the North East is a very neglected part of this country. I have had the privilege, I would say, to travel quite a bit in Assam. I have some Assamese friends who were with me in school. I have also travelled a little bit in Meghalaya.

When my Party, Biju Janata Dal decided to support Mr. P.A. Sangma for President, it was first as an *Adivasi*, second as a minority – he is a Christian – but third, we also had considered the implication of having somebody at the peak as the President of this Union from the North-East giving a very clear message, an international message that the North-East is an integral part of this country.

Unfortunately, politicking and again very petty and small level '*lain dan*', 'give and take' destroyed a big dream which would have helped the country in the future.

Infiltration is not an issue limited to Assam. As people in power would realise, infiltration is taking place right across from Mumbai to Odisha to Assam. ... (*Interruptions*) Yes, there are a lot of Biharis also everywhere.

Sir, what I was trying to say, apart from getting diverted, is that in major countries, even if you see the U.S., there is a lot of infiltration, there is a lot of people running across the border from Mexico. If you look at France, then all the erstwhile colonies of France, all the North African countries from Tunisia to Morocco – all of them, the citizens of those countries have infiltrated or would love to go into France. So, when you are a big country and you have a system like we have in India, a democratic system, where there is freedom, there is comparative peace, and people feel that you are more successful than their countries and their neighbouring countries, I am sure that this kind of a problem is faced by all major countries across the globe. It is not something very unique or something very special to India.

So, there is a definite angle to this whole problem, which, somehow, we have been incapable of handling. I would say that very simple situations like when Shri Chidambaram was the Home Minister, there was this young North-East student who was brutally murdered in Bangalore. I was following up on that case. Unfortunately, after that utterance of the Union Home Minister in the House, there has virtually been no action taken or no follow-up in that issue either by the State Government of Karnataka or by the Union Government.

Sir, in Delhi, today, students, young people from the North-East are extremely maltreated, ill-treated and are looked down upon as if they are *pariahs*. We do not realise that they are highly educated and competent young people, who should be respected, loved and welcomed in the rest of the country. So, this is a kind of a situation that all of us have contributed in bringing about.

Sir, since you have limited my time, I would like to suggest one thing that we are very willing to jump into setting up a JPC for coca-cola, to find out where they are getting water and sugar; we are very willing to jump into forming a Joint Parliamentary Committee to look into the issue of – so many G's are there, I forget – allergy, a-g, o-g, and 2G. All these things are happening in this country. But we want to neglect a situation that has arisen in this country in a very critical part, a portion of the country that China is claiming it belongs to it, it does not even issue visas to people who go from the North-East, many parts like Arunachal Pradesh, but we are completely neglecting it. We are not giving them justice.

I would suggest as an affirmative action, let this august House today unanimously decide to have a JPC involving all political parties. Let them go to the North-East; let them look at the problem at close angle; let them see how the *Bodos* are suffering; let them see what is happening with infiltration; let them realise whether what is being claimed in the media –because the media also does not know much about it; nobody knows how many dams are being constructed in Arunachal Pradesh; and how many lakhs of people are being displaced – is true or not. There is no report about them at all.

So, it is time we form a JPC and we send not only leaders, but I would say, people from all parties to go to that area and see what is in reality happening there; and give a report to this House within a specific time, may be before the Winter Session, on what they feel.

MR. CHAIRMAN : Please conclude.

SHRI TATHAGATA SATPATHY : Sir, I have tangible comments to make. I am not making any political comments.

MR. CHAIRMAN: Please wind up. I have already given you an extra time.

SHRI TATHAGATA SATPATHY : Okay. This is an affirmative action. Let us form a JPC; and let all parties go there; and then give a report to this House based on which further action needs to be taken on a long-term basis.

DR. M. THAMBIDURAI (KARUR): Hon. Chairman, Sir, I thank you very much for giving me this opportunity to participate in the debate on the Adjournment Motion.

Most of the Members have mentioned about the tragic incident that took place in Assam. It is a very unfortunate thing, which has happened. We have been facing these kinds of incidents in Assam very often recently. The hon. Finance Minister and the former Home Minister visited Assam. I hope that he would give a real picture as to what actually happened and what is the present situation in Assam.

There may be ethnic problems or other issues, we do not know. But recently, we had come to know that a citizen doing some activities in Assam was in trouble. So, people have been facing a lot of problems, who are doing some good activities there. But at the same time, one of the hon. Members also mentioned that even in Delhi the North-Eastern people are suffering a lot.

So, we have to find out what the actual problem is. I would request that the Government must come forward to invite various groups in Assam to sort out this problem. The first and foremost action that is required to be taken is to restore peace and normalcy.

Sir, one hon. Member showed some pictures in the House and stated how the tragedy took place and how the common men were being ill-treated and killed. A huge number of displacements of families have taken place. Therefore, rehabilitation is the most important thing to do. Let the Government come forward to give more money to rehabilitate the affected persons and see that peace and normalcy are restored very soon in Assam.

With these few words, I conclude my speech.


श्री लालू प्रसाद (सारण): सभापति महोदय, बहुत देर से हम इंतजार कर रहे थे, आडवाणी जी सदन में उपस्थित नहीं हैं, अगर वे यहां रहते तो मैं उनसे सीधे पूछता।(व्यवधान)

MR. CHAIRMAN: Hon. Members, please do not pass any comments. Let there be order in the House.

श्री लालू प्रसाद : आडवाणी जी ने यह आरोप लगाया कि यूपीए-वन का नहीं, लेकिन यूपीए-टू का जो इलेक्शन हुआ, सरकार का गठन हुआ, वह बिल्कुल ठीक नहीं था। यूपीए-वन से यूपीए-टू तक देश भर में जो भी चुनाव हुए, हम लोग जो चुनकर आए, मुलायम सिंह जी से लेकर सब लोग, तो हम यह जानना चाहते थे कि आपके सामने कौन सी परिस्थिति आ गयी कि आपने इस शब्द का इस्तेमाल किया? हमने सुना है कि माफी मांग ली, काफी दवाब देने के बाद वापस ले लिया। हम लोग अपेक्षा करते थे कि आडवाणी जी ब्लॉग पर बोलेंगे, जो ब्लॉग में उन्होंने...(व्यवधान) हमारी बात सुन लीजिये।...(व्यवधान)

MR. CHAIRMAN: Hon. Members, please maintain decorum of the House.

...(व्यवधान)

श्री लालू प्रसाद : वह ब्लॉग पर बोलेंगे। आडवाणी जी की इस भाषा को हम लोग अच्छी तरह से समझते हैं।* ...(व्यवधान) हम लोग आडवाणी जी का आदर करते हैं। वह बुजुर्ग आदमी हैं। दूसरी भाषा का इस्तेमाल करना उनके लिए अच्छा नहीं लगता है। यह ठीक भाषा का इस्तेमाल उन्होंने नहीं किया। असम के मामले में दंगा और फसाद पर यह चर्चा हो रही है। असम में जो घटना घटित हुई है।  हमारे माइनरिटी भाई हैं, ट्राइबल भाई हैं। आखिर इस के पीछे कौन शक्ति है। ये जो असम गण परिषद और एनडीए की सरकार थी, देश यह जानना चाहता है कि जब यह सवाल आज उठाया जा रहा है कि बंगलादेशी इसमें घुसपैठ किए हैं। यहां पर बंगलादेशी लोग हैं। यही सवाल जब आडवाणी होम मिनिस्टर थे और मैं सदस्य था तो कम्यूनल हेट्रेड पूरे देश में, बंगलादेशियों के नाम पर पूरे मुंबई में, दिल्ली में, उन्होंने कह दिया कि सारे देश में बंगलादेशी घुसे हुए हैं। मुसलमान होना, लुंगी पहनना, गंजी पहनना, मेहनत करना देश भर में काम करना, ये बंगलादेशी हो गए। निश्चित रूप से हमारे ट्राइबल भाइयों को बंगलादेशी के नाम पर बरगलाने की बड़ी भारी साजिश हुई है, पता करिए।

* Expunged as ordered by the Chair.

सभापति महोदय, उस इलाके में बैनर लगा हुआ है। मैं तो वहां नहीं गया हूं। वहां बैनर लगा हुआ है कि असम को हम कश्मीर नहीं बनने देंगे। यह क्या बताता है। यह कौन सी शक्ति है? कोई भी ट्राइबल इस तरह की बात नहीं कर सकता है। उनके मोहल्लों में कौन छिपा हुआ है? ये कौन हैं? हाल में जब वहां चुनाव हुआ तो असम में आपकी हवा निकल गई। कांग्रेस पार्टी को मेंडेट मिला। आखिर यह माइनरिटी एक फ्रंट है जो इधर एमपी साहब बैठे हुए हैं। इनके दल को भी समर्थन मिला।

सभापति महोदय, हम लोगों को याद करना चाहिए कि जब असम में तेल मिला, चाय बगान तब ब्रितानी सरकार ने सारे जगह से ला कर लोगों को वहां बैठाया। उन्होंने सब को रखा। हिन्दुस्तान एक था। हमारे यहां छपरा, सिवान, गोपालगंज, के चारो तरफ बिहारी लोग डिब्रुगढ़ तिनसुखिया में फैले हुए हैं। बड़े पैमाने पर साजिश के तहत यह दंगा कराया गया है। दंगा कराने वाला कौन है? ...(व्यवधान) दंगा कराने वाली शक्ति जगजाहिर है। जब इनका पतवार लड़खड़ा रहा है, संघ परिवार का, बीजेपी का...(व्यवधान)

MR. CHAIRMAN: Nothing will go on record except the speech of Mr. Lalu Prasad.

*(Interruptions) ...**

श्री लालू प्रसाद : बंगलादेशी की बात करते हैं। ...(व्यवधान) कृपया इनको बैठाइए।...(व्यवधान) आप बैठिए।

MR. CHAIRMAN: Do not instigate him. Please sit down.

... (Interruptions)

MR. CHAIRMAN: Nothing will go on record except the speech of Mr. Lalu Prasad.

*(Interruptions) ...**

श्री लालू प्रसाद : दंगा फसाद कराने वाली शक्तियां देश में आइडेंटिफायड हैं। ये देश में दंगा फसाद कर के वर्ष 2014 के चुनाव के लिए इनकी लार टपक रही है। इनकी लार टपक रही है, यहां पहुंचने के लिए। ...(व्यवधान) मैं बताना चाहता हूं कि यह कभी-भी संभव नहीं होगा।...(व्यवधान) सारा देश जानता है कि माइनरिटी के लोगों को, ट्राइबल के लोगों को लड़ा कर, राजनीतिक रोटी सेंक रहे हैं। अंतर्राष्ट्रीय शक्तियां भी वहां संलग्न हैं। आप नए होम मिनिस्टर बने हैं। कांग्रेस पार्टी को कड़ाई के साथ निपटना चाहिए। जो भी दंगे-फसाद का पक्ष लेता है, उसके खिलाफ सख्त कार्यवाही होनी चाहिए, कोई ढिलाई नहीं होनी चाहिए, हमारा यही सुझाव है। दंगा-फसाद, कम्युनल हेट्रेड करने वाले लोग एक साथ नाव में बैठे हुए

* Not recorded.



हैं और नाव डूब रही है।...(व्यवधान) दंगा कराओ।...(व्यवधान) भागलपुर में भी इन्होंने दंगा कराया। इसलिए कड़ाई से निपटना पड़ेगा। इन्होंने एक तरफ अन्ना जी को चलाया था। अन्ना जी की हवा निकल गई। इनकी हवा निकल चुकी, पंचर हो गया, लड़खड़ा गए।...(व्यवधान) अब इनका दंगा सहारा है। इसलिए इनके साथ कड़ाई से निपटने की जरूरत है। हमारा पूरा समर्थन है। हमें यही कहना है।

श्री अनंत गंगाराम गीते (रायगढ़): धन्यवाद सभापति जी।...(व्यवधान)

MR. CHAIRMAN : Nothing will go on record. Please stop cross-talks.

*(Interruptions) **

श्री अनंत गंगाराम गीते : मैं बोलूंगा। आप मेरी बात सुनिएगा।...(व्यवधान)

MR. CHAIRMAN: Mr. Geete, please address to the Chair. Do not get disturbed.

श्री अनंत गंगाराम गीते : सभापति जी, असम में जो दंगा हुआ है, उस दंगे को लेकर लाल कृष्ण आडवाणी जी ने जो काम-रोको प्रस्ताव सदन के सामने पेश किया है, मैं उसके समर्थन में बोलने के लिए खड़ा हुआ हूं। मैं आडवाणी जी से पूरी तरह सहमत हूं कि जो समस्या आज असम में है, वह केवल आसाम की नहीं बल्कि सारे हिन्दुस्तान के लिए बहुत बड़ी समस्या है। वह समस्या बंगलादेशी घुसपैठियों की है। वहां पर जो दंगे हुए, न वे हिन्दु-मुस्लिम दंगे हैं न कोई जातीय दंगा है। सरकार यदि मुझसे सहमत हो तो मैं यह कहना चाहूंगा कि ये दंगे नहीं हैं, ये बंगलादेशी घुसपैठियों द्वारा भारत पर किया गया आक्रमण है। यह हमारे देश पर किया हुआ आक्रमण है। यह कोई दंगा नहीं है। इसलिए सरकार को इस सारी घटना, दुर्घटना को गंभीरता से लेना चाहिए, गंभीरता से इस दुर्घटना का मुकाबला करना चाहिए। जो ये दंगे करवा रहे हैं, उनसे गंभीरता से, सख्ती से निपटना चाहिए।

मैं नए गृह मंत्री जी का अभिनंदन करता हूं।...(व्यवधान)

MR. CHAIRMAN: Please, do not disturb. Do not indulge in cross-talk.

Nothing will go on record except what Mr. Geete is saying.

*(Interruptions) ... **

श्री अनंत गंगाराम गीते : उनका स्वागत पुणे में कुछ लोगों ने सीरियल बम ब्लास्ट से करने का प्रयास किया। वह कितना सफल हुआ, असफल हुआ, उसकी जांच चल रही है। लेकिन हमारे गृह मंत्री से इस देश की अपेक्षा है। इसलिए जब यहां पबन सिंह घाटोवार जी बोल रहे थे, उन्होंने सरकार की ओर से आडवाणी जी को यहां जवाब दिया। उनके जवाब के बाद पूरी सत्ता पक्ष ने बेंचें थपथपाईं। उन्होंने बेंच किसलिए थपथपाईं, यह मैं समझ नहीं पाया। ...(व्यवधान) यदि असमी में बोले ...(व्यवधान)

सभापति जी, वे असमी में बोले, इसलिए उनका स्वागत होगा या उनके लिए बेंचें थपथपायी होंगी, तो मैं उसका स्वागत करता हूं, क्योंकि जब हम कल तक मराठी की बात करते थे, तो हमें जातीय कहा जाता था। यदि असमी में बोलना गर्व की बात है, तो मैं भी उसका स्वागत करता हूं। ...(व्यवधान) उसके

* Not recorded.

लिए उन्होंने बेंचें नहीं थपथपाईं। उन्होंने बेंचें इसलिए थपथपायीं, क्योंकि उन्होंने आडवाणी जी को जवाब दिया।

सभापति जी, यह कोई सवाल-जवाब का मामला नहीं है। यहां जवाब देने से, यहां आज कितने विस्थापित हैं, इसका आंकड़ा कितना है, पता नहीं। अखबार कह रहे हैं कि चार लाख विस्थापित परिवार हैं। आज हमारी अध्यक्ष जी ने जब यहां उस हादसे को लेकर सदन में शोक प्रकट किया तब उन्होंने कहा कि दो लाख परिवार विस्थापित हुए हैं। यदि ये दो लाख परिवार भी हैं, तो यह आंकड़ा बहुत बड़ा है। यदि हमारे देश में दो लाख परिवार संख्या में विस्थापित होते हैं, तो यह किसी भी सरकार के लिए शर्म की ही बात है। ...(व्यवधान) सरकार किसी की भी हो, लेकिन अपने ही देश में यदि दो लाख परिवार विस्थापित होते हैं, तो वह किसी भी सरकार के लिए शर्म की बात है। मुझे नहीं पता चलता कि इसमें बेंच थपथपाने वाली कौन सी बात है। ...(व्यवधान) इसमें बेंच थपथपाने वाली कौन सी बात है, यह मेरी समझ के बाहर है। हम भी बेंच थपथपायेंगे, यदि आप इन दो लाख विस्थापित परिवारों को अपने घर ले जायेंगे, तो हम बेंच थपथपाकर आपका अभिनंदन करेंगे। जरूरत इसकी है, आवश्यकता इसकी है कि आज हमारे देश में जो परिवार विस्थापित हैं, उन्हें हम किस प्रकार से अपने घर तक पहुंचा पाते हैं। जो लोग इन दंगों में मरे हैं, उनकी संख्या कितनी है? स्पीकर साहब ने 73 लोगों का आंकड़ा यहां पर दिया है। वास्तव में कितने लोग मरे, कुछ पता नहीं है। लेकिन आज लोग वहां रिफूजी कैम्पों में हैं। वे विस्थापित होकर कैम्पों में रह रहे हैं।

सभापति जी, बंगलादेशी घुसपैठियों का जो मामला है, यह किसी जाति-धर्म से जुड़ा हुआ नहीं है। हम बार-बार इस सदन में कहते आये हैं, मेरी पार्टी कहती आयी है, मेरी पार्टी के प्रमुख बाला साहेब ठाकरे कहते आये हैं कि जो बंगलादेशी घुसपैठिये हैं, उन्हें आप मुसलमानों से मत जोड़िये, चाहे उनका धर्म कोई भी हो। यदि बंगलादेशी मुस्लिम धर्म के हैं, तो उन्हें हिन्दुस्तानी मुसलमानों के साथ जोड़ना गलत है। जब तक हम इस बात को नहीं सुधारेंगे और इस वास्तविकता को नहीं स्वीकारेंगे, कोई भी सरकार इस मुसीबत का सामना नहीं कर पायेगी। आप तब सफल हो पायेंगे जब आप वास्तविकता को स्वीकार करेंगे।

सभापति जी, यह जो दंगा हुआ है, वह बंगलादेशी घुसपैठियों ने किया है। मुझे तो इस बात का डर है, आज हमारा पाक आक्यूपाइड कश्मीर पाकिस्तान के कब्जे में है। कहीं कल ऐसा न हो कि यह कोकराझार, दुबरी, बंगला आक्यूपाइड जिले न हों। यह जिम्मेदारी सरकार की है। ...(व्यवधान) वे बीओके न हों। जैसे ये पीओके हैं, वे बीओके न हों। सरकार को इसकी तरफ गंभीरता से देखने की आवश्यकता है। यह भविष्य की खतरे की घण्टी है। आज शायद वे जिले उन्हीं के कब्जे में हैं, बांग्लादेशी घुसपैठियों के कब्जे में हैं। जो बांग्लादेशी घुसपैठियों की समस्या है, आडवाणी जी ने यहां आज कही है, मैं उसे दोहरा रहा हूं, लेकिन सिर्फ मैं ही नहीं कह रहा हूं। यहां पर हमारे पूर्व गृहमंत्री एवं आज के वित्तमंत्री जी बैठे हुए हैं।

हमारे पूर्व मंत्री श्री शशि थरूर, जिनकी एक पुस्तक का विमोचन पुणे में हुआ। हमारे गृहमंत्री जी ने भी इस खबर को पढ़ा होगा। यह खबर मराठी न्यूजपेपर में आई है, मैं आपकी इजाजत से इसका एक पैराग्राफ पढ़ना चाहूंगा। पहले मराठी में पढ़कर फिर मैं उसका हिन्दी में अनुवाद करूंगा। पुणे में हमारे सिम्बायोसिस सेंटर फॉर इंटरनेशनल एजुकेशन की ओर से सउदी अरेबिया के पूर्व एम्बेस्डर तलमिझ अहमद के हाथों सांसद शशि थरूर जी की पुस्तक " 21वीं सदी का हिन्दुस्तान और दुनिया " का विमोचन किया गया। मराठी भाषा में लिखा है: " 21व्या शतकातील हिन्दुस्थान आणि जग। उस समय शशि थरूर जी ने क्या कहा है? मैं उसको पहले मराठी में पढ़ता हूँ: " देशात 70 लाख नेपाली आणि सुमारे दोन कोटी बांगलादेशी निर्वासित असून त्यामध्ये दिवसेंदिवस वाढ होत आहे। शशि थरूर जी कह रहे हैं कि देश में आज 70 लाख नेपाली और दो करोड़ बांगलादेशी हैं और दिन-ब-दिन उनकी संख्या बढ़ती जा रही है। "मात्र त्यांना परत पाठविण्यासाठी हिंदुस्तानकडे कोणतेही ठोस धोरण नाही। किन्तु उनको वापस भेजने के लिए भारत के पास कोई ठोस कारगर उपाय नहीं है। "त्यासाठी हिंदुस्थानचा स्वतंत्र व्यापक कायदा असण्याची गरज आहे। उसके लिए हिन्दुस्तान का, भारत का एक कड़ा एवं व्यापक कानून होने की आवश्यकता है। "तो करण्याकडे केन्द्रसरकारचे गेल्या काही वर्षांपासून पूर्णपणे दुर्लक्ष झाले आहे। इस प्रकार का कानून बनाने के लिए भारत की सरकार ने कई वर्षों से इस ओर ध्यान नहीं दिया है। "असेमत कांग्रेसचे खासदार डा.शशि थरूर यांनी व्यक्त केले। ऐसा मत कांग्रेस के सांसद श्री शशि थरूर जी ने व्यक्त किए हैं।... (व्यवधान)

MR. CHAIRMAN: Please wind up now.

... (Interruptions)

श्री अनंत गंगाराम गीते : सभापति जी, आप मुझे थोड़ा समय दीजिए।... (व्यवधान)

MR. CHAIRMAN: You please sit down. Please take your seat.

... (Interruptions)

MR. CHAIRMAN: Hon. Member, everybody has got the facility of translation. Hence, you need not repeat it.

श्री अनंत गंगाराम गीते : महोदय, मैं रिपीट नहीं कर रहा हूँ। आप मुझे दो मिनट समय दीजिए।

यह दंगा किन लोगों ने किया है, उसका सबूत भी मैं यहां देने जा रहा हूँ। मैं अपने गृहमंत्री जी को यह सबूत देने जा रहा हूँ कि यह दंगा करने वाले कौन लोग हैं।

MR. CHAIRMAN: I am giving you just one more minute to speak.

... (Interruptions)

श्री अनंत गंगाराम गीते : सरकार इसकी जांच करे।

सभापति जी, शशि थरूर जी ने जो कहा है, यह वास्तविकता है। वह कांग्रेस के सांसद हैं, पूर्व मंत्री हैं, उन्होंने यह बात पुणे में कही है। यह मेरी बात नहीं है। जो शशि थरूर जी ने कहा है, उसकी भी जांच गृहमंत्री जी करें कि इसमें क्या वास्तविकता है, उसे जानने का प्रयत्न सरकार करे।

सभापति जी, आज बांग्लादेशी घुसपैठियों की समस्या देश के लिए बहुत बड़ी समस्या बन गयी है, लेकिन जब बांग्लादेशी घुसपैठियों को निकालने की बात होती है, तब इसे मुसलमानों के साथ जोड़ा जाता है कि आप मुसलमानों को यहां से हटा रहे हैं। लालू जी बोल रहे हैं कि ऐसा ही रहेगा। मुझे उनकी तरफ ज्यादा ध्यान देने की आवश्यकता नहीं है।...(व्यवधान)

MR. CHAIRMAN: I have given you enough time.

... *(Interruptions)*

श्री अनंत गंगाराम गीते : मैं लालू जी की उत्तेजना को समझ सकता हूं क्योंकि जब से यूपीए-2 बना है, तब से वह मंत्री बनने का सपना देख रहे हैं, लेकिन सोनिया जी उनको अवसर नहीं दे रही हैं।...(व्यवधान)

श्री लालू प्रसाद : हम मंत्री से ऊपर हैं।...(व्यवधान)

श्री अनंत गंगाराम गीते : सभापति जी, मैं आपको संबोधित कर रहा हूं।...(व्यवधान)

MR. CHAIRMAN: Please conclude now. I gave you 10 minutes to speak. There is not much time at our disposal.

... *(Interruptions)*

MR. CHAIRMAN: I am calling the name of the next speaker, namely, Shri Prabodh Panda. Please wind up now.

... *(Interruptions)*

श्री अनंत गंगाराम गीते : सभापति जी, मैं आपको संबोधित कर रहा हूं, इसलिए उसकी तरफ ज्यादा ध्यान देने की आवश्यकता नहीं है। सभापति जी, ये जो बांग्लादेशी घुसपैठिए यहां दंगा करवा रहे हैं, वे कोकराझार और धुबरी दोनों जिलों पर कब्जा करना चाहते हैं, बल्कि वास्तविकता तो यह है कि दुर्भाग्य से उन्हीं का यहां पर कब्जा है। भारत सरकार को इसकी जांच करनी चाहिए और इस बारे में यहां बयान देना चाहिए।

असम में हमारी शिव सेना पार्टी की छोटी सी यूनिट है। वहां के शिव सेना प्रमुख ने असम के मुख्य मंत्री और राज्यपाल जी को चिट्ठी लिखी है। उन्होंने यह कहा है कि ये जो सारे दंगे हुए हैं, इनके करने वाले संगठन का नाम युनाइटेड नेशनल मुस्लिम आर्मी है। मैं इस संगठन का जिक्र इसलिए कर रहा हूं कि जब पबन सिंह घाटोवार सदन में अपनी बात कह रहे थे, वह भारत सरकार के मंत्री भी हैं, उन्होंने भी इस

बात को सदन के सामने रखा था और स्वीकार किया था कि कुछ मुस्लिम संगठन वहां पर हैं, जो वहां अलग इस्लामिक कंट्री बनाने का प्रयास कर रहे हैं। आप रिकार्ड निकाल कर देख सकते हैं। ... (व्यवधान)
यह जो युनाइटेड नेशनल मुस्लिम आर्मी है, यह एक आतंकवादी संगठन है।

श्री पबन सिंह घाटोवार : मैंने किसी माइनोरिटी संगठन के बारे में नहीं कहा था, मैंने इनसर्जेंसी ग्रुप की बात कही थी।

श्री अनंत गंगाराम गीते : सभापति जी, मैं यह कहना चाहता हूं कि यह सरकार कैसे सफल होगी, जो ऐसे संगठन हैं। ... (*Interruptions*)

MR. CHAIRMAN : Nothing else will go on record. Shri Prabodh Panda, you may start now.

(*Interruptions*) ... *

श्री अनंत गंगाराम गीते : मैं खत्म ही कर रहा हूं। ... (*Interruptions*)

MR. CHAIRMAN: Hon. Member, you may start now. Nothing else will go on record. I gave you enough time. Nothing is going on record. Only what Shri Prabodh Panda is saying will go on record. Nothing else is going on record.

(*Interruptions*) ... *

MR. CHAIRMAN: Nothing else is going on record.

(*Interruptions*) ... *

MR. CHAIRMAN: Hon. Members, please stick to your time.

SHRI PRABODH PANDA (MIDNAPORE): Thank you, hon. Chairman, Sir, for calling me to participate in the discussion on the Adjournment Motion moved by hon. Advani Ji. However, I cannot support the Adjournment Motion as the Adjournment Motion mentions that it is due to the failure of the Government of the day. I think this not the failure only of the Government of the day, but this is a failure of the successive Governments. It is not only the UPA Government, but also the erstwhile NDA Government are responsible for that.

* Not recorded.

Sir, I want to be brief and concise, but please allow me to complete all the points that I wish to raise. I will not go into any repetitions.

Sir, the incidents took place mainly in some parts of the Bodo Autonomous Region, that is, in the districts of Kokrajhar, Bongaigaon, Chirang and the adjoining Dhubri district.

15.59 hrs

(Shri Satpal Maharaj *in the Chair*)

As per the news reports appeared in the Press, four lakh people were forced to move into 273 temporary refugee camps. Nearly 65 persons had lost their lives, and 500 villages have been torched. That is the magnitude of the incidents that occurred in a short span of two weeks. So, this is a matter of deep and national concern.



16.00 hrs.

Sir, what was the beginning? The entire area was simmering with tension for the past few months, open disputes for lands was there in over fifty villages. The State Government did not take any precautionary measures. It actually ignored the entire region. The State Government did not move and that led to retaliations. Some interested persons, even some communal elements took the opportunity and termed this incident into a communal one. I do agree that this cannot be attributed to the ethnic violence incident.

MR. CHAIRMAN : Please conclude. The time is very short.

SHRI PRABODH PANDA (MIDNAPORE): Sir, I did not even mention my points. First, I appeal to you.

MR. CHAIRMAN : Carry on but be concise.

SHRI PRABODH PANDA : Sir, they are not ethnic conflicts. This is a not communal conflict. And I do not agree with the BJP that this is the conflict of India and Bangladesh. That cannot be attributed so far if we go to the details about the character of the incidents. Sir, what are the main problems? The main problems so far I understand is the Border Management issue. The issue relates to the land disputes; the issue relates to identifying the intruders after 25th March, 1971; the issue relates to ensuring the democratic rights of the local people who may have come from erstwhile Bangladesh, those who might be coming from the rural areas. These are four things and so far, we know that everything has been reviewed and discussed in a tripartite meeting held on 31st May, 2002. What happened to that? And in the tripartite agreement, it was mentioned that the Home Ministry is the sole nodal agency for its implementation. With the non-implementation of the agreement and non implementation of the Accord in sincerity and negligence from the successive Governments at the Centre and in the State, this is the outcome. So, I request the Home Minister. They are shifting themselves from one crisis to another crisis. But this is a very serious issue. They

are not serious. They have not properly implemented the Assam Accords. If they have implemented the tripartite agreement in 31st May, 2002, that situation would not have developed.

Now, Sir, I want to tell about the rehabilitation. In the Bodo Autonomous area, the land problem is there. But my question is that those people originally came from different places which are outside the Bodo Autonomous area or the erstwhile Bangladesh or any other part of India, they have no right of having the land there. This problem should be addressed first. How is it possible to have rehabilitation without the land? They are scattered in different camps. You are providing relief. That is needed. You are providing the package. That is needed.

MR. CHAIRMAN : Please end your speech now.

SHRI PRABODH PANDA : I request the Home Ministry and the Union Government in this particular issue. In the All Party meeting, we can sit together. The speech of hon. Minister disappointed me. I thought whatever the reasons for self-acclamation, self- introspection should be there. Whatever may be self-acclamation, you should not be satisfied. Self-introspection is really required. They are running the Government in the Centre; they are running the Government in the State. Even then, they have to satisfy themselves. But nothing is there in so far as self-introspection is concerned. ... (*Interruptions*)

MR. CHAIRMAN : You have made your point. Please sit down. Nothing will go on record.

(*Interruptions*) ...*

MR. CHAIRMAN: Shri Narahari Mahato to speak.

... (*Interruptions*)

* Not recorded.

SHRI NARAHARI MAHATO (PURULIA): Thank you, Sir, for giving me a chance to participate in the discussion on the Adjournment Motion moved by Shri Advaniji. Our Party do not support the Adjournment Motion. But today's discussion is very sensitive. Today's discussion is about integrity and unity of our country.

Today we are discussing about the position and problem of Assam. Many hon. Members discussed about various points in this august House. What we have seen is that Assam is a very important State of the North-Eastern part of our country not only in terms of tourism but in the sphere of the security of our country. In our Constitution, the integrity, the security, harmony and all the related matters are included. But this incident took place in the third week of July in Kokrajhar and Dhubri. In this incident, lots of people were displaced and lots of people lost their homes and houses. They are taking shelter along with their children under the tree. They are landless, homeless and everything. They are feeling insecure. What is the Central Government doing for the homeless people and those who are suffering since the third week of July? If we go through the newspapers we are seeing that the people, either Muslims or Hindus or Bodos are suffering. The Central Government should come to the rescue of the distressed and homeless people. Lots of students are not going to schools and colleges because they are shelterless and homeless. They are starving for food. Only rice and *dal* is available to them and not even salt is available. Our ex-Home Minister visited that place. Our Prime Minister visited this place. लेकिन आज तक इस समस्या का कोई हल नहीं निकला है। इसके लिए हमें क्या करना होगा, यह गंभीरता से सोचने की जरूरत है। हम आज सदन में चर्चा कर रहे हैं, लेकिन केवल चर्चा करने डिसट्रेस आदमी का पेट नहीं भरेगा। हमें कड़े कदम उठाने की जरूरत है। Those who are guilty of such incidents, they should be punished. They should be identified. Who are they? We do not know who they are, whether they are Muslims or Hindus or Bodos. We should help those who are in distress.

सभापति महोदय : आपने अपनी भावना व्यक्त कर दी है। अब आप समाप्त कीजिए।

श्री नरहरि महतो : मेरा सुझाव है कि सरकार को गिल्टी लोगों को, अपराधी लोगों को, जिन्होंने यह काम किया है, उन्हें चिह्नित करे कि किन लोगों ने यह काम किया है। जिन लोगों ने यह काम किया है, उन लोगों को सजा दी जाए। Those who are homeless, those whose homes have been demolished, their homes should be rebuilt by the Government, either the State Government or the Central Government. They are homeless now. Their houses should be built and they should be moved to their homes from the camps. Their children are not able to go to schools. The wrong policy of the Central Government has devastated their lives today. Even after 67 years of Independence, there are burning problems and the country is burning like a volcano. This is my humble submission to the hon. Home Minister, through you.

श्री जोसेफ टोप्पो : सभापति महोदय, मुझे इस ज्वलंत मुद्दे पर आपने बोलने का अवसर दिया है, इसके लिए मैं आपका और सबसे ज्यादा स्पीकर महोदय का बहुत आभारी हूँ जिन्होंने असम के बारे में इस महत्वपूर्ण मुद्दे पर इस मंच से मुझे बोलने का अवसर दिया।

सबसे पहले असम एकाईड हुआ। इसके बाद राजीव गांधी जी के समय की असम स्टूडेंट एसोसिएशन ने इतना बड़ा ऐतिहासिक आंदोलन किया था। हमारे सभापति प्रफुल्ल कुमार महंतो और भृगुकुमार फूकन जी के नेतृत्व में ऐतिहासिक आंदोलन हुआ। उसके बाद एकाईड होकर सब कुछ हुआ। लेकिन इसमें दो तीन मुद्दे हैं जिनको अभी तक सेन्ट्रल गवर्नमेंट ने अभी तक फुलफिल नहीं किया। अभी बॉर्डर अभी तक खुला है लेकिन फेंसिंग नहीं है। फेंसिंग बनाने का काम सेन्ट्रल गवर्नमेंट का था और इतने साल हो गये हैं लेकिन अभी तक फेंसिंग नहीं हुई है।

दूसरे, डी-वोटर इंडिया में किसी जगह नहीं है लेकिन असम में डी-वोटर है। डी-वोटर का मतलब डाउटफुल वोटर है। लेकिन यह डाउटफुल वोटर कितने दिन तक रहेगा? डाउटफुल का मतलब है कि वे लोग वोट नहीं दे सकते लेकिन उनके बच्चे के जन्म का यदि सर्टिफिकेट मिल जाता है तो वह बच्चा वोट दे सकता है लेकिन उनका पिता वोट नहीं दे सकता। मैं जानना चाहता हूँ कि इस डी-वोटर के बारे में सरकार ने क्या कदम उठाए हैं? यह वह मुद्दा है जिस पर बहस करना बहुत जरूरी है और माइग्रेशन का जो हो रहा है, इसके पहले 1986 में आदिवासी लोगों को वहां से खदेड़ कर निकाल दिया गया। लेकिन अभी भी वे लोग शैल्टर होम में हैं। यह बात सरकार बार बार कह रही है कि सरकार उनको शैल्टर देगी। अभी वे लोग इतने बूढ़े हो गये हैं लेकिन अभी भी वे लोग कैम्प में हैं। इस बारे में केन्द्रीय सरकार ने कोई कदम नहीं उठाया। 1996 से 11 हजार से ऊपर लोग अभी शरणार्थी हैं। उसके बाद दूसरे माइनॉरिटी के कैम्प भी हैं, वहां भी वे लोग अभी वैसे ही रह रहे हैं। उनकी स्थिति में कोई परिवर्तन नहीं हुआ है। अब कैम्प में भी वे लोग असुरक्षित महसूस कर रहे हैं। मैं वहां कॉलेज में गया था, जहां 5000 लोग एक कॉलेज में रह रहे हैं। उनमें बूढ़े, बच्चे और महिलाएं हैं। वहां महिला का प्रसव हो रहा है, वहीं महिला बच्चे को जन्म दे रही है और उन लोगों की हालत बहुत खराब है। आज यहां हम सभी ने असम के लोगों की पीड़ा के बारे में अनुभव किया और यहां यह चर्चा हम लोग कर रहे हैं, इसके लिए मैं खुश हूँ। लेकिन मैं कहना चाहूंगा कि यह मुद्दा एक छोटा मुद्दा नहीं है। यह एक बहुत बड़ा मुद्दा है।

अगर इन बंगलादेशी लोगों को वहां रोका नहीं जाएगा तो वहां के जो हम लोग आदिवासी लोग हैं और जो बोडो आदिवासी हैं, हम लोग बेघर हो जाएंगे। यह हम लोगों का सबसे बड़ा डर है। मैं केन्द्र सरकार से कहूंगा कि आदिवासी लोगों को और माइनॉरिटी को सरकार ने शैल्टर नहीं दिया। अभी 4 लाख लोगों

को सरकार कैसे शैल्टर देगी और यह सब भी किस दिन शुरू हुआ? जिस दिन मुस्लिम भाई लोगों का रोजा है, उस समय इन लोगों को वहां से खदेड़ दिया गया। मैं इंडिया टुडे से कोट कर रहा हूं और आप इस पिक्चर को देखिए, नदों में कैसे शव बह रहा है? यह पिक्चर असत्य नहीं बोलेगी।

सभापति महोदय : आप फोटो मत दिखाइए। जो आपको कहना है, आप कहिए।

श्री जोसेफ टोप्पो : मैं कोट कर रहा हूं: “45 वर्ष की नूरजहां ने और कई मुसलमान महिलाओं ने अंधाधुंध गोली से बचने के लिए अपने माथे पर सिंदूर लगाकर हिंदू दिखाने की कोशिश की।” वहां ऐसी हालत है कि मुस्लिम महिलाएं सिंदूर लगाकर कहती हैं कि हम लोग हिंदू हैं।...(व्यवधान) ऐसा इसमें लिखा है।

सभापति महोदय : आप यहां ऐसे फोटो दिखा नहीं सकते हैं। आप अपना भाषण संक्षिप्त कीजिए।

श्री जोसेफ टोप्पो : यह सचाई है। इसमें एक ऐसे आदमी को मारा है...(व्यवधान) वहां ह्यूमैन बीइंग का टार्चर हो रहा है, चाहे वह हिन्दू हो, मुसलमान हो या कोई भी हो, लेकिन वहां अंधे, बहरे और गूंगे को भी मार दिया, उनका क्या दोष था। मैं आशा करता हूं कि सेंट्रल गवर्नमेंट उन लोगों को रहने की सुविधा देगी। वहां इतना बड़ा कांड हो गया। सेंट्रल गवर्नमेंट के पास सीबीआई तथा अन्य एजेंसियां हैं और असम सरकार की एजेन्सियां भी हैं, लेकिन इन एजेन्सियों को पता नहीं लगा और वहां चार लाख लोग बेघर हो गये, लेकिन केन्द्र सरकार को पता नहीं चला।

मैं आशा करता हूं कि केन्द्र सरकार जल्दी से जल्दी उन बेघर लोगों को शैल्टर दे तथा समय रहते तुरंत एक्शन ले और लोगों को राहत पहुंचाए।

श्री बदरुद्दीन अजमल (धुबरी): सभापति महोदय, आपने मुझे इस गम्भीर मामले पर बोलने का मौका दिया, इसके लिए मैं आपका शुक्रगुजार हूँ। मुझे उम्मीद है कि दो मिनट में आप मेरी बात समाप्त नहीं करेंगे, क्योंकि मैं उसी जगह से हूँ, जहाँ ये पूरा वाक्या हुआ है और वहाँ लोग शैल्टर लिये हुए हैं।

सभापति महोदय : आप तीन मिनट बोलिये। आपने दो मिनट की बात कही, मैं आपको तीन मिनट दे रहा हूँ।

श्री बदरुद्दीन अजमल : वहाँ के बारे में मेरे भाई ने अभी बताया, इससे पहले घटोवार साहब ने बताया तथा और भी बहुत सारे लोगों ने वहाँ के बारे में बताया। असल बात यह है कि इस वक्त इंसानियत के नाते जो वाक्या हुआ है, उसकी इन्क्वायरी की सख्त जरूरत है कि इसके पीछे कौन हैं। मैं लालू जी से सौ फीसदी मुत्तफिक हूँ, आडवाणी जी हमारे बड़े मोहतरम हैं, बुजुर्ग हैं, हमारे सामने आये हुए हैं। उन्हें इस पूरे मामले को बंगलादेशी कहकर मोड़ने की कोशिश नहीं करनी चाहिए, यह बड़ी नाइंसाफी की बात है। वहाँ जो लोग आये हुए हैं, बंगाली बोलने वाले हैं, अनडिवाइडेड इंडिया के बंगाल के लोगों को असम में लाया गया, बिहार के लोगों को लाया गया तथा दूसरे लोगों को लाया गया, मुख्तलिफ कामों के लिए लाया गया। अगर मैं इससे आगे बढ़कर कहूँ कि वहाँ अनडिवाइडेड बंगाल से आने वाले लोग आज भी बंगलादेशी हैं और अगर हम आडवाणी जी के पुरखों की बात करें तो इनकी हिस्ट्री के हिसाब से हमें पाकिस्तान तक जाना पड़ेगा। मैं यह बात नहीं कहना चाहता ...(व्यवधान)

सभापति महोदय : कृपया बैठिये।

श्री बदरुद्दीन अजमल : हिन्दुस्तान का एक कांस्टीट्यूशन है, 25 मार्च, 1971 को जो एग्रीमेंट हुआ, उसके हिसाब से नेशनल और बाहर के लोगों का फैसला हो चुका है, अब उन बातों को दोहराना इन चीजों को हवा देना है। आप बीजेपी को बोलने दीजिए, वहा कई कम्युनल फोर्सज हैं, जिन्होंने फसाद कराया, मुसलमानों के घरों पर निशान लगाये गये, हिन्दुओं के घरों पर निशान लगाये गये और चुन-चुन कर उनके घरों को जलाया गया। आज पता नहीं कितने हजार बच्चे मर जायेंगे, कितनी ही औरतें वहाँ प्रेगनेन्ट हैं, आज वहाँ दवाएं नहीं हैं, ये उनकी बातें नहीं करते, ये इंसानियत की बातें नहीं करते, ये समझते हैं कि इस किस्म की बातें करके ये अपने वोट बढ़ायेंगे। इनके वोट के दिन चले गये। आज ये अपने प्रेसिडेंट को लेकर परेशान हैं, आज ये अपने प्राइम मिनिस्टर कैंडिडेट को लेकर परेशान हैं। ये इन चीजों में इंसानियत की बात करें, यदि ऊपर वाला खुश होगा तो इनका भी कुछ भला होगा। वहाँ ये इंसानियत की बात करें, उन लोगों को बसाने की बात करें, उन लोगों के रिहैबिलिटेशन की बात करें, उनके रिलीफ की बात करें, वहाँ लोगों तक मैडिसंस पहुंचाने की बात करें, गवर्नमेंट ऑफ इंडिया की मदद करें। इस सारे मामले में

आडवाणी जी को जिम्मेदारी लेनी पड़ेगी। 2003 में बीटीसी का एग्रीमेंट इन्होंने कराया, जिसमें 70 परसेंट नॉन-बोड़ोज लोगों को इन्होंने कोई राइट नहीं दिया और 30 परसेंट लोगों को पूरे राइट्स दिये और पूरी हुकूमत का मौका दिया, जिसकी वजह से आज ये सारे मामलात हो रहे हैं।

मैं सरकार से कहना चाहता हूं कि जब तक इस मसले का स्थाई समाधान नहीं होगा, ये मामले होते रहेंगे।

श्री मनोहर तिरकी (अलीपुरद्वार): सभापति महोदय, सदन में असम की घटनाओं के बारे में चर्चा चल रही है और इस चर्चा में सबने भाग लिया है। असम में जो दुखद घटना हुई है, उसके प्रति हम संवेदना व्यक्त करते हैं और जांच-पड़ताल के बाद दोषियों को सख्त सजा देने की सिफारिश करते हैं। सर, यह नई घटना नहीं है। मेरा क्षेत्र उसी असम से लगा हुआ है। हम लोग इस घटना को देखते आ रहे हैं। अभी जो घटना घटी, दंगे-फ़साद हुए, उसमें बहुत सारे लोग पश्चिम बंगाल के जलपाईगुड़ी में, कुछ बिहार के क्षेत्रों में चले गए हैं, शेल्टर ले रहे हैं। अभी वे अपने को निरापद महसूस नहीं कर रहे हैं। मैं कहना चाहता चाहता हूँ कि निरापद महसूस कर के उनको अपनी जगहों पर पहुंचाया जाए। सर, ये जातीय दंगे आज की घटना नहीं है। वहां जो घटना हम लोग पहले से देखे थे, उसमें स्टूडेंट मूवमेंट आदि सब हुआ। वहां से एक आवाज़ आई थी। वहां जो प्राकृतिक संपदा है, हमारा विश्लेषण जो है, वहां जो धनी प्राकृतिक संपदा है, वहां सब कुछ है लेकिन सद्व्यवहार नहीं हुआ है। वहां की राज्य सरकार और केंद्र सरकार ने इसका अनदेखा किया है। वहां गरीबी बहुत ज्यादा है। वहां विकास नहीं होने के कारण हालात खराब हैं। वहां तेल है, चाय है, वहां खेती होती है, वहां पर्यटन है, लेकिन वहां पर विकास नहीं है। वहां गरीबी के कारण से आदमी ये सोचते हैं, अंग्रेज ने वहां बाहर से लोगों को लाए, बिहार से ले गए, उत्तर प्रदेश से ले गए और अन्य प्रदेशों से ले गए और वहां उनको काम दे कर बसाया। जब वहां पर कुछ हो रहा है तो वहां की नौकरियों में दूसरे प्रदेशों के आदमी आ गए, बिज़नेस में आग गए तो वहां के लोगों ने आवज़ उठाई। स्टूडेंट्स ने वहां पर लड़ाई शुरू कर दी। वहां एक स्लोगन था - अली, बंगाली, देशवाली, गोरखाली आसाम छोड़ो। इस स्लोगन को लेकर वहां के नौजवानों ने तहलका मचा दिया। उसके बाद एजीपी का गठन हुआ। इस ढंग से उनको लगा कि दूसरों को हम हटाएंगे तो वहां हमें नौकरी मिलेगी। इस प्रकार की भावना उनकी बनी। इसका मुद्दा है कि वहां कोई विकास नहीं हुआ है। वहां राष्ट्रीय संपत्ति है, सब कुछ है। लेकिन वहां अभी भी हम देखते हैं, बड़े अफसोस की बात है कि कोई ट्रेन कैंसल हो तो पूर्वांचल की ट्रेन कैंसल होती है। वहां आने-जाने के लिए कोई ठीक रास्ता भी नहीं है। नेशनल हाइवे नंबर-21 है, लेकिन उसकी हालत बहुत खराब है। वहां खबरें भी नहीं चलती हैं। मैं कहना चाहता हूँ कि अगर वहां के विकास पर ध्यान दिया जाएगा तो ये जातीय दंगे नहीं होंगे। वहां हिंदू-मुस्लिम खींचतान की जो बात हो रही है, वहां पहले से लग ही रहा है। वहां अभी-अभी तीन-चार लाख लोग जो विस्थापित हुए हैं, वे दूसरे संप्रदाय के लोग हैं, बोडो लोग हैं। वहां आदिवासी लोग हैं। वहां संथाल, उरांव, मुंडा हैं, उनको भी हटा दिया गया था। वे अभी-भी कैंपों में पड़े हैं। वे अभी-भी अपनी जगहों में नहीं जा सके हैं। वहां ये हालात हैं। हम लोग भी एक समय झारखण्ड में थे, हम लोगों को बंगाल में ले जाया गया और हम बंगाली हो गए। ऐसे करीब एक करोड़ आदिवासी चाय बागानों में रहते हैं। उनकों

वहां का दर्जा नहीं मिला है। वे वहां छिटके हुए हैं। भारतवर्ष में आदिवासियों को जो सम्मान मिलता है, उनको नहीं मिला है। सरकार नहीं कर रही है। एक प्रदेश में उनको आदिवासी का दर्जा मिलता है, दूसरे में नहीं मिलता है तो इसलिए टकराव होता है। मैं सरकार से अनुरोध करूंगा कि उन लोगों को ठीक प्रकार से स्थापित करें। हमारे एक माननीय सदस्य ने अच्छा सुझाव दिया है कि बहुत सारी कमेटियां होती हैं, जैसे जेपीसी होती है और बहुत सारे घोटाले भी होते हैं, ये पूर्वांचल की समस्या है। यह सीमांत एरिया है। वह बर्मा से लगा हुआ है, चाइना से लगा हुआ है, बांग्लादेश से लगा हुआ है। सुरक्षा की दृष्टिकोण से वहां हर साल समस्याएं होती रहती हैं। इसलिए एक कमेटी घटित कर के वहां पर भेजी जाए कि वहां की मौलिक समस्याओं का निदान कैसे किया जाए ताकि वहां पर जातीय समस्या उत्पन्न न हो। प्रधानमंत्री जी कह रहे हैं और हम लोग भी कह रहे हैं कि यह हमारे देश के लिए एक कलंक है। 21वीं सदी में एक कलंक हो रहा है। ये न हो और जातीय संप्रति तथा एकता मज़बूत हो और देश का विकास हो इसके मैं सदन से अनुरोध करता हूँ, माननीय गृहमंत्री जी से अनुरोध करते हुए मैं मांग करता हूँ इस घटना के जिम्मेदारों को सजा दी जाए और विस्थापितों को ठीक प्रकार से पुनर्वास किया जाए। इसी के साथ मैं अपनी बात समाप्त करता हूँ।

श्रीमती विजया चक्रवर्ती (गुवाहटी): सर, मैं माननीय आडवाणी जी का स्थगन प्रस्ताव के समर्थन में बोलना चाहती हूँ। असम में जो दुर्भाग्यजन घटना घटी है, उसका कारण बांग्लादेशी घुसपैटिए हैं। आडवाणी जी ने स्पष्ट कहा है कि यह कोई हिंदु-मुसलमान का संघर्ष नहीं है। यह देशी और विदेशी का संघर्ष है। जो असम के ओरिजन लोग हैं, वे बोडो कम्युनिटी है। इनके ऊपर जो हमला हुआ, वह अत्यंत दुर्भाग्यजनक है। 25 लाख लोगों का घर जला दिया गया। अभी पांच लाख आदमी कैंप में हैं। मैंने स्वयं जा कर देखा है। वे लोग अभी रास्ते पर आ गए हैं। वे लोग अत्यंत दुर्भाग्यजनक स्थिति में हैं। सबसे दुर्भाग्यजनक बात यह है कि असम के मुख्यमंत्री तरुण गोगई जी ने ऑर्डर दिया है कि 15 अगस्त के पहले इन सब लोगों को घरों में वापस भेजना चाहिए। अभी उन लोगों के घर नहीं हैं तो उन्हें कहां भेजेंगे? लेकिन आज बीजेपी संसदीय दल ने एक प्रस्ताव पारित किया, बीजेपी के जितने भी एमपी हैं, सारे एमपी ने अपनी एक महीने का वेतन उन पीड़ित लोगों के लिए देगी। ...(व्यवधान) सिर्फ इतना ही नहीं, जो-जो जिस-जिस क्षेत्र से है, वे अपने-अपने एरिया से जितना हो सके उतना रिफ्यूजी कैम्प में सहायता करेंगे। यह भी माननीय आडवाणी जी, सुषमा जी ने निर्देश दिया है। जो बीजेपी शासित राज्य हैं, वहां से सारा सामान रिफ्यूजी कैम्प में जायेगा ताकि उन लोगों को कुछ राहत मिले। लेकिन दुख की बात यह है कि जो लोग अभी भी संकट में हैं, रास्ते पर हैं, उनका घर नहीं है, उधर एक-दो स्कूल हैं, वे वहां पर हैं, उन लोगों को 15 अगस्त से पहले जाने के लिए कहा है, यह बात नहीं हो सकती है। मैं आपके माध्यम से इसका प्रतिवाद करती हूँ। I had been to the refugee camps from 22nd to 25th July and I had seen their condition. There is no proper food. There is no medical treatment. थोड़ा सा खाकर वे जी रहे हैं, उनके लिए पीने का पानी भी नहीं है। It is stinking. सारे एरिया में बदबू आ रही है। वहां की जो महिलायें हैं, जो महिलायें वहां बच्चा पैदा करती हैं, उन लोगों की सहायता करने के लिए वहां दफ्तर भी नहीं हैं। इतने कैंप हैं, इतने लोग हैं, वहां पर कोई जाता नहीं है, सेंट्रल गवर्नमेंट की भी इसमें कुछ रिस्पॉसिबिलिटी थी। यहां से भी वहां कुछ डॉक्टर्स और मेडिसिन भेजना काफी जरूरी था। प्रधानमंत्री जी ने तीन सौ करोड़ रुपए दिए। It is a very negligible amount. सौ करोड़ में से बताया गया कि यहां इंदिरा आवास योजना के तहत घर बनेंगे, सौ करोड़ में 20 हजार घर बनेंगे। पांच लाख लोगों के घर जला दिए गए। इन सौ करोड़ में क्या होगा? पबन सिंह घाटोवार जी ने बार-बार गला फाड़कर कहा कि प्राइम मिनिस्टर जी ने इतना दिया, प्रधानमंत्री जी असम के हैं, तीन बार असम से राज्य सभा में चुनकर गए हैं, उनकी ऐज ए प्रधानमंत्री और ऐज एन एमपी रिस्पॉसिबिलिटी है। वे खुद को कहते हैं कि मैं असम का पुत्र हूँ। असम का पुत्र यह कहेगा तो दूसरा जो मिनिस्टर है, उन्होंने इतना कहा, यह समझने की बात है, यह मैं कहना चाहती हूँ। यह जो

गड़बड़ हुयी, 2 जुलाई से थोड़ी-थोड़ी शुरू हुयी, 6 जुलाई में कुछ आदमियों को मार डाला, मेरी जितनी जानकारी है, सेंट्रल होम मिनिस्टर के ऑफीसर ने बताया था, प्राइम मिनिस्टर को भी बताया था, ऐसा सुना है, असम के सीएम को भी बताया है, बीटीए एरिया में कुछ गड़बड़ हो सकती है, लेकिन इन लोगों ने कुछ रिस्पॉन्सिबिलिटी नहीं ली, कुछ कार्रवाई नहीं की। इसके कारण 2 जुलाई से शुरू हुई इस घटना ने 19 जुलाई से भयंकर रूप लिया। सारे लोग बेघर हो गये, सबको मार डाला, it is an irresponsible and unwanted activity on the part of the Government.

सभापति महोदय : ठीक है।

श्रीमती विजया चक्रवर्ती : महोदय, मैंने अभी शुरू किया है। सबसे दुःख की बात यह है कि यह 16 जुलाई से शुरू हुआ।

सभापति महोदय : आप यह बता चुके हैं।

श्रीमती विजया चक्रवर्ती : लेकिन सीएम ने खुद ही शिकायत की कि सेना बहुत देर से भेजी। 5 दिन के बाद सेना भेजी और 5 दिन में सारा का सारा खत्म हो गया। इसलिए मैं होम मिनिस्टर जी से, प्राइम मिनिस्टर जी से पूछना चाहती हूँ कि सेना लेट क्यों भेजी, आपने सेना को लेट किसलिए भेजा, जब आप रिप्लाय देंगे, तब इसका जवाब दीजिएगा?

सभापति महोदय : अब आप संक्षिप्त कीजिये।

श्रीमती विजया चक्रवर्ती : सेना के देर से जाने के कारण इतने लोग मर गये, इतने लोग बेघर हो गये। पबन सिंह घाटोवार जी ने कहा कि वहां पर बांग्लादेशी नहीं हैं। इतनी राजनीति करने वाली पार्टी इससे आगे कुछ नहीं कह सकती। वोट के लालच, सत्ता के लालच के कारण इन लोगों ने कहा कि वहां बांग्लादेशी नहीं हैं। पूर्व प्रधानमंत्री राजीव गांधी जी ने वर्ष 1985 में संधि की, ट्रीट्री की कि असम में जितने बांग्लादेशी हों वर्ष 1971 से, उन लोगों का असम से बहिष्कार करना है, लेकिन कांग्रेस ने आईएमडीटी एक्ट लागू करके इसको बंद कर दिया। अभी भी more than seven lakh cases relating to foreigners are still pending in the courts. यह बहुत दुःख की बात है।

सभापति महोदय : अब आप समाप्त कीजिये।

श्रीमती विजया चक्रवर्ती : मैं एक-दो बात कहकर अपनी बात समाप्त करूंगी। पबन सिंह घाटोवार जी ने एक बात और कही, उन्होंने कहा कि नेशनल रजिस्टर फॉर फॉर्नर्स नया बनाना चाहिए, लेकिन अभी तक इसका काम शुरू नहीं किया। थोड़ा काम शुरू हुआ था, लेकिन 2 स्टूडेंट्स के बीच, मुस्लिम और लोकल के बीच थोड़ा झगड़ा लगाकर उसे बंद कर दिया।

सभापति महोदय : आपने अपने विचार व्यक्त कर दिये हैं। अब आप समाप्त कीजिये।

श्रीमती विजया चक्रवर्ती : अभी बहुत भयंकर स्थिति असम की है, असम सिर्फ 22 किलोमीटर से मेन लाइन के साथ जुड़ रहा है। असम का बार्डर खुला है। असम में 270 किलोमीटर के बार्डर में 50 किलोमीटर बार्डर खुला है। पानी में जहाँ बार्डर है, वह भी खुला है। आपको सुनकर बहुत दुख लगेगा कि असम में जो पुलिस है, उनके हाथ में स्टील की गोलियाँ भी नहीं दी गई हैं। उनको कहा गया है कि प्लास्टिक की गोलियाँ यूज़ करें ताकि कोई घुसपैठिये न मरें। वहाँ पर जितनी पैरा मिलिट्री फोर्सेज़ हैं, उन लोगों के पास कोई सॉपहिस्टिकेटेड वैपन्स नहीं हैं जिससे वे घुसपैठियों को रोक नहीं सकते।

सभापति महोदय : अब आप समाप्त करें।

श्रीमती विजया चक्रवर्ती : अंत में मैं यह कहना चाहती हूँ कि असम में अगर इनफिल्ट्रेटर्स को हम रोक नहीं पाएँगे तो सारे देश की सुरक्षा नहीं होगी। अभी असम में 27 जिलों में से 13 जिलों में बंगलादेशी मेजॉरिटी है। 15 असेम्बली सैगमैन्ट्स अभी डाउटफुल बंगलादेशियों के हाथ में है। यह स्थिति असम की है। धीरे-धीरे असम की डेमोग्राफी चेन्ज हो गई है। असम का कल्चर, असम का ट्रेडीशन, असम का रिलीजन तथा जनजातीय लोगों का कल्चर भी खत्म होता जा रहा है। इसलिए यह भयंकर स्थिति वहाँ की है।

सभापति महोदय : अब आप समाप्त करें।

श्रीमती विजया चक्रवर्ती : मैं खत्म करने जा रही हूँ। अभी जो घटना घटी है, इसको रोकने का एक ही उपाय है कि हम सब लोगों को मिलकर, पार्टी से ऊपर उठकर एक साथ विचार करना चाहिए। इसमें यह नहीं होना चाहिए कि ये कांग्रेस के लोग हैं, ये लालू जी की पार्टी के लोग हैं या समाजवादी पार्टी के लोग हैं। सबसे ऊपर उठकर हमें विचार करना चाहिए। यह ह्यूमन प्रॉब्लम है। अगर असम नहीं रहेगा तो भारत भी नहीं रहेगा। That is why, first of all, they should identify the Bangladeshis and deport them. My second suggestion is to clear all the PGR/VGR and riverine areas and they should be free from the Bangladeshi infiltrators. My third suggestion is to implement the Foreigners Act as it is directed by the Supreme Court and update NRC. They should give security to indigenous people. The amount of Rs. 300 crore should be increased to Rs. 1500 crore.

MR. CHAIRMAN : Nothing will go on record.

*(Interruptions) ... **

MR. CHAIRMAN: Shrimati Ranee Narah may speak now.

* Not recorded.

*SHRI RANEE NARAH (LAKHIMPUR) : Thank you, Hon. Chairman Sir, for giving me an opportunity to speak on the recent violence that had taken place in Kokrajhar, Dhubri and Chirang districts of Assam. Before I speak on these violent incidents I would like to throw some light on Bodoland Territorial Areas District (BTAD), because, no one know exactly what is happening in BTAD and why it is happening. Why such incident have occurred in BTAD? BTAD spans over 8,821.86 Square kilometers. Bodos constitute 32% of the total population, Rava community constitutes 22%, while adivasi population is 30.5%, Muslims accounts for 14.5%, the percentage of Koch population is 6%, Bengali Hindus contribute for 9.9%, Assamese population is about 40.7% and other communities account for 6.6%. These figures show that in BTAD area Bodos and Ravas together constitute 74% of total population and rest are all non-Bodos. In 2003, BTAD was created. While we want that in this 8,821.86 Square kilometers area all the Bodo people should be able to live peacefully, at the same time we also want that the non-Bodos who have been living there should also feel secured to live there. No one should be allowed to harass the non-Bodos living in the BTAD area. I have great respect for Advaniji. He has said that it is not a clash between Hindu and Muslims, rather it is a clash between Indian nationals and Bangladeshi infiltrators. By saying so, Advaniji it seems, wants to flare up the situation.... (*Interruptions*)

MR.CHAIRMAN : Nothing will go on record. Please address the chair.

(*Interruptions*) ... **

SHRI RANEE NARAH : Advaniji has quoted our Chief Minister. Our Chief Minister had said that in the violence hit Kokrajhar, Dhubri and Chirang district the situation is volcanic. ... (*Interruptions*). He has misquoted our Chief Minister. Our Chief Minister said that to contain violence every person irrespective of his caste, creed or religion, every political party and every organisation should make all out efforts. I would like to state that Advaniji has seen many movements,

* English translation of the Speech originally delivered in Assamese.

** Not recorded.

many agitations. I have also seen many agitations and movements. He supported those who once claimed that there were 50 lakh illegal infiltrators in our state. They continued their struggle for 7 years. We must remember late Prime Minister Indira Gandhi. She tried her level best to bring peace and prosperity to our north east. But unfortunately we lost her. Rajiv Gandhiji also wanted that peace and prosperity should reign in the north east. In order to create a peaceful atmosphere he signed the Mizo accord. Today we must salute Rajiv Gandhiji. AASU, which once claimed that Assam had 50 lakhs illegal foreign national continued their struggle for 7 years in which more than 600 people died. It was Rajiv Gandhiji who in order to bring a peaceful solution to the Assam movement signed Assam accord with All Assam Student's Union (AASU). He even asked the then Chief Minister of Assam Mr. Hiteswar Saikia to step down for the sake of peace and harmony in Assam. Mr. Saikia then resigned from the, Chief Ministership immediately. You will never find such a great personality in your party. You are aware that our UPA Chairperson has scarified a lot for the nation. Our late Prime Minister Rajiv Gandhiji also made sacrifice by asking our ex-C.M. late Mr. Hiteswar Saikia to step down for the sake of lasting peace in the state. After the resignation of the Congress Government in Assam, the student leaders who spearheaded the Assam movement got the chance to form a Government. On 24th December, 1985 a new Government under the leadership of Mr. Prafulla Kumar Mahanta took oath in presence of more than 1 lakh people at Nehru Stadium. They were in power for about 10 years. But they could not even detect or deport 10 foreigners. Advaniji who was our Home Minister and for whom I have great respect could not detect the illegal immigrants. Why could not he deport the so-called illegal foreign nationals? I wish to reiterate that we will never allow even a single Bangladeshis national to remain in our soil. But in the name of deporting Bangladeshis, we will not allow any genuine Indian citizen to be harassed. ...

(Interruptions)

MR.CHAIRMAN : Please Address the Chair. You please sit down.

SHRI RANEE NARAH : Not only this he could not even detect a single illegal foreign national despite being our Home Minister. Recently, while visiting Dhuburi, he had said that our border with Bangladesh should be well defined. Now since election is round the corner he is saying so. Why he did not raise this issue when he was in power? Now our State Government has sealed the Indo-Bangladesh border. You all must be thinking that Assam is rocked by communal violence. But this is not true. In fact it is ethnic clash that has taken place in Assam. And this ethnic clash is the handiwork of some miscreants. Every ethnic group has mischievous elements in its rank who indulge in such violent activities. Would it be right to blame the entire community for the sins of a handful? The Bodo people should also not be deprived of their rights to live peacefully in the BTAD area. Our UPA Chairperson Sonia Gandhiji has all along been saying that no one will be allowed to disturb the peace loving Bodo people living in the BTAD area. She has also been saying that no Indian citizen will be allowed to be harassed. There are two Muslim leaders in the BJP. I wonder if the BJP considers them to be Bangladeshis also. The BJP says it is a clash between Bangladeshis and Indian nationals which is not true. India is a secular country. We all belonging to different caste, creed and religion should live peacefully and in complete harmony. There is a strong foundation of communal harmony in the state of Assam. In Assam's Kamrup district, which falls under madam Bijoya Chakravarty's constituency there is a place called Hajo. In Hajo there is a masjid namely Powamakka and adjacent to the wall of that masjid there exists a Hindu temple known as Hoygreeb-Madhab Mandir. Both Hindus and Muslims are living unitedly there for centuries. I have noticed that the BJP always try to gain political mileage when the election is round the corner, by raising such issues. ...

(Interruptions)

MR. CHAIRMAN :- Please conclude now.

SHRI RANEE NARAH : In Assam under the able leadership of Sonia Gandhiji Congress has formed Government for three consecutive terms. The BJP has

realized now that it won't be possible for them to oust Congress Government from power in Assam. That's why they want to destabilise our state by raising such issues. They even want to distablise the nation as a whole. I am sure of involvement of a third party having criminal backgrounds in the Assam violence. We should find out and punish the criminals involved in such gory incidents of violence. As we all know, adequate number of security force have been deployed in those areas and peace has come back to those affected places. Our Hon. Chief Minister has requested for a CBI inquiry to go into the details of the incidents. I appeal to member of all political parties to make all out effort so that this type of incident never occur again. With these words before I conclude my speech. I totally oppose the Adjournment Motion moved by Shri Advani.

श्री शरीफुद्दीन शारिक (बारामुला): सभापति जी, आपसे गुज़ारिश करूंगा कि इस विषय पर मुझे नहीं बोलना था। लेकिन, बोलने वाले लोगों की बातें सुनकर मुझे लगा कि अभी भी हमारे सियासतदानों और लीडरों को इस बात का शायद अंदाज़ा नहीं है कि अगर इस मुल्क की भलाई है तो वह इसलिए है कि इसमें बहुत से मजाहिब के लोग रहते हैं। यह मुल्क इसलिए अज़ीम है कि यहां बहुत-सी भाषाएं बोलने वाले लोग रहते हैं। यह मुल्क इसलिए बड़ा है कि इसमें बहुत से एक्टदाद और धर्म के लोग रहते हैं। कोई हिन्दुओं का ठेकेदार बनता है तो कोई मुसलमानों का ठेकेदार बनता है। कोई हिन्दु का ठेकेदार बनता है तो कोई मुसलमान का ठेकेदार बनता है। हिन्दुस्तान सब का ठेकेदार है, मुसलमान का भी और हिन्दू का भी ठेकेदार ये मुल्क है। अगर ये मुल्क मजबूत है, अगर ये मुल्क महफूज़ है तो हिन्दू भी महफूज़ है, मुसलमान भी महफूज़ है। अगर मुल्क महफूज़ नहीं है तो न हिन्दू महफूज़ है, न मुसलमान महफूज़ है। ये फिरकापरस्त एलीमेंट के दिमाग में यह भूत सवार होता है, जब इलैक्शन नजदीक आते हैं तो कहीं न कहीं फसाद शुरू हो जाता है। कहीं न कहीं मार-काट शुरू होती है ताकि उनको इलैक्शन में जाने का एक एजेंडा मिले। शिवसेना का अभी मेरा दोस्त यहां बात कर रहा था। मैं उनसे पूछूंगा कि किस मुंह से काबा जाओगे गालिब, शर्म तुमको मगर नहीं आती।” क्या आपने मुंबई की गली कूचों में दिहाड़ी मजदूरों को रूसवा नहीं किया? क्या मुंबई की गली कूचों में दिहाड़ी मजदूरों को मार-मार कर उनका कचूमर नहीं निकलवा दिया?...(व्यवधान)

सभापति महोदय : शांत हो जाइए, माननीय सदस्य को बोलने दें।

श्री शरीफुद्दीन शारिक : जब पंजाब, लाहौर और रावलपिंडी से आए हुए लोग कश्मीर में रह रहे हैं। जब हम कह रहे हैं कि इनको वोट एवं नौकरी का हक नहीं है तो यही लोग सटपटाते हैं कि इनको क्यों नहीं देते हो। वे गैर मुल्की बाशिंदे थे, उनको हम कैसे सियासत में रहने दें। जिस तरह आप कहते हैं कि बार्डर को बंद करके बंगलादेशियों को मत आने दो। हम भी कहते हैं कि बार्डर को बंद करके उन लोगों को वापस निकालो, जो वहां गैर कानूनी तौर पर 30-40 सालों से बस रहे हैं। उस वक्त तो आप नहीं कह रहे, आपको उस वक्त जात-पात नजर आती है। आपको धर्म के भाई नजर आते हैं। उस वक्त आप उसूल भूल जाते हैं। मेरे दोस्तों, ये आम फैशन बना है कोई हिन्दु का ठेकेदार बनता है तो कोई मुसलमान का ठेकेदार बनता है।

हिन्दुस्तान सब का ठेकेदार है, मुसलमान का भी और हिन्दू का भी ठेकेदार ये मुल्क है। अगर ये मुल्क मजबूत है, अगर ये मुल्क महफूज़ है तो हिन्दू भी महफूज़ है, मुसलमान भी महफूज़ है। अगर मुल्क महफूज़ नहीं है तो न हिन्दू महफूज़ है, न मुसलमान महफूज़ है। ये फिरकापरस्त एलीमेंट के दिमाग में यह

भूत सवार होता है, जब इलैक्शन नजदीक आते हैं तो कहीं न कहीं फसाद शुरू हो जाता है। कहीं न कहीं मार-काट शुरू होती है ताकि उनको इलैक्शन में जाने का एक एजेंडा मिले। अभी शिवसेना के मेरे दोस्त यहां बात कर रहे थे। मैं उनसे पूछूंगा - “किस मुंह से काबा जाओगे गालिब, शर्म तुमको मगर नहीं आती।” क्या आपने मुंबई की गली कूचों में दिहाड़ी मजदूरों को रूसवा नहीं किया? क्या मुंबई की गली कूचों में दिहाड़ी मजदूरों को मार-मार कर उनका कचूमर नहीं निकलवा दिया?...(व्यवधान)

सभापति महोदय : शांत हो जाइए, माननीय सदस्य को बोलने दें।

श्री शरीफुद्दीन शारिक : जब पंजाब, लाहौर और रावलपिंडी से आए हुए लोग कश्मीर में रह रहे हैं, हम कह रहे हैं कि इनको वोट एवं नौकरी का हक नहीं है तो यही लोग सटपटाते हैं कि इनको क्यों नहीं देते हो। वे गैर मुल्की बाशिंदे थे, उनको हम कैसे रियासत में रहने दें। जिस तरह आप कहते हैं कि बार्डर को बंद करके बंगलादेशियों को मत आने दो। हम भी कहते हैं कि बार्डर को बंद करके उन लोगों को वापस निकालो, जो वहां गैर कानूनी तौर पर 30-40 सालों से बस रहे हैं। उस वक्त तो आप नहीं कह रहे, आपको उस वक्त जात-पात नजर आती है। आपको धर्म के भाई नजर आते हैं। उस वक्त आप उसूल भूल जाते हैं। मेरे दोस्तों, ये आम फैशन बना है कि हम हिन्दुस्तान में मुसलमान को टारगेट बनाएं। मुसलमान की इज्जत, असमत को तबाह करें। जितनी देर ये होता रहेगा, मुल्क में इस्तेहकाम नहीं होगा, मुल्क में मजबूती नहीं होगी। ये मसला उसूलन सही है। मैं इत्तिफाक करता हूं कि गैर मुल्की लोगों को हमारे मुल्क में आने का हक नहीं है। गैर मुल्की लोगों को नाजायज तरीके से हमारे मुल्क में रहने का हक नहीं है। लेकिन इस आड़ में हिन्दुस्तानी मुसलमान की तरजीह करना, इसकी भी इजाजत नहीं दी जानी चाहिए।

मैं गवर्नमेंट से गुजारिश करूंगा कि जो अफसोसनाक वारदात असम में पेश आए हैं, उनकी तनकीद करने के लिए संगीन से संगीन कदम उठाए जाएं ताकि मुल्क में ये मैसेज आए कि ये मुल्क इकट्ठे रहना चाहता है, हिन्दू-मुस्लिम इत्तिहाद रखना चाहता है। सब मुल्क के लोगों की इज्जत और मिरास को जिन्दा रखना है, यही मेरा कहना है।

SHRI ASADUDDIN OWAISI (HYDERABAD): Mr. Chairman, Sir, first of all, I would like to thank you for calling me to speak.

Sir, the July 20th incident cannot be looked in isolation. What happened on 6th July and 19th July should also be looked into seriously because the immediate conclusion of the July 20th incident is not right. I charge the State Government for completely failing in protecting the lives and properties of the non-Bodos living in the BTC areas. As a result of that, about five lakh non-Bodos, a majority of them were Muslims, are living in 200 and odd relief camps where there is no clean drinking water; children are sick and there is no proper ration being given to them. I say this because I have visited those places. I am giving an example of Kamadunga High School relief camp in Kokrajhar where there are 7700 people living. This school houses 400 students. Out of these people, 2980 are children. You may please mark my words that in the coming days, you will have waves of children dying in relief camps. So, my request to the Government is that it should immediately strengthen the NHRM, immediately strengthen the ICDS. The sum of rupees 300 crore which the hon. Prime Minister has promised is peanuts. It is like what we say in Urdu - “ऊंट के मुंह में जीरा!” So, I would request the Government to increase it to Rs.2000 crore. Let the State Chief Minister and the Health Minister sit together in one room and see the internal differences. Let the people of Assam do not pay the price of their internal power struggle. That is one of the reasons.

The third point is about rehabilitation. Rehabilitation cannot happen. Why? It is because in the BTC areas, the Bodos are saying that they will not allow those people who do not have relevant property documents. As a result of this, what will happen to the labourers and the land tenants? This is a violation of Section 4 of the BTC MoU. It is a violation of that. I would say that the Central Government should immediately ensure that the State Government provides relief to the children in those camps. There are many pregnant women over there; provide safe drinking water. What is the point of a Government functioning if it cannot provide safe and clean drinking water; if it cannot provide medicines over there.



I would conclude by saying that the DTC should be dissolved immediately. They have failed in protecting people living there. Scrap Bodoland Agreement. If you cannot scrap the Bodoland Agreement, please take away those areas where 50 percent of population is not Bodos.

Militant organizations like DNDSC have semi-automatic weapons. Why can't the Assam Government take up these weapons from them?

Election Commissioner, Shri H.S. Brahma has written an article. I would like to know from the august House, whether it is right for a Constitutional Head to write such a poisonous article. Shri Brahma has written an article but he has written an article as a Bodo. How can these elections conducted in a free and fair manner if an Election Commissioner is biased and prejudiced? This the Central Government must look into.

Lastly, I warn the Central Government; I warn the hon. Members over here. ... (*Interruptions*) If proper rehabilitation does not take place, you be ready for a third wave of radicalization among Muslim youth. ... (*Interruptions*) You are not bringing it to the notice. ... (*Interruptions*) I am bringing it to your notice. ... (*Interruptions*)

Mr. Advani talked about IMDT judgement. He is right. The biggest flaw in that Act was, it should have been applied to the whole of India. This is what the Supreme Court said. Mr. Advani deliberately had read those paragraphs of the Supreme Court judgement which suited his ideology. The Supreme Court said that it should apply to all over India; it should not be applied to Assam.

Next, 30 Tribunals are looking into these cases – all are foreigners. Let Mr. Advani go and file a complaint. Who is the foreigner? Let him do that. Why can't he do that?

Lastly, Mr. Advani is fighting his war – internal party war through UPA. He is isolated. ... (*Interruptions*) In conclusion, I once again urge upon the Central Government, please look into this. Mr. Advani, I am sorry, I am using your name. Through you, I would say that the population of Bangladesh, when Bangladesh

was created, Muslims were three crore; Hindus were three crore. As of now, Muslims in Bangladesh are 13 crore; and Hindus in Bangladesh are 1.5 crore. Sea cannot swallow so many Hindus of Bangladesh! Where have they gone? This is the question I leave it to the wisdom of Mr. Advani.

SHRI MOHAMMED E.T. BASHEER (PONNANI): Thank you very much, Sir, for giving me this opportunity. Instead of using the collective wisdom of this House for making an end to this kind of situation, it is quite unfortunate that senior Members from the other side, are trying to fish in the troubled waters and making capital out of such situation. I would like to say that this kind of tendency should not be there. we have to think louder on this subject. Branding all the Muslims of that area as illegal migrants from Bangladesh is not correct. At the same time, there may be some illegal migrants. Nobody can deny it but this is not the way of tackling that.

An hon. Member on the other side, Shri Geete, was saying that there are some militant Muslim radical organizations which are working for a separate land. I would like to ask from where he brought all these wonderful ideas. These kinds of utterances are nothing but adding fuel to the fire. I humbly request senior persons like him not to use such utterances.

Sir, coming to the situation in Assam, we all know that things are going from bad to worse there. I have the latest issue of *The Outlook* Magazine in my hands. It says that it is India's biggest human tragedy. It says that the Bodo-Muslim violence in Assam has left 4,00,000 people homeless and pushed them to relief camps and they joined 1,80,000 already living there.

Sir, Mr. Owaisi was mentioning about the situation in relief camps. We all know that the situation is deplorable. I quote from the statement of the Health Minister of the Government of Assam. The Health Minister of Assam Dr. Himanta Biswa Sharma said:

“We are in a state of high alert. People in camps are suffering from diarrhoea, malaria and high fever. We are concerned about the condition of the babies and pregnant women. Around 8,000 children under two years are sick and around 4,000 pregnant women in the camps need medical support.”

Sir, the situation is quite uncertain because the people in relief camps do not know when they can go to their homes because they are all burnt in the violence. I do not want to take much time of the House. Many eminent journalists who traveled in that area say that it is like a war zone. It is to be noted that never before in our country after Independence we have witnessed such a situation. So, all these things will have to be attended to very seriously.

I would appeal to the Government of India to take immediate action there. The Government of India has to play a vital role. As correctly mentioned by others, the State Government has miserably failed in controlling the situation there. So, it is the duty of the Government of India to intervene in the matter and bring an end to this kind of violence because the situation is moving from bad to worse. I would, once again, appeal to the Government of India to intervene urgently and ensure peace and justice to the people and prevent such things in future.

*Dr. TARUN MANDAL (JAYNAGAR) : Respected Chairman Sir, thank you for allowing me to participate in this debate. I generally speak in English and Hindi but today I am going to speak in Bengali. The subject which is being discussed today is very important. The Bengali speaking people are facing great difficulties in Assam in the districts of Kokrajhar where violence has occurred. They are under attack. I am extremely sad and shocked. Out of the 4 lakh people who are still in the relief camps, 3 lakhs are muslim minorities who speak Bengali. There are also Rajvanshis, tribals, as well as Assamese speaking people. All are suffering a lot. Sir, if the State Government and the Central Government could take effective steps to check the discontent in time, had they not neglected the issue, then I think this problem would not have arisen at all. Even after the establishment of Bodoland Territorial Council under the Sixth Schedule of the constitution only 20% of the people over there were of Bodo origin and the rest of the settlers were from other communities. I do not support the adjournment motion introduced by Advaniji as I don't believe that the war-like situation has at all been created between India and Bangladesh there. The Assam Accord was signed in 1985 in New Delhi between AASU and the State Government in the presence of the Central Government representatives. So the year 1971 should have been treated as the cut off year and at that time, proper detection of Bangladeshi people should have been done to avoid any confusion and confrontation in future.... (*Interruptions*)

Sir, kindly allow me to speak as I wish to mention few more points. There are numerous illegal immigrants usually complained by those who suffer from extreme parochialism and regional bias. In Bodoland too, these separatist forces operate who always raise the slogans of a separate Bodoland. Earlier also such demands were made. But later, when investigation started, leave aside lakhs, but

* English translation of the speech originally delivered in Bengali.

not even hundreds of immigrants were found anywhere, then the matter was referred to the Supreme Court and we know that the Supreme Court set it aside. The Bengali speaking people in the region, particularly muslim minorities were treated with step-motherly attitude although they were genuine Indian citizens. For 18 long years, more than 1.5 lakh people have not been given voting rights as D- voters They have been deprived of all other rights too. This is not acceptable.

Identification of citizens is going on for making National Register of Citizens. Assam Government is doing it on the basis of section 4A of the Act. This is against the norms of the NRC Act because this Act should be implemented in the entire country at the same time and not selectively. Thus this section should immediately be scrapped.

17.00 hrs.

The families of the dead persons should be given adequate compensation and the culprits who are responsible for the violent incidents must be identified and severely punished. The victims should be brought back and provided security and safety so that they can regain faith in the administration. The tribal people alshave to be compensated and rehabilitated. Only then the situation can become normal. Lot more needs to be done and this is the responsibility of the Government. With this submission I conclude my speech.

श्री राजेन गोहैन (नोगोंग): माननीय सभापति महोदय, आपने मुझे बोलने के लिए समय दिया इसके लिए मैं आपको धन्यवाद देता हूँ। आज मैं थोड़ा घबरा गया हूँ क्योंकि आज जिस तरह से सदन में असम की समस्या के बारे में चर्चा हो रही है। कुछ लोगों ने कहा कि वहां पर एक भी बंगलादेशी नहीं हैं। यह कोई जनगुप्ती और बंगलादेशी घुसपैठिए के साथ झगड़ा नहीं है। दो जन गुप्ती का झगड़ा है। इस तरह से बात को टाला जाएगा तो देश कहां रहेगा, मुझे संदेह होता है। आज रानी जी ने जो बातें कहीं, उन्होंने छः साल आंदोलन किया। वह असम मूवमेंट की लीडर थीं। उनके हसबैंड भी लीडर थे।...(व्यवधान)

MR. CHAIRMAN: Please address the Chair.

श्री राजेन गोहैन : उस समय वे विदेशी घुसपैठिए के खिलाफ ही आंदोलन कर रहे थे। मुझे सुन कर आश्चर्य हुआ, जैसा एजीपी के सदस्य ने जिस तरह से बात बोला, इन लोगों ने छः साल क्यों आंदोलन किया था? इन लोगों ने छः साल विदेशियों और घुसपैठियों के खिलाफ आंदोलन किया था। 855 लोग की मौत हो गई थी। उनको शहीद डिक्लेयर किया। उन्होंने दस साल राज किया। उन लोगों ने एक भी बंगलादेशी नहीं निकाल पाया। आज यह समस्या इतनी गहरी हो गई कि बंगलादेशी किसी से नहीं डरते हैं। आम आदमी को छोड़ दीजिए। वे लोग थाना उड़ा देते हैं। ये लोग क्यों नहीं बोलते हैं? मोडावरी एक थाना है, मेरा कांस्टीचुएंसी और Dip Gogoi का कांस्टीचुएंसी में है, थाना पर अटैक किया और थाना के हिन्दु पुलिस ने खुद को मुसलमान बोल कर अपनी जान बचाई। ...(व्यवधान) बात इस हद तक पहुंच गया है। ...(व्यवधान)

MR. CHAIRMAN: Please conclude now.

श्री राजेन गोहैन : सभापति महोदय, अगर इस तरह से चर्चा करेंगे तो असम नहीं रहेगा। असम एक दिन बीओए हो जाएगा, बंगलादेश अक्यूपाइड असम हो जाएगा। लोअर असम तो चला ही गया। अभी आपको असम के लोगों के प्रति चिंता करनी पड़ेगी। देश के लोग इस तरह से असम के लोगों को देखते हैं। आज हम लोग भारतीय हो कर विदेशियों के गुलाम बनने जा रहे हैं। हम लोग आप से मदद मांग रहे हैं कि आप हम लोगों को बचाइए।

सभापति महोदय : कृपया आप अपनी बात संक्षिप्त कीजिए।

श्री राजेन गोहैन : यह गंभीर मामला है। ...(व्यवधान) आज वहां इतने एक्स्ट्रीमिस्ट ग्रूप्स ने जन्म ले लिया है।...(व्यवधान)

MR. CHAIRMAN: Please conclude now.

श्री राजेन गोहैन : वहां पर इतने एक्सट्रीमिस्ट ग्रूप्स ने जन्म क्यों ले लिया? अल्फा sovereignty मांगता है। नागालैंड NSCN के लोग sovereignty मांगते हैं। बाकी जितने हिली स्टेट्स हैं, सभी प्रोटेक्टेड हैं, सेफ हैं।...(व्यवधान) सिक्सथ शेड्यूल के अंदर उनको स्टेट का दर्जा मिल गया। असम एक खुला मैदान है जहां पर घुसपैठिए खुले आम चले आ रहे हैं। असम के लोगों के लिए सदन को चिंता करनी पड़ेगी। ...(व्यवधान) देश के राजनीतिक दल इस प्रकार की भावना दिखाए तो हम लोग किस के साथ रहें? इस तरह की भावना जरूर पैदा हो जाएगा। ...(व्यवधान)

सभापति महोदय : कृपया आप अपनी बात संक्षिप्त कीजिए। मंत्री जी को भी जवाब देना है।

श्री राजेन गोहैन : यह इतना कम्प्लिकेटेड मामला है। ...(व्यवधान)

सभापति महोदय : कृपया आप बैठ जाइए।

...(व्यवधान)

MR. CHAIRMAN: Nothing will go on record.

*(Interruptions) ...**

* Not recorded.

श्री सानछुमा खुंगुर बैसीमुथियारी (कोकराझार): आदरणीय सभापति जी, आपने असम के एक महत्वपूर्ण एवं गंभीर मामले के बारे में मुझे बोलने का मौका दिया, उसके लिए मैं आपका आभार व्यक्त करता हूँ।... (व्यवधान)

सभापति महोदय : आप थोड़ा संक्षेप में बोलिए।

श्री सानछुमा खुंगुर बैसीमुथियारी : मैं अकेला हूँ। मैं पीड़ित व्यक्ति हूँ, इसलिए मुझे काफी समय देना पड़ेगा। This is my humble request.... (व्यवधान)

सभापति महोदय : राजेन जी, आप बैठिए। आपकी बात आ गई, भावना व्यक्त हो गई।

... (व्यवधान)

श्री सानछुमा खुंगुर बैसीमुथियारी : मेरा इस तरफ बैठने वाले सब समामानीय सांसदों से आग्रह है और उस तरफ बैठने वाले सब साथियों से विनम्र निवेदन है कि ध्यान से सुनिए, दिल, दिमाग से सुनिए। इसे लेकर कोई राजनीति करने की कोशिश मत कीजिए।

17.06 hrs.

(Madam Speaker in the Chair)

यह देश को चुनौती देने की बात हो रही है। देश को किस ढंग से बचाना पड़ेगा। यह बहुत गंभीर मामला है।... (व्यवधान)

MADAM SPEAKER: Don't do that; let him speak.

... (Interruptions)

श्री सानछुमा खुंगुर बैसीमुथियारी : असम में 20 जुलाई को जो घटना हुई थी, वह अभी तक चल रही है। वह बोडो ट्राइबल और कुछ विशेष धर्मावलंबी लोगों के साथ हुआ कोई संघर्ष नहीं है। This is neither an ethnic conflict nor a communal clash. Rather, I should say, it is a blatant kind of an aggression and a barbaric attack on the indigenous, Indian Bodo tribal people and another peace loving local people of Assam, those who are of Indian origin. By whom? By the illegal- hostile, Bangladeshi immigrants. ∴;

15 अगस्त, 1985 को राजीव गांधी साहब ने उस समय के असम गण संग्राम परिषद और AASU के साथ जो समझौता 1985 साल में किया था, उसे 27 साल बीत गए। अगर उन 27 वर्षों में आसाम समझौते को इम्प्लीमेंट किया होता तो आज इतनी गंभीर सिचुएशन नहीं होती। In the year 1983, IMDT Act was passed by this august House. उसके खिलाफ हमारे भूतपूर्व सांसद साथी श्री

सर्वानन्द सोनोवाल ने एक रिट पिटीशन फाइल की। I am very much happy to say and thank the Supreme Court of India that in the year 2005 the hon. Supreme Court of India had repealed the IMDT Act. My question is this. Under these circumstances, what kind of proactive action will be taken by the Government of India to identify those illegal migrants who entered India, who entered particularly Assam, who entered particularly Bodoland territory and who entered the tribal belts and blocks? When will these illegal migrants be identified and deported to their State of origin?

आप बोडो जैसे भारत के मूल निवासी चाहे असमिया हों, राजवंशी हों, बोडो हों, हिन्दी स्पीकिंग लोग हों या आसाम में रहने वाले स्थायी मुस्लिम समुदाय के लोग हों, उन्हें किस ढंग से बसाएंगे, कैसे सुरक्षा करेंगे। 20 जुलाई को हमारे चार बोडो युवकों की हत्या की घटना हो गयी; वह भी पुलिस की आंखों के सम्मुख में ही। Had there been some kind of firing, some shooting by the police, I think those innocent Bodo youths lives could have been saved. Why those four Bodo boys could not be rescued? That is a vital question.

Then next day on 21st July, the same culprits attacked one of the Bodo villages called Faroura situated nearby Kokrajhar town. Two Bodo women were brutally butchered. On the third day, third Bodo man in the same village was killed and the houses of Bodo families of that particular village were looted, destroyed and burnt. Then, the flare of the tensions spread over many other places too. Such kind of incidents took place? I strongly condemn it. जितने लोग मरे, उनके लिए मैं दिल से संवेदना व्यक्त करता हूँ। I express and share my compassion and sympathies with all those people who have been suffering and languishing in different relief camps whether they are the Bodos, the Muslims or other members of the societies.

आप लोग देखिये कि यह सिर्फ बोडो लोगों के खिलाफ हमला नहीं हुआ। बिजनी नाम का एक सिविल सबडिवीजन है, वहां नयापारा नाम का एक गांव है। उस नयापारा गांव में 91 फैमिलीज के सारे घरों को जला दिया गया। Out of those 91 families, majority of the families were belonging to a particular community called 'Rajbongshi'. Their houses were also

looted and burnt. और क्या किया? उन्होंने मकान वगैरह जलाने से पहले घोड़ागाड़ी में सारा सामान कैरी करके ले गये, उसके बाद मकान वगैरह जला दिये।

When that kind of a terrible incident took place, then I tried to talk over phone with the hon. Prime Minister, with Soniaji, with the Home Minister and with the Union Home Secretary also. Fortunately, I could talk to one of the persons who happened to be one of the PAs of Madam Soniaji. He advised me to send an e-mail. Then I sent e-mails to Madam Soniaji, to the Prime Minister and to the Union Home Secretary. Then I got a chance to talk to the Joint Secretary in the Ministry of Home Affairs, Mr. Sambhu Singh. I requested him to come to Kokrajhar. On the next day, one of the PAs of Prime Minister, Mr. Pillai responded to me. I told him to please brief the Prime Minister honestly and let him come to Kokrajhar and have a look around personally as to what has happened on the ground. Then, on 25th July, Mr. Singh, Joint Secretary, Ministry of Home Affairs visited Kokrajhar. Thereafter, on 28th July, the hon. Prime Minister came to Kokrajhar and on 30th July, the then Home Minister, Shri. P. Chidambaram visited Kokrajhar. 20 जुलाई को यह घटना शुरू हुई और 25 तारीख की शाम को ही वहां आर्मी पहुंच गयी।

...(व्यवधान)

अध्यक्ष महोदया : अब आप अपनी बात समाप्त कीजिए।

...(व्यवधान)

श्री सानछुमा खुंगुर बैसीमुथियारी : जब वहां आर्मी नहीं पहुंची थी, तो धुब्री जिले में एक आर्मी आफिसर थे, I requested him over phone to rescue some Bodo people from Bilas Para(Dhubri). उन्होंने बहुत लाचार होकर बोला कि मैं क्या करूं? He said that they could not do anything until and unless the District Magistrate of Dhubri and SP ask for a certain kind of help in Kokrajhar, he cannot help. He could not go without the permission of the DC and SP. It was the situation. बहुत मुश्किल है।

I would like to impress upon the Government through you, Madam, that in Assam, there are 45 numbers of tribal belts and blocks which were created under

the provisions of Chapter X of the Assam Land and Revenue Manual, 1886 (amended in 1947). As per that provision, all those 45 tribal belts and blocks were restricted for outsiders. Today, those tribal belts and blocks are on the verge of being extinct and even the Guwahati tribal belt, was denotified in 1976, when the Capital of Assam was shifted from Shillong to Guwahati.

Today, in the Bodoland Territorial Council Area, there are three million people. Of these three million, the indigenous tribal people may be around 60 per cent and the rest 40 per cent may be Non-Bodos and non-tribals. Out of these, several lakh of illegal migrants have already entered Bodoland. Who will take care of this?

The Government of India has not so far handed over the subjects relating to the maintenance of law and order, police and political department to the Bodoland Territorial Administration. Under these circumstances, how can the Bodoland Government protect the people of Bodoland? बोडोलैण्ड गवर्नमेंट जहां अपने बोडो आदमियों की रक्षा नहीं कर पाई, वह दूसरों की रक्षा कैसे कर पाएगी?

What Mr. Geete mentioned was right. Recently, on 16th June, one Assamese daily called 'Asomiya Pratidin' carried one very sensitive and very dangerous news item. उसमें क्या हुआ? एक आदमी ने एक नया मिलिटेंट आर्गनाइजेशन बनाया, जिसका नाम है 'यूनाइटेड मुस्लिम नेशनल आर्मी' और उनकी मांग क्या है? Theirs is a single point agenda – 'to create a sovereign Muslim land' comprising Muslim populated villages of Bodoland area and 14 Districts of Assam. If these 14 districts are gone, तो क्या होगा? जिस तरह से पीओके बना, उसी के मुताबिक बांग्लादेश ऑक्युपाइड असम बनेगा। This is nearing. I will tell you. I do not have any political interest of my own. Tomorrow or day after tomorrow whether I would be able to come back over here is not the question. The question is as to how we can ensure the safety and security of the indigenous Bodo tribal people; safety, security and defence of the country? This is a matter of very serious concern. यह नेशनल मुद्दा है।

इसलिए मैं मांग करना चाहता हूँ कि विदेशी कौन है, देशी कौन है, उन लोगों का आइडेंटिफिकेशन Assam Accord के deadline. के मुताबिक हो। किसी को दुबारा वहां नहीं भेजना चाहिए, जब तक आपस में समझौता नहीं होगा, गुड अंडरस्टैंडिंग नहीं होगी और विश्वास वापस नहीं आ पाएगा। उसके पहले पुनर्वास ठीक नहीं होगा। जब तक उन लोगों को घर-बार और मकान नहीं मिलेगा, तब तक वे कहां रहेंगे? Where will they live? इसलिए मैं मांग करता हूँ कि कम से कम इन सभी समस्याओं का समाधान करने के लिए भारत सरकार की तरफ से एक जबर्दस्त, इफेक्टिव पॉलिसी अपनानी पड़ेगी। इस सदन में जितनी पार्टीज हैं, जितने सांसद हैं, सदस्य हैं, हमें एकत्र होकर, पार्टी से ऊपर उठकर सोचना चाहिए। अभी हमारे एक साथी ने प्रस्ताव दिया था। Why cannot a Joint Parliamentary Committee go to Bodoland and Dhubri in order to take stock of what exactly has been happening in Assam and in the North-East? एक हाई लेवल जुडिशियल कमीशन नियुक्त करना पड़ेगा। That Commission has to be headed only by a sitting Judge of the Supreme Court of India to conduct a high-level inquiry into what happened in Bodoland and Dhubri district and to make recommendations to the Government of India for bringing about a lasting and honourable solution to all these problems and issues.

रुपये के बारे में मैं बोलना चाहता हूँ कि The hon. Prime Minister has announced a package of about Rs.300 crore. इससे क्या होगा? इसलिए मैं मांग करना चाहता हूँ कि the control package must be of minimum of Rs.10,000 crore. सरकार की तरफ से इसको स्वीकार करना पड़ेगा और जितने लोग वहां मरे हैं, एक-एक आदमी को 10 लाख रुपये एक्स-ग्रेसिया ग्रांट के रूप में देना होगा। जितनी ट्राइबल फैमिलीज के घर जले हैं, उनमें से हरेक फैमिली को कम से कम 20 से 25 लाख रुपये देने चाहिए। जितनी भी ट्राइबल बेल्ट्स और ब्लॉकस हैं, उनमें जितने गैर कानूनी लोग घुसे हुए हैं, उन्हें क्लियर करना पड़ेगा। बोडोलैंड टेरिटोरियल काउंसिल सरकार के पास पुलिस डिपार्टमेंट, लॉ एंड ऑर्डर की व्यवस्था करने का अधिकार देना पड़ेगा। All this may not be possible until and unless a separate State of Bodoland is created.

Under these circumstances, I would like to appeal to the Government of India to take appropriate steps, to help create the much long awaited separate State of Bodoland so as ensure the safety and security of the indigenous Bodo

people and other peace-loving local people of the region. This is the only viable solution. There is no other solution to this problem.

हिन्दुस्तानी होने के नाते हिन्दुस्तान की आजादी के लिए हमारे बहुत लोगों को भी अपनी कुर्बानी भी देनी पड़ी, लेकिन यह सब देकर भी हमें क्या मिला ? What kind of independence and what kind of freedom do we have now? Today, there is no more Mahatma Gandhi; there is no more Seemant Gandhi.... (*Interruptions*) We need real independence; we need actual freedom; and we need peace.... (*Interruptions*)

बहुत मुश्किल की बात चल रही है। प्रधान मंत्री जी, मैं आपसे विनम्र निवेदन करना चाहता हूं। आप हमें, बसाएं, हिन्दुस्तान को बसाएं, असम को बसाएं, उत्तर-पूर्वी राज्यों को बसाएं, वहां पर उचित ढंग से कार्यवाही करें।

अध्यक्ष महोदय: ठीक है, आपने अपनी बात कह दी, उसके लिए धन्यवाद और अब आप बैठ जाएं।

SHRI SANSUMA KHUNGGUR BWISWMUTHIARY : With these words, I conclude.

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): Madam Speaker, on behalf of the Trinamool Congress, I totally oppose the Adjournment Motion moved by Shri Advaniji.

I listened to his speech intently. He constantly harped on one thing – the problem of illegal migrants. Unfortunately, he did not mention that the need of the hour is to bring peace to the area and safe return of all those people, who have been uprooted from their homes. Four lakh people have left their homes. Some of them have even come to West Bengal. Our Chief Minister has provided for their succour. Advaniji's speech did not contain that.

The tone and tenor of Advaniji's speech will lead to further provocations of violence. Why do I say this? Advaniji was all praised for the AASU Movement with whom Rajivji did the Assam Accord in 1985. But what happened during the Movement? The students movement was peaceful. But the temper that Movement raised caused the heavy massacre in which 3,000 poor Muslim villagers of Nethe in Nawgaon District were killed. Do you want the repetition of such incidents? Or, should we apply balm to the wounds of the people, who have left their homes and health, whose houses have been burnt?


Today, the main thing is to prevent the recurrence of violence. For that, strong action by the law and order machinery is necessary. The main thing is to rehabilitate those people who have been uprooted from their homes.

Unfortunately, Madam, the areas of Dhubri, Bilasipara, Kokrajhar, Bongaigaon, Chirang are all adjacent to Bengal. These places have been subjected to period clashes. Clashes had taken place there in 1993 between Bodos and Muslims; in 1994 between Bodos and Muslims; in 1996 between Bodos and Adivasis; in 1998 between Bodos and Adivasis; in 2008 between Bodos and Muslims. So, when Advaniji said that the problem is because of illegal migrants, did he mean that Adivasis are also illegal migrants? They have been there for a long time. Assam is the kaleidoscope of different tribes, different races and

different religions. Assam needs a healing touch because there are constant conflicts between poor people over land, over facilities and over other issues. So, we should deal with this issue clearly.

The hon. Prime Minister is here. He is an elected Member of Rajya Sabha from Assam. He went there on the 28th July. He should look into whether there was a delay in deploying the Army for some procedural reasons. He should look into whether there was a delay in deploying paramilitary forces when the first violence broke out. Those are the matters to be looked into.

But the main matter is that we should continue to keep a vigil in that place so that there is no further recurrence. Unfortunately, there was violence on 4th August again after the Prime Minister's visit. That is very unfortunate. It should not have happened.

All I want to say is that these Bengal Muslims, who are poor people, have not been there recently. But you know, in 1937 when one  Mr. Sadullah was the Chief Minister of Assam, he gave a call for grow more food. Many of these Muslims, who are from Mymensingh district presently in Bangladesh, are hard working people. They till the low char land of Brahmaputra. It is under water for six months a year. They have been coming to these places and settling down for a long time.

It is true it has been mentioned that in the 2003 Accord piloted by Mr. Advani, no non-Bodo can buy land in the Bodo Council area. But in respect of those who have been occupying land from the earlier period and those who have got their homes and hearths there, what do you want them to do? Do you want to leave them, leave their places and give up their homes and hearths? No, India is one country and we, the Trinamool Congress, are a part of the UPA-II and we believe in communal harmony and unity. Unfortunately, the speeches which I heard from some of the BJP Members and others disturb the communal peace and harmony and the kaleidoscope India is famous for.

Tagore had once said:


“Nana Bhasha Nana Mat
Nana Paridhan
Bibidher Majhe Dakho
Milano Mahan.”

We have many opinions. We have many languages. We have many clothes but we offer unity in diversity. The question in India is to keep this unity in diversity. We should not raise such issues that disturb the fabric of communal harmony in this country. Unfortunately, there are political parties and there are formations who try to exaggerate differences among the people. The idea should be to get a common ground.

The BJP has tried these illegal migrants theory in West Bengal also. In West Bengal, people believe in communal harmony, and under the leadership of the present Chief Minister, we are presenting a united front of communally harmonious statehood. That is what we aspire for. We are saddened because Assam is our neighbouring State. Their problems of poverty and unemployment should be the basic problems to be solved. Unfortunately, we get swayed by these people.

Bodo people are good people and they are peace loving people. But there are militant elements among them. Some people are still there. They do not believe in the Bodo Accord. They want to create a separate State by force of arms. There are lots of arms in the North-East. The new Home Minister, Shri Shinde Saheb is there. I would urge that he should deploy his Central forces to flush out all the illegal arms from that area. Even in that area, some of the Bodo militants are going around with arms and they have been responsible for some of the violence. Yesterday, two ULFA people were caught with grenade. These are worrisome matters. If there has been any slackening in the vigil kept by the security forces, it should be put right. That is why I think this House should reject Advaniji's Motion lock, stock and barrel.

I respect Advaniji for his age but I find that Advaniji is losing some of the sharpness he displayed as the Home Minister of India. Maybe, his Party is deserting him, which is why he is certainly somewhat disappointed and stays off from the line as has been proved by the reactions to his famous blog that we saw recently. I hope that Advaniji will not press for this Adjournment Motion. I hope that Advaniji will not go on harping on the subject of illegal migrants.

The Government has laws. We have a National Citizenship Register. Unfortunately, the AASU leader, Mr. Prafulla Kumar Mahanta was Chief Minister for 10 years. He could not start the citizenship register; he could not enforce the Illegal Migrant Detection Tribunal (IMDT). Advani ji has quoted extensively from the Supreme Court judgements. I, in this House, do not think that the Supreme Court judgements are Bibles. One person from his party, Shri Arun Shourie, has written a book called 'Courts And Their Judgements', where he has shown how the same court has given different judgements on different issues. I do not take the court as Bible,  we are people's representatives and to me, Parliament supreme. We here should take a decision and do not go by the courts' judgements. So, let us give up this talk. Let the Government perform their duty. I appeal to all sections of this House to apply the healing touch to Assam.

Assam has lost many years in agitation. It has lost many years due to militancy by the ULFA. Fortunately, many of the ULFA militants have joined the mainstream led by Arvind Rajkhowa. They have given up arms. Anup Chetia and others are waiting to join the mainstream. Only a fringe of ULFA remains, which is still bent on creating trouble.

Assam needs peace; Assam needs tranquillity; Assam needs development. Let us, in this House, decide to bring development in Assam in a big way. An amount of Rs.300 crore has been allotted by the Prime Minister for rehabilitation. If need be, more money should be given to Assam. We in West Bengal, as neighbours of Assam, led by Ms. Mamata Banerjee, would do all that we can to

bring communal harmony to our neighbouring State, which is part of the Seven Sisters forming eastern border of India.

With this, I again urge the House to reject this Adjournment Motion lock, stock and barrel.

गृह मंत्री (श्री सुशीलकुमार शिंदे): माननीय अध्यक्ष महोदया, सदन के वरिष्ठ नेता श्री लाल कृष्ण आडवाणी जी से ले कर सौगत राय और उनके साथियों तक इस सदन में राष्ट्र को जो चिंता है, उस विषय पर चर्चा हो रही है। मैं प्रथमतः आडवाणी जी को धन्यवाद दूंगा कि उन्होंने मेरा स्वागत किया और मैं अच्छा काम करूंगा, इस तरह की शुभकामनाएं भी दी हैं। आज ऐसा वक्त है कि यदि मैं गृह मंत्री नहीं होता, तो टीका-टिप्पणी जरूर करता। लेकिन भारत सरकार में गृह मंत्री होते हुए जो बात सौगत राय जी ने आखिर में कही, मैं उससे पूरी तरह सहमत हूं कि देश में हमें शांति के लिए प्रयत्न करना बहुत जरूरी है। शांति और विकास, जब तक देश में नहीं होगा, तब तक हमारी ग्रोथ रेट आगे नहीं बढ़ सकती है। यह बात सही है कि देश में दंगे फसाद होते हैं, उसकी चिंता हम करते हैं। कल आप इधर सरकार में थे और हम उधर थे। हम उधर से चिंता करते थे, लेकिन संयम से करते थे। ऐसी टीका-टिप्पणी करने का महत्व नहीं रहता है कि हम आज सत्ता में आए हमने क्यों नहीं किया या आप सत्ता में दस-दस साल रहे तो आपने क्यों नहीं किया। ऐसी बात करने में समय भी जाएगा और देश की उन्नति की बातें तथा समाज को इकट्ठा लाने का जो काम करना है, वह काम हम नहीं कर पाते हैं। मैं आज सुबह एक नोट ले कर आया था कि एक सुओ-मोटो स्टेटमेंट सदन में रखूंगा। एक माहौल पैदा हो गया था, आपके नेतृत्व में बैठक हो गई और विरोधी दल की नेता ने भी कहा था कि हम सब मिल कर सहयोग करेंगे। हमारे सामने चिंता थी कि आतंकवाद का प्रश्न है, नक्सलवाद का प्रश्न है और केवल एक से छुटकारा पाकर हमें कुछ फायदा नहीं होगा, बल्कि हम सभी को इसमें सहयोग देने का काम करना होगा। मैंने इसीलिए सुबह कहा था कि यह सदन सभी का सदन है और इसीलिए मैं अब भी कहूंगा कि हम इस तरह का संदेश देश को दें कि हम सभी चाहते हैं कि शांति से इस देश में सभी धर्म और जाति के लोग रहें और भारत का नाम विश्व में ऊंचा हो। हम यही प्रार्थना करते हैं। मैं यही कहूंगा कि सुओ-मोटो स्टेटमेंट के लिए मैं जो नोट लाया था, उसमें पूरे डिटेल्स दिये हुए हैं, वहीं मैं आपको बताऊंगा।

Hon'ble Speaker, it is with a deep sense of anguish, I speak about the unfortunate incidents of violence which took place in Kokrajhar, Chirang, Dhubri and Bongaigaon Districts in Assam from 6th July 2012 till today

As per report received from the Government of Assam there was simmering tension between Bodo and non-Bodo communities of Bodoland Territorial Area District, which is called BTAD, on various socio-political issues. The background of the recent spate of violence may be attributed to the incidents which took place mainly between 6th July 2012 and 19th and 20th July 2012.

- (a) On July 6, 2012 Kamtapuri Liberation Organisation terrorists fired indiscriminately at Muslimpara Gaon under Gossaigaon Police Station killing two persons belonging to Muslim community and injuring three persons. One KLO terrorist was arrested in connection with the case registered in this regard. Though this was communicated to the Muslim people of the area, it was not believed by them and they strongly suspected the hands of Bodo miscreants in the incident.
- (b) On July 19, 2012 unknown motorcycle borne miscreants fired indiscriminately in front of the residence of Mahibul Haque *alias* Ratul and Md. Abu Siddique both of Village Magurmari and office-bearers of All Bodoland Muslim Student's Union (ABMSU), thereby injuring them seriously.
- (c) On July 20, 2012 at around 8.25 pm four Bodo youth while coming from Bhatipara side towards Kokrajhar on two motorcycles at Jaipur under Kokrajhar Police Station were attacked by some unidentified Muslim youths with sharp weapons as a result of which they died on the spot.
- (d) The communal incidents started in full swing after this particular incident of killing of four Boro youths. Initially the incidents were concentrated in Kokrajhar District but later on due to Bandh call given by ABMSU and All Assam Muslim Students Union (AAMSU) on July 23, 2012, the tension spread to the adjoining districts of Dhubri and Chirang as well.

Further violence again took place in the districts of Kokrajhar and Chirang on 5th and 6th August 2012 resulting in death of eight persons and injuries to two persons. No major violence was reported between 24th July 2012 and 4th August 2012.

As on 6.8.2012, violence has taken a toll of 73 lives with another 50 injured including 14 police personnel and seven missing, affecting 244 villages, 47,936 families and 5,367 houses as per preliminary reports so far. The State Government had set up 340 relief camps for affected families.

As soon as my Ministry came to know about the disturbances in Assam, 14 additional companies of CAPF were immediately rushed as against 10 demanded

by the State. Additional Forces continued to get deployed on a daily basis till the number of additional companies reached 65. Some of these companies were airlifted. The Cabinet Secretary took a meeting, and a team of doctors were sent to the affected areas. The National Disaster Response Force (NDRF) has been deployed to assist the District Administration, Kokrajhar in relief operations. The Flag March by Army and patrolling by Assam Police and the Central Armed Police Forces (CAPF) is continuing in the affected areas.

Over 170 persons indulging in violence / arsons have been arrested so far by security forces; 309 cases have been registered in connection with ethnic violence; and a Special Investigation Team (SIT) with ADGP (CID) as overall in-charge has been constituted to investigate six important cases.

A comprehensive security plan has been chalked out to provide foolproof security to the affected population. 104 fixed police pickets have been proposed in vulnerable villages of which 99 have already been established. They have been given responsibility of ensuring security for the affected villages.

A number of Civil and Police Officers have been deputed from other districts to assist the District Administration in the maintenance of law and order; relief operations; and other related issues. Senior Officers have also been deputed from the State Headquarters to supervise the relief operations.

The State Government has been providing minimum basic amenities to the relief camp inmates including Gratuitous Relief (GR), health and sanitation. Food materials like rice, dal, mustard oil and salt including baby food; clothes for the adults including *lungi*, saree, and *gamcha* and children's dress; candles; soap; mosquito repellent coil; toothpaste; tarpaulin; medical facilities; drinking water; etc. have been provided to the relief camps and inmates.

श्री असादुद्दीन ओवेसी (हैदराबाद): सर, वहां कुछ नहीं मिल रहा है। हम लोग कैप्स से हो कर आ रहे हैं। वहां बच्चे मर रहे हैं। ...(व्यवधान)

अध्यक्ष महोदय: मंत्री महोदय की बात सुन लीजिए।

...(व्यवधान)

श्री सुशीलकुमार शिंदे : एक बार मेरा स्टेटमेंट पूरा होने दीजिए, फिर आपको सब कुछ बताऊंगा। ... (व्यवधान)

Adequate *ex-gratia* grant and rehabilitation grant will be provided to the persons affected by the violence.

The present status of relief and rehabilitation measures indicates that during the peak time 340 relief camps were established with over 4,80,000 inmates. As on August 6, 2012, 245 relief camps with 3,64,000 inmates are running even today, and 95 relief camps have been closed and over 1,15,000 persons have returned to their villages.

The hon. Prime Minister and my predecessor visited violence-affected areas on 28th July and 30th and 31st July, 2012 respectively. Now, I am closely monitoring the security situation in Assam.

The Government strongly condemns the acts of depredation in Assam. The Leaders of both the communities have been requested to intervene in the matter for restoration of normalcy in the area. The Central Government is providing all possible assistance to the Government of Assam to control the violence and rehabilitation of affected families.

I said that the death toll is 73, but I have further information that one more decomposed dead-body was recovered in Kokrajhar District on 7th August.

Yesterday, I spoke to the Chief Minister and took a review of the situation. Now, he has suggested that the CBI team should be sent. So, CBI will take over certain cases for investigation wherein a conspiracy seems to be involved, and for this purpose the Additional Director, CBI and Joint Secretary, North East, MHA are being deputed to Guwahati tomorrow, that is, 9th August.

Not only this, Madam Speaker, I must tell you that since yesterday I am talking to the Chief Minister of Assam after three or four hours. If any untoward situation arises, I have kept the Army on alert. If any untoward situation arises, the



Government will dare to take action so that nothing happens. The Army should not go into those areas where they have nothing to do. The Army should go and bring results in those areas which are actually affected.

Madam, Owaisi Ji had met me yesterday and he gave me the names of two camps. I have already instructed my Department and, accordingly, the Secretary (Home) talked to the persons concerned. I think, by now, the situation must have improved. If there is anything lacking, I will certainly take corrective steps in that regard.

Madam, this Government is very clear in its mind. We do not want to hide anything. That is the reason why I brought to your notice today that I want to make a *suo motu* statement.

श्री लालू प्रसाद : मुआवजा, एक्स-ग्रेसिया के बारे में क्या है?

श्री सुशीलकुमार शिंदे : वह भी देख लेंगे। Madam, the Government's mind and heart are very clear that we would like to have a peaceful situation in this country.

श्री गणेश सिंह (सतना): बांग्लादेशी शरणार्थियों की पहचान करके उनको वापस भेजने के लिए आप क्या कर रहे हैं?...(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइये।

...(व्यवधान)

श्री शरद यादव (मधेपुरा): महोदया, मैंने दो-तीन बातें कही थीं। जो तात्कालिक परिस्थिति है, उस पर तो आपने विस्तार से कहा, लेकिन यह समस्या जो बार-बार असम में उठती है, उसका लांगटर्म सोल्युशन क्या होगा? तीसरी बात मैंने कही थी कि यह जो बात देश में चलती रहती है कि जो वहां के लोकल ट्राइबल हैं, एथनिक ग्रुप हैं और या जो ये मुस्लिम लोग हैं, इनका ब्रेकअप क्या है? कितने-कितने लोग हैं, जो अफेक्टिड थे? जो अफेक्टिड लोग थे, उसमें आपने चार लाख कहा, ये बातें देश के सामने आनी चाहिए। मैंने आपसे यह निवेदन किया था, लेकिन उसमें से कोई भी बात सामने नहीं आयी है।

श्री लाल कृष्ण आडवाणी (गांधीनगर): महोदया, गृह मंत्री जी ने स्वयं कहा कि मैं सुओ-मोटो स्टेटमेंट करने वाला था और वह वहां की स्थिति के बारे में था। जबकि एडजर्नमेंट मोशन किसी स्टेट की स्थिति के बारे में संसद में चर्चा करने के लिए नहीं होता। मैंने यह आरम्भ में भी कहा कि मैं जब एडजर्नमेंट मोशन की बात करता हूं, स्वाभाविक रूप से मैं इस दायित्व को पहचानता हूं कि स्थगन प्रस्ताव केवल मात्र केंद्र सरकार की ओर से कोई कमी हुई होती है, उसके आधार पर होता है। यानी पहला-पहला शब्द अनिवार्य रूप से लिखना पड़ता है, “The failure of the Government or Government of India’s failure.” That is the crucial part of it. ठीक है कि साधारण स्थिति वहां पर है, उसमें ये सारी बातें रिहैबिलिटेशन इत्यादि महत्व की होंगी पीस सब जगह पर होना चाहिए, जैसे तथागत जी ने भी कहा ...(व्यवधान) जी हाँ, सौगत राय जी। मुझे उनके भाई का ध्यान था। उनके भाई हमारे साथी हैं और प्रमुख हैं। ...(व्यवधान)

इसीलिए मैंने कहा कि महत्व की बात यह है कि हम मानते हैं। अब हमारा विश्लेषण गलत होगा लेकिन उसकी पुष्टि बहुत लोगों ने की है कि इस सारी समस्या की जड़ में कोई एथनिक प्राबलम नहीं है, कोई कम्यूनल प्रॉबलम भी नहीं है। प्रमुख प्राबलम यह है कि लगातार बंगलादेश से जो इनफिल्ट्रेशन, घुसपैठ हो रही है, उसके कारण वहाँ के कई सारे लोगों को लगता है कि हमारी ज़मीनें चली जाएंगी, हम माइनारिटी हो जाएंगे और वह जो डेमोग्राफिक चेन्ज हो रहा है, उसके अनेक उदाहरण हैं और कई प्रकार के उदाहरण हैं। मैंने इसलिए गृह मंत्री जी से निवेदन किया ...(व्यवधान) मैंने आपकी बात सुन ली है। ...(व्यवधान)

MADAM SPEAKER: This will not go in record.

*(Interruptions) ... **

श्री लाल कृष्ण आडवाणी : मैंने इसीलिए गृह मंत्री जी से निवेदन किया था कि अच्छा होगा कि कम से कम रिप्लाय देते हुए सरकार की ओर से उनको पता लगे कि उनका अपना अंदाज़ा क्या है। नॉर्थ ईस्ट में, असम में, देश भर में कितने सारे लोग हैं जो बंगलादेश से आए हुए हैं और देश भर में फैल गए हैं जिसके कारण अलग-अलग संस्थानों पर अलग-अलग समस्या है। मैंने केन्द्र के एक मंत्री का उल्लेख किया कि उन्होंने तो ऐक्ज़ैटली फिगर दिया कि 1 करोड़ 20 लाख के करीब लोग हैं। मैं इसीलिए सोचता था कि आज कम से कम इतनी लंबी चर्चा हुई है जिसमें हमारी ओर से यह आरोप लगाया गया है कि केन्द्रीय सरकार इस मामले में सफल नहीं हुई है, विफल हुई है और जो निर्देश सुप्रीम कोर्ट या अन्य अधिकारियों द्वारा दिये गये हैं, उनका पालन नहीं हुआ है। उसका उत्तर आपके उत्तर में होता तो मैं स्वीकार करता,

* Not recorded.

लेकिन जैसी स्थिति है, मैं इस उत्तर को स्वीकार नहीं कर सकता। मैं समझता हूँ कि जो इच्छा सौगत राय जी ने प्रकट की थी कि हमें इसको प्रैस नहीं करना चाहिए, हम इसको प्रैस करेंगे और हम चाहेंगे कि इस पर मतदान हो।

MADAM SPEAKER: The question is

“That the House do now adjourn.”

The motion was negatived.

17.53 hrs.

MATTERS UNDER RULE 377 *

MADAM SPEAKER: Now, we take up item No. 8. The matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them may first hand over slips at the Table of the House immediately. Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time. The rest will be treated as lapsed.

* Treated as laid on the Table.

(i) Need to set up BSNL mobile towers and ensure their proper functioning in Pratapgarh Parliamentary Constituency, Uttar Pradesh.

राजकुमारी रत्ना सिंह (प्रतापगढ़) : मेरे संसदीय क्षेत्र प्रतापगढ़ में बी.एस.एन.एल. के बी.टी.एस के लिए आवश्यक सामान की आपूर्ति नहीं होने से एवं मोबाइल टॉवरों की कमी से मोबाइल कनेक्शनों में कनेक्टिविटी नहीं हो पाती है जिसके कारण मोबाइल सेवा का लाभ मेरे संसदीय क्षेत्र के लोगों को नहीं मिल पा रहा है। मेरी जानकारी में आया है कि करीब डेढ़ साल पहले कई मोबाइल टावर प्रतापगढ़ के विभिन्न क्षेत्रों में स्थापित किये जाने हेतु स्वीकृत हुए थे। परन्तु वे अभी तक नहीं लगाये गये हैं, क्योंकि उसके लिए जो सामान की आपूर्ति होनी थी वह अभी तक नहीं हो पायी है। जबकि दूसरे प्राइवेट ऑपरेटरों के मोबाइल अच्छे ढंग से चल रहे हैं क्योंकि उनके मोबाइल टावर अच्छी तरह से काम कर रहे हैं और उनका रखरखाव भी अच्छा है। अगर बी.एस.एन.एल. की कनेक्टिविटी प्रतापगढ़ जिले में अच्छी हो तो लोग इसकी सेवा अधिक संख्या में ले सकते हैं। वर्तमान समय में बी.एस.एन.एल. द्वारा समुचित मात्रा में मोबाइल टावर स्थापित नहीं होने से लोग बीएसएनएल की सेवा को पसन्द नहीं कर रहे हैं।

मेरा सरकार से अनुरोध है कि मेरे संसदीय क्षेत्र प्रतापगढ़ में मोबाइल टावरों की कमी को एवं बी.टी.एस. के लिए आवश्यक कमी की आपूर्ति की समस्या को दूर किया जाये और कनेक्टिविटी को बनाये रखने के कार्य किए जायें।

(ii) Need to immediately start renovation and repair work of Western Gandak Canal in Uttar Pradesh

श्री हर्ष वर्धन (महाराजगंज, उ.प्र.) : उत्तर प्रदेश एवं बिहार के बड़े भू-भाग को सींचने वाली मुख्य पश्चिमी गंडक नहर का उद्गम नेपाल एवं बिहार के कुछ भाग में गंडक नदी पर बनाए गए बैराज से होता है। शीर्ष पर 18800 क्यूसेक डिस्चार्ज वाली यह नहर नेपाल में लगभग 19 कि.मी. की दूरी पार कर उत्तर प्रदेश में आने पर नहर का डिस्चार्ज 15800 क्यूसेक होता है। इस नहर के जल का 7300 क्यूसेक अंश उ.प्र. तथा 8500 क्यूसेक अंश बिहार के लिए है। उ.प्र. के महाराजगंज, गोरखपुर, देवरिया एवं कुशीनगर में यह नहर सिंचाई का मुख्य साधन है।

नहर में सिल्ट की अत्यधिक मात्रा जम जाने के कारण जल का वास्तविक डिस्चार्ज परिकल्पित डिस्चार्ज की अपेक्षा लगभग 60 प्रतिशत कम हो गया है जिसके चलते सिंचाई क्षमता पर अत्यधिक विपरीत प्रभाव पड़ा है। सूखे की वर्तमान दशा में नहर अपना उद्देश्य पूरा करने में सफल नहीं हो सकती है। नहर की वर्तमान अवस्था अत्यंत जीर्णशीर्ण हो गई है। रेगुलेटर, गेट, लाइनिंग आदि अधिकांश स्थानों पर क्षतिग्रस्त हो जाने के कारण नहर पूरी तरह असुरक्षित हो गई है।

बिहार में इस नहर के पुनरुद्धार का काम इस वर्ष हुआ है परंतु उ.प्र. में स्थिति जस की तस है। केन्द्रीय जल आयोग के समक्ष लंबित इस नहर की क्षमता पुनर्स्थापना योजना परियोजना पर उ.प्र. में पड़ने वाले नहर के भाग पर कोई कार्य नहीं होने से स्थिति और भी विषम हो गई है। अतः मेरी मांग है कि मुख्य पश्चिमी गंडक नहर के उ.प्र. के भाग का पुनरुद्धार तत्काल कराया जाए।

(iii) Need to introduce e-passport facility for the common man immediately in the country

श्री जय प्रकाश अग्रवाल (उत्तर पूर्व दिल्ली) : इंडियन पासपोर्ट एथॉरिटी ने 25 जून, 2008 में देश की तत्कालीन महामहिम राष्ट्रपति के नाम से प्रथम ई-पासपोर्ट जारी किया था और देश के आम नागरिकों के लिए सितम्बर, 2010 तक यह सुविधा प्रदत्त किए जाने का प्रस्ताव था। लेकिन कई वर्ष व्यतीत हो जाने के बाद भी इस दिशा में आज तक कोई प्रगति नहीं हुई है। जबकि विश्व के विभिन्न देशों में वहां के सभी नागरिकों के लिए ई-पासपोर्ट की सुविधा विगत काफी समय से प्रचलन में है।

आज सूचना प्रौद्योगिकी का युग है और हमारे देश के नवयुवकों ने पूरे विश्व में सूचना प्रौद्योगिकी के क्षेत्र में देश का नाम रोशन किया है। अतः ऐसी स्थिति में देश में अब तक आम नागरिकों के लिए ई-पासपोर्ट की सुविधा उपलब्ध न होना चिंता का विषय है।

अतः मेरा केन्द्र सरकार से अनुरोध है कि वह देश के आम नागरिकों के लिए भी ई-पासपोर्ट की सुविधा शीघ्र प्रदत्त किए जाने हेतु आवश्यक पहल करे।

(iv) Need to provide safe drinking water and toilet facilities separately for boys and girls in all schools in the country

श्री जगदम्बिका पाल (डुमरियागंज) : देश के करीब तीन करोड़ स्कूली बच्चों को शौचालय की सुविधा आज भी उपलब्ध नहीं है जबकि हाल के वर्षों में शौचालय सुविधाओं को लेकर काफी जागरूकता आयी है और स्कूलों ने इस कमी को दूर करने के लिए काफी प्रयास किए हैं। स्कूलों में शौचालय नहीं होने की स्थिति में बच्चों को काफी असुविधा होती है खासकर छात्राओं के लिए यह चिंता का विषय है। संयुक्त राष्ट्र की संस्था यूनीसेफ द्वारा वाश कार्यक्रम के तहत कराये गये एक अध्ययन के मुकाबले आज भी 60 फीसदी स्कूलों में ही छात्राओं के लिए अलग शौचालयों की व्यवस्था उपलब्ध है यही वजह है कि स्कूल लड़कियों को अपनी ओर आकर्षित नहीं कर पा रहे हैं। यूनीसेफ के अध्ययन से यह बात भी सामने आयी है कि जिन स्कूलों में शौचालय की सुविधा उपलब्ध भी है उनमें से एक या दो ही प्रयोग करने लायक होते हैं। यूनीसेफ के आंकड़ों के अनुसार अभी भी देश के 10 फीसदी स्कूलों में पीने के पानी की सुविधा नहीं है। इसी प्रकार स्वच्छता संबंधी शिक्षा पर भी ध्यान नहीं दिया जाता है जबकि शिक्षा का अधिकार कानून के तहत स्वच्छ जल एवं छात्र एवं छात्राओं के लिए अलग-अलग शौचालयों की आवश्यकता की बात की गयी है। अतः मैं देश के सभी स्कूलों में शिक्षा के अधिकार के अंतर्गत सुविधाओं को लागू करने की मांग करता हूँ।

(v) Need to approve the proposal of Government of Haryana for drinking water supply project in southern parts of Haryana and sanction necessary funds for the project

SHRIMATI SHRUTI CHOUDHARY (BHIWANI-MAHENDRAGARH): I would like to draw the attention of the Government regarding the need to release funds for my Parliamentary constituency Bhiwani-Mehendergarh and adjoining areas like Rewari and Jhajhar, immediately under Drought Prone Areas Programme (DPAP) for improvement of drinking water supply in Southern parts of Haryana.

In this regard, I would like to state that already the Government of Haryana had submitted a proposal recently to the Hon'ble Union Minister regarding drinking water and sanitation and asked for a special grant of Rs.400 crore for improvement of drinking water supply in Southern parts of Haryana and also raised the issue in the conference of various state Ministers held recently in New Delhi.

A detailed survey was conducted to assess the actual availability of drinking water in the affected habitations of southern Haryana and a Project concept document has been formulated for the districts of Bhiwani, Mahendergarh, Rewari and Jhajhar, amounting to Rs.414 crore. The project document highlights the magnitude of the drinking water problem prevailing in these districts and the tangible steps proposed to be taken to alleviate the miseries of the people residing in the affected areas. Drought like conditions exist in these areas and there is perpetual shortage of drinking water.

Hence, I request the concerned Hon'ble Minister to kindly approve the aforesaid project proposal of Rs.414 crore and arrange to release at least Rs.200 crore during the current financial year under DPAP before the summer season.

(vi) Need to send a Central Team to Andhra Pradesh to assess the drought situation in the State and to release funds to tackle the drought situation

DR. MANDA JAGANNATH (NAGARKURNOOL) : In Andhra Pradesh, the monsoon had failed miserably and there are no rains. Due to failure of the monsoon, the rivers' Krishna, Godavari and Tungabhadra had become dry and there is no water in the Reservoir of Jurala in Mehboobnagar district, Sreesailam in Mehboobnagar, Kurnool district and so on Nagarjunasagar due to which the farming activity had come to standstill. Due to the dry spell, in rain-dependent areas also there is no agricultural activity and foodgrains production is going to be very poor. Already out of more than 1100 Mandals, nearly 400 Mandals are showing the signs of drought.

The ponds and tanks in entire Telangana region are without water and people are facing severe drinking water problem also. Fodder for cattle is becoming a problem and cattle is being sold out to slaughter houses. Due to lack of agricultural activity, lakhs of people from my district Mehboobnagar are migrating to other parts of country under the above explained circumstances.

I request the Government of India to send a Central team to visit Andhra Pradesh immediately to assess the situation and to take necessary measures to release Central funds to combat the drought.

(vii) Need to set up more branches of Nationalised Banks in Thittakuddi and Pannadam towns of the Cuddalore Parliamentary Constituency, Tamil Nadu

SHRI S. ALAGIRI (CUDDALORE) : I would like to draw the attention of the Government towards the lack of financial banking facilities in two major towns Thittakuddi and Pennadam under my Parliamentary constituency, Cuddalore, Tamil Nadu. There is only one branch of nationalized banks each at Thittakkudi and Pennadam towns which is not sufficient at the time of increasing industrialization in above towns. There are many industrial units including two cements factories and one sugar mill running. The facility of two banks in above towns are not fulfilling the demand of these town in respect of their financial activities. I am to state that each branch in each town is not providing adequate services to the people of these towns as well as providing the required financial facilities in the above towns. The Government of India is going to provide the banking facilities in every village having a population of 2000 by the year 2012 and these towns are deprived of financial facilities presently.

I urge upon the Hon'ble Minister of Finance to sanction minimum three branches of nationalized banks in above mentioned towns of my Parliamentary constituency, Cuddalore, Tamil Nadu.

(viii) Need to convert N.H. 75 into four lanes in the Gwalior Parliamentary Constituency, Madhya Pradesh

श्रीमती यशोधरा राजे सिंधिया (ग्वालियर) : ग्वालियर संसदीय क्षेत्र के अंतर्गत एन.एच.75 पर महाप्रबंधक भारतीय राष्ट्रीय राज मार्ग प्राधिकरण ग्वालियर द्वारा कि.मी. 16.00 से कि.मी.96.127 तक फोरलेन रोड निर्माण का कार्य बी.ओ.टी. एन्यूटी आधार पर संपन्न किया जा रहा था। इस प्रोजेक्ट का बजट 604 करोड़ रुपये है। अनुबंध के मुताबिक यह कार्य 5 जून, 2007 से प्रारंभ होकर दिनांक 4 दिसम्बर, 2009 को पूर्ण होना था। इस 80.127 कि.मी. फोरलेन मार्ग निर्माण में 146 स्ट्रक्चर, 3 बड़े पुल क्रमशः सिंध, चिरूला एवं पहुज नदी पर बनने हैं। इसके अतिरिक्त 22 छोटे पुल पुलियां, 1 फ्लाईओवर एवं 7 अंडर पास बनने थे।

परंतु उक्त फोर लेन सड़क का निर्माण कार्य विभिन्न हिस्सों में लगभग 49 कि.मी. में पूर्ण हो पाया है। स्ट्रक्चर, पुल निर्माण एवं अन्य निर्माण कार्य वर्तमान में लगभग बंद हैं। जिससे आवागमन में कठिनाई हो रही है जिसके कारण समय समय पर कोई न कोई दुर्घटना होती रहती है। अतः जनहित को ध्यान में रखकर इस महत्वाकांक्षी योजना को शीघ्र पूर्ण कराने का कष्ट करें।

(ix) Need to undertake desiltation work in Brahmaputra river and its tributaries to prevent occurrence of floods in Assam

SHRI RAMEN DEKA (MANGALDOI) : The life span of 90 percent of 4365 km of embankments in Assam has expired. These embankments are easily vulnerable by surging waters in monsoon. The flood control mechanism fails miserably due to which there is annual occurrence of floods in Assam.

To control flood, it requires short term and long term measures. But due to lack of proper planning to control flood, the state suffers regularly in monsoon affecting lakhs of people, innumerable livestock and destroy thousands of acres of crop land. Brahmaputra board was formed to give relief to the people of Assam from erosion and flood.

Due to massive situation, the bearing capacity of Brahmaputra is decreasing day by day. I, therefore, urge the Central Government to take measures to increase the life span of the embankments and to remove siltation from Brahmaputra and its tributaries to increase their water bearing capacities. Proper survey and scientific method can control the flood in Assam for which Government of India must act promptly to save people of Assam from flood and erosion.

**(x) Need to expedite completion of and operationalise the
Guna-Etawah Rail Project**

श्री अशोक अर्गल (भिंड) : गुना इटावा रेल परियोजना को 20 वर्ष से अधिक समय हो गया है परन्तु विलम्ब के कारण अभी तक भिण्ड-इटावा जो कि मात्र 36 कि.मी. है एवं जिसका अधिकांश कार्य हो चुका है अभी तक अंतिम रूप से पूर्ण नहीं हुई है। विलम्ब के कारण इस योजना की लागत बढ़ रही है।

मेरा केन्द्र सरकार से आग्रह है कि उक्त रेलवे ट्रैक के कार्य को शीघ्र पूरा कराकर जनता के लिये रेल चालू की जाये जिससे जनता उसका लाभ उठा सके।

**(xi) Need to approve four-laning of Indore – Betul National Highway in
Madhya Pradesh**

श्रीमती सुमित्रा महाजन (इन्दौर) : इन्दौर से अहमदाबाद राष्ट्रीय राजमार्ग क्रमांक 51 का 4 लेनिंग का कार्य स्वीकृत किया जा चुका है तथा इस राष्ट्रीय राजमार्ग का कार्य प्रगति पर है। इस के साथ ही इन्दौर-बैतूल-नागपुर राष्ट्रीय राजमार्ग क्रमांक 51-ए है। जिस की वर्तमान स्थिति अत्यंत दयनीय है। जबकि इन्दौर-बैतूल के 4 लेनिंग करने से अहमदाबाद से इन्दौर-बैतूल-नागपुर-रायपुर होते हुए कोलकत्ता तक का 4 लेन मार्ग उपलब्ध हो जायेगा जिसका जुड़ाव विभिन्न राष्ट्रीय राजमार्गों द्वारा हो जाता है। जबकि इन्दौर-बैतूल तक की स्थिति अत्यंत दयनीय होने से इस मार्ग का कम उपयोग होता है और लोगों को लम्बे मार्ग का उपयोग करना पड़ता है जिससे यहां की यातायात गणना वास्तविक नहीं आती है। मेरे मत में इसके छोटे से भाग इन्दौर-बैतूल को 4 लेनिंग करने से राष्ट्रीय आवागमन के महत्व के अहमदाबाद से कोलकत्ता की सुविधा प्राप्त हो सकती है। इससे वर्तमान में उपयोग होने वाले लम्बे रास्ते का विकल्प छोटा मार्ग बन सकेगा इससे यात्रा समय एवं ईंधन की भी बचत होगी। अतः मेरा सड़क परिवहन एवं राष्ट्रीय राजमार्ग मंत्री जी से निवेदन है कि इन्दौर-बैतूल राष्ट्रीय राजमार्ग को शीघ्र से शीघ्र 4 लेनिंग हेतु स्वीकृत किया जाये।

(xii)Need to set up branches and ATMs of Nationalised Banks in each block of the Robertsganj Parliamentary Constituency, Uttar Pradesh

श्री पकौड़ी लाल (रॉबर्ट्सगंज) : मेरे संसदीय क्षेत्र राबर्टसगंज (उत्तर प्रदेश) में सरकारी एवं गैर सरकारी क्षेत्र की परियोजनाएं कार्यरत हैं। कृषक उत्पादित अन्न बेचते हैं। परन्तु क्षेत्र में जगह जगह सरकारी बैंक एवं ए.टी.एम. मशीन न होने के कारण लोग सुदूर क्षेत्रों में जाते हैं, जिससे कठिनाई होती है। इस क्षेत्र के बच्चे अनेक प्रदेशों में अध्ययन करने जाते हैं, जिससे फीस इत्यादि भेजना होता है। सभी तरह के राष्ट्रीयकृत बैंक न होने के कारण कठिनाई होती है। बैंक एवं ए.टी.एम. स्थापित होने से सरकार को राजस्व की प्राप्ति होगी।

अतः केन्द्र सरकार से निवेदन है कि जो राष्ट्रीयकृत बैंक एवं ए.टी.एम. मशीन मेरे क्षेत्र में नहीं है उसे प्रत्येक ब्लॉक में आवश्यकता के अनुरूप स्थापित कराने का कष्ट करें।

(xiii) Need to include urban agglomerations of Misrikh Parliamentary Constituency under Jawahar Lal Nehru National Urban Renewal Mission

श्री अशोक कुमार रावत (मिसरिख) : उत्तर प्रदेश राज्य का मिश्रिख संसदीय क्षेत्र एक अनुसूचित जाति बाहुल्य क्षेत्र है तथा तीन सर्वाधिक पिछड़े जिलों से मिलकर बना है। मिश्रिख संसदीय क्षेत्र के अंतर्गत मिश्रिख मल्लावां, बिलग्राम तथा संडिला क्षेत्र पिछड़े हुए हैं। इन क्षेत्रों को विकसित करके मूलभूत सुविधाएं उपलब्ध कराए जाने की आवश्यकता है।

अतः मेरा सरकार से अनुरोध है कि वह मिश्रिख संसदीय क्षेत्र अंतर्गत स्थित मिश्रिख, मल्लावां, बिलग्राम, बिल्लौर तथा संडिला नगर पंचायतों/पालिका को जवाहर लाल नेहरू नेशनल अर्बन रिन्युअल मिशन में चयनित किए जाने हेतु आवश्यक कार्यवाही करें।

(xiv)Need to accord special category status to Bihar

श्री महाबली सिंह (काराकाट) : बिहार की विषम भौगोलिक, सामाजिक एवं आर्थिक स्थिति को देखते हुए विशेष राज्य का दर्जा दिये जाने की मांग लम्बे समय से उठ रही है। उत्तरी बिहार के करीब 12 जिले हर साल बाढ़ से प्रभावित रहते हैं तो मध्य एवं दक्षिणी बिहार सूखे से प्रभावित रहता है। विशेष भौगोलिक स्थिति के कारण सड़क, बिजली, पानी, शिक्षा, स्वास्थ्य एवं संचार सेवा का पहुंचाना कठिन है।

अतः बिहार के पिछड़ेपन को दूर करने के लिए बिहार राज्य को विशेष राज्य का दर्जा दिया जाये।

(xv) Need to set up an ESI hospital in Kanyakumari District, Tamil Nadu

SHRIMATI J. HELEN DAVIDSON (KANYAKUMARI) : It is a matter of pride that Union Government have set up many superspecialty ESI hospitals and medical institutions throughout the country to cater the needs of thousands of insured persons. The treatment given by the ESI hospitals is equal to the treatment given by any five star corporate hospital and even better than that.

I would like to mention that there are about 65,000 insured persons with 2 lakh family members who are employed mainly in cashew industries and fishnet manufacturing industries in lowly paid jobs in Kanyakumari district. Many women workers in the cashew industries are affected by cancer in the chest due to their occupation. There are no proper ESI dispensaries or hospitals for these poor workers, who belong to underprivileged and weaker sections of the society.

The insured persons and their family have to travel 250 kms. away to the nearest hospital at Sivakasi to get quality treatment. Another ESI hospital is being set up at Tirunelveli, Tamil Nadu which is also more than 120 kms. away from Kanyakumari district.

Tie-up hospitals do not provide adequate medical facilities to the insured persons and these hospitals treat poor worker against payment, even though it is a free treatment. Therefore, there is an urgent need to set up a 200 bed ESI hospital in Kanyakumari district, Tamil Nadu to cater the needs of the insured persons and their family members.

Hence, I urge upon the Government to consider and take proper measures for setting up of a 200 bed ESI hospital in Kanyakumari district urgently for the poor and downtrodden workers of this area which is a long pending demand of the people.

(xvi) Need to expedite the process of setting up an Indian Institute of Technology in Palakkad, Kerala

SHRI M.B. RAJESH (PALAKKAD) : Kerala is one of the few states which do not have an Indian institute of Technology in the country. It has to be noted that Kerala is one of the most educationally advanced states in the country. Kerala's achievement in education is even comparable to that of developed countries. Kerala is producing a large number of qualified professionals and human resources which is an institution of excellence like IIT. Government of India had given assurance on the floor of this august House that an IIT will be given to Kerala during 12th Plan period. The state is ready to offer land free of cost at Palakkad for the setting up of IIT. The state Government since 2006 has been offering land for the purpose. Palakkad has been considered as the most suitable place for the setting up of IIT due to its proximity to Coimbatore airport and its growing importance as an industrial hub. Hence, I request the Union Government to expedite the process of setting up of IIT in Kerala and to take immediate steps to start the project in the next Financial Year itself.

(xvii) Need to provide adequate quantity of fertilizers to farmers in Maharashtra particularly in the Parbhani Parliamentary Constituency

श्री गणेशराव नागोराव दूधगांवकर (परभणी) : मराठवाड़ा ही नहीं बल्कि पूरे महाराष्ट्र में आज किसानों को खेती के लिए खाद की आपूर्ति नहीं हो पा रही है। यहां के किसानों ने बार-बार खाद की आपूर्ति की मांग केन्द्र से की है लेकिन आज तक इसकी सुनवाई नहीं हुई और किसानों को खाद की आपूर्ति नहीं होने के कारण मराठवाड़ा सहित पूरे महाराष्ट्र के किसानों की हालत काफी खराब है। यदि उन्हें खाद की आपूर्ति नहीं की गयी तो उनकी फसलों को और नुकसान होगा तथा किसानों के नुकसान की भरपाई बाद में करना मुश्किल होगा।

अतः मेरा सरकार से अनुरोध है कि मेरे निर्वाचन क्षेत्र परभणी के साथ-साथ समस्त मराठवाड़ा सहित पूरे महाराष्ट्र में किसानों की मांग के आधार पर खाद की आपूर्ति की जाये और किसानों की परेशानी को दूर किया जाये।

(xviii) Need to introduce a direct train from Trichirapalli to Bengaluru

SHRI P. KUMAR : My Parliamentary Constituency, Tiruchirapalli is surrounded by Karur, Thanjavur, Tiruvarur, Nagapattinam, Pudukottai, Perambalur and Ariyalur districts from where a large number of persons leave for main cities through train. At present, there is only one train running from Bangalore-Myladuthurai-Bangalore via Tiruchirapalli.

Tiruchirapalli and Thanjavur districts are famous for historical temples and Pudukottai district is famous for ancient historical places. Tiruchirapalli is a very big business center. The general public and the business people frequent to Bangalore for business and personal purposes. Since there is no sufficient quota in the existing train running from Myladuthurai-Bangalore-Myladuthurai at Trichirapalli the people of my constituency are facing huge problems in getting reservation for their travel to Bangalore. The people of my constituency are demanding for a direct train from Trichirapalli to Bangalore (daily service). I, on behalf of my constituency people, urge upon the Ministry of Railways to consider the long pending demand of the people of my constituency and to introduce one new direct train from Trichirapalli to Bangalore at an early date.

(xix) Need to provide special financial assistance for the drought-prone areas of Maharashtra

श्री राजू शेट्टी (हातकंगले) : महाराष्ट्र के 69 तहसीलों में इस साल औसत पचास प्रतिशत से भी कम बारिश हुई है, और आगे भी बारिश होने की संभावना कम है। पश्चिमी महाराष्ट्र का पूर्वोत्तर प्रदेश, मध्य व पूर्वोत्तर खानदेश, पश्चिमी मराठवाड़ा और पश्चिमी विदर्भ, ये हमेशा सूखाग्रस्त रहते हैं या बारिश बहुत ही कम होती है। सिंचाई के प्रकल्प (प्रोजेक्ट) ना के बराबर है। यहां पानी और घास (चारा) के बिना पालतू जानवर भूखे मर रहे हैं। यह संकट अगले मानसून तक यानि जून, 2013 तक रहने की आशंका है।

दूसरी ओर भूगर्भ के जल का स्तर 500 फीट से भी नीचे जा चुका है। इसलिए अधूरे सिंचाई प्रकल्प के साथ-साथ नदियों को जोड़ने के अधूरे प्रकल्प और रेन वॉटर हॉर्वेस्टिंग की योजनाओं को तुरंत कार्यान्वित करने की आवश्यकता है। प्रदेश में निधि आवंटित करते समय इस सूखाग्रस्त इलाकों के हितों का पर्याप्त ध्यान नहीं रखा गया है। यहां हमेशा बारिश कम होती है और सिंचाई की सुविधा भी नहीं है। इस प्रदेश के पुनर्विकास के लिए एक स्वतंत्र "अकाल निगम" (ड्रॉट कॉर्पोरेशन) बनाकर इस प्रदेश के पुनर्विकास के लिए इस निगम को केन्द्र सरकार द्वारा "विशेष वित्तीय सहायता निधि" देने की नितांत आवश्यकता है।

17.54 hrs

**NATIONAL ACCREDITATION REGULATORY AUTHORITY FOR
HIGHER EDUCATIONAL INSTITUTIONS BILL, 2010**

MADAM SPEAKER: Now, item No. 9, Shri Kapil Sibal.

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER
OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI
KAPIL SIBAL): I beg to move:

“That the Bill to make provisions for assessment of academic quality of higher educational institutions, programmes conducted therein and their infrastructure through mandatory accreditation by independent accreditation agencies and to establish a statutory Authority for the said purpose and to provide for matters connected therewith or incidental thereto, be taken into consideration.”

MADAM SPEAKER: Do you want to speak?

SHRI KAPIL SIBAL: I want to speak. Madam, as you are aware that one of the big challenges that this country is facing in the context of higher education is lack of quality. We have very disturbing stories about institutions in many parts of this country where institutions are running in one room, degrees are granted and there is not adequate infrastructure for the purposes of imparting education.

MADAM SPEAKER: Hon. Members, let us have some order in the House. Please maintain discipline and order.

SHRI KAPIL SIBAL: It is, therefore, necessary for the nation to address the issue of quality. On the one side, we have passed the Right to Education Act to ensure that larger numbers move into class IX and class X and into higher secondary education and thereafter into college.

As you are aware, the gross enrolment ratio in this country for children entering higher education in the age group of 18-24 is relatively low as compared to the developed countries. Some say that it is 15 per cent; some say it is 17 per

cent. But if you compare this to the gross enrolment ratio in the developed world, in no developed country is it less than 40 per cent. Unless there are enough graduates moving into higher education, we will not have the kind of quality education that is required because the wealth of a nation depends on the number of people who move into higher education.

अध्यक्ष महोदया : सदन में बहुत शोर मच रहा है, कृपया शांति बनाए रखिए। आप लोग बैठ जाइए।

SHRI KAPIL SIBAL: I envisage that by 2020, the gross enrolment ratio in this country will move from about 15 to 17 per cent as it is today, to around 30 per cent. And there will be a mushrooming of institutions of higher education. At the moment, for the 15 to 17 million children in that age group moving into higher education, the number of universities that serve them is about 600 and the number of college is about 35,000. If we increase the gross enrolment ratio from 15 or 17 per cent to 30 per cent, we would require another 800 to a thousand universities and perhaps another 40,000 to 45,000 colleges. With the mushrooming of such institutions to meet the demands of the youth, we will require not just institutions to be built but we will require quality institutions so that our children get quality education. For that, we need processes in place. It is with that in mind that the Government has decided to set up a National Accreditation Regulatory Authority for higher educational institutions. What this means is that every institution will have to go through a mandatory process of assessment and accreditation.

17.59 hrs

(Dr. M. Thambidurai *in the Chair*)

Unless we have this as a mandatory framework, institutions will keep on mushrooming throughout the country and the kind of quality education that our young people desire will not be imparted to them. This is the intent of the Bill. At the same time, we want to make sure that there are enough incentives and the processes for the purposes of accreditation are norm based so that there is no element of discretion. You are aware that nowadays one of the biggest challenges that our institutions face is that inspectors come from Delhi. They may belong to AICTE; they may belong to UGC; they may belong to any other statutory

regulatory authority like NCTE and then standards are judged by the very institutions which are the regulatory authorities. There are a lot of allegations that are made today for those who go and inspect buildings. We must make sure about this.

MR. CHAIRMAN : Are you going to continue tomorrow or conclude it now?

SHRI KAPIL SIBAL: I will continue tomorrow.

MR. CHAIRMAN: Now the House is extended till the 'Zero Hour' is over.



18.00 hrs.

MR. CHAIRMAN : The House will now take up 'Zero Hour'.

SHRI K. P. DHANAPALAN (CHALAKUDY): Sir, I would like to raise an important issue related to the illegal fishing within the ocean boundary of India by the foreign fishing vessels leading to the loss of crores of rupees to the country. It was reported that most of the foreign fishing vessels who take away huge amount of fish resources from Indian coasts are carrying on fishing with illegally acquired trolling permits. It is pointed out in a report that India, where there are no proper laws to control marine fishing, is the main focus of the international fishing lobbies who aim to loot our immense fish resources. This led to huge loss both in income and in the fish resources of the country.

Licence is issued at present to foreign fishing vessels using nets like Tuna Long Line net, Mid Water Pelagic net, Hook and Line net, for fishing in Indian seacoasts. However, the foreign vessels illegally use the Long Hook and Liner net which is harmful to the fish resources and even lead to the extinction of some aquatic animals and seabirds, which was banned by the United Nations for the same reason. There is no proper arrangement to supervise and control the illegal use of such banned nets for fishing in our ocean boundary at present.

The foreign fishing vessels who acquire permits for fishing within 200 nautical miles from Indian coast are also not keeping the norms regarding the minimum percentage of Indian personnel to be employed in the foreign vessels each year from the date of acquiring the fishing permits, which is stipulated as 25 per cent, 50 per cent, 75 per cent and 100 per cent respectively from the first to fourth year from the issuance of permits.

Besides, without paying the tax proportional to the price of the captured fish produce, the foreign vessels illegally take it away by shifting to other vessels at the outer sea itself.

Hence I request that considering these points, the Government may take immediate steps for reviewing the laws pertaining to the issuance of trolling permits to the foreign fishing vessels and for its effective implementation.

*SHRI P. LINGAM (TENKASI): Mr. Chairman, Sir, I would like to bring to the notice of this august House the plight of lakhs and lakhs of handloom weavers who are carrying on with their occupation with a long tradition. These traditional handloom weavers do not have adequate social security in the absence of their daily earning. Due to globalization, these handloom weavers are being marginalized further. In the 1970s, in order to extend benefit to handloom weavers, they were brought under the umbrella of cooperative societies so that individual weavers can be helped to save from their earning and get a matching contribution as an incentive from the Government of India and also from the respective State Governments.

Hence, in 1975, the Savings and Security Scheme meant for handloom weavers all over the country was introduced to benefit the handloom weavers with savings and incentives from both the Central and State Governments with matching contribution so that a social security cover is provided to them. This was intended to help uplift the poor handloom weavers both socially and economically. Eight per cent of their daily wages from the cooperative societies were set apart as savings of individual weavers. An amount equivalent to four per cent of their daily wages was to be contributed both by the Central and State Governments. In the name of cutting expenditure, the Centre has stopped making its contribution of four per cent from 2007. In Tamil Nadu alone, this amount comes to about Rs. Five crore per year. I would like to point out that the plight of handloom weavers in Tamil Nadu has gone from bad to worse because of the non-contribution by the Centre to this Savings and Security Scheme. While presenting the last Budget, the

* English translation of the speech originally delivered in Tamil

Government of Tamil Nadu had announced that it would come forward to pay the sum equivalent to the Centre's contribution from its coffers to benefit the handloom weavers. I do not know why the Centre is ignoring the poor handloom weavers. This only shows the step-motherly attitude of the Centre when they are extending so much to so many other industrial activities. This only shows the anti-labour mindset of the Government.

The handloom weavers have been worst hit in the last five years because of the non-contribution from the Centre. Considering the fact that more than 76,000 handloom weavers in the cooperative societies would be benefited and also considering the fact that this amount of Rs. Five crore is very meagre as compared to 2 ½ lakh crore annual budget, the Centre must come forward to release immediately the unpaid amount with interest.

श्री अर्जुन राम मेघवाल (बीकानेर): सभापति महोदय, आपने मुझे बोलने का समय दिया, इसके लिए मैं आपको धन्यवाद देता हूँ। मैं आपके माध्यम से शून्य काल के दौरान एक बहुत लोक महत्व का मुद्दा उठाना चाहता हूँ, आपने मुझे परमीशन दी, उसके लिए आपको बहुत-बहुत धन्यवाद। मैं कहना चाहता हूँ कि पिछड़े वर्ग के छात्रों और नागरिकों को पिछड़ी जाति होने का प्रमाण पत्र जारी करने के प्रावधान भारत सरकार के निर्देशानुसार जारी किए गए हैं। लोकल स्तर पर जो तहसीलदार, एसडीएम होते हैं, कई जगह डिस्ट्रिक्ट मजिस्ट्रेट ये प्रमाण पत्र जारी करते हैं कि ये पिछड़ी जाति के हैं। लेकिन उसमें ये एक शर्त लगा देते हैं कि वह जो प्रमाण पत्र है, उसका हर छः माह में नवीनीकरण कराना पड़ेगा या नये सिरे से उसे जारी कराना पड़ेगा। इस शर्त के कारण कुछ विशेषकर अध्ययन करने वाले छात्रों को बड़ी समस्या पैदा होती है। यदि किसी छात्र का मेडिकल, इंजीनियरिंग कॉलेज में, आई.आई.टी. में प्रवेश हो गया, लेकिन सर्टिफिकेट समय पर नहीं मिलता है तो छात्र प्रवेश से वंचित हो जाता है और छात्र मानसिक पीड़ा के साथ जीवन जीने को मजबूर हो जाता है। पिछड़ी जाति का आदमी अगर ग्रामीण क्षेत्र में रहता है और वह अपनी खेती के लिए किसी वाणिज्यिक बैंक से ऋण लेना चाहता है और ऋण की पत्रावली के समय पिछड़ी जाति का प्रमाण पत्र लगाया जाता है, लेकिन ऋण स्वीकृत होते समय अगर छः माह लग जाए तो वह प्रमाण पत्र पुनः बनाने के लिए बैंक अधिकारी कहते हैं, क्योंकि ऋण सैंक्शन हो जाता है और प्राधिकृत अधिकारी पुनः प्रमाण पत्र नहीं बनाते हैं व्यक्ति को ऋण नहीं मिलता है। ऐसा ही कई बार किसी अच्छे शैक्षणिक संस्थान

में प्रवेश हो जाता है, लेकिन प्रमाण पत्र पुराना होने के कारण उसकी फीस में वह छूट नहीं मिलती, जिसका वह हकदार होता है।

सभापति महोदय, मेरा आपके माध्यम से सामाजिक न्याय और अधिकारिता मंत्रालय को यह कहना है कि पिछड़ी जाति का आदमी तो पिछड़ा ही होता है, उसके सर्टिफिकेट की हर छः माह में नवीनीकरण की क्यों शर्त लगा रखी है, ये शर्त हटाई जानी चाहिए। मेरा आपके माध्यम से सरकार से यह अनुरोध है। मुझे लगता है कि इसमें और सदस्य भी सहमति प्रकट करेंगे।

MR. CHAIRMAN : Shri P. L. Punia and Shri Devji M. Patel are allowed to associate with the matter raised by Shri Arjun Meghwal.

डॉ. मुरली मनोहर जोशी (वाराणसी): सभापति महोदय, मैं आपका आभारी हूँ कि आपने मुझे शून्य काल में एक महत्वपूर्ण विषय उठाने की अनुमति दी। वर्ष 2011 में 14 हजार से अधिक किसानों ने आत्महत्या की। More than 14,000 farmers committed suicide in the year 2011. अभी इस 2012 के वर्ष में जो सूचनाएं आ रही हैं, उससे ऐसा लगता है कि ये संख्या शायद और बढ़ जाएगी। खाद के दाम बेहिसाब बढ़ गए हैं, बीजों, पेस्टीसाइड्स, बिजली और सिंचाई के दाम बढ़े हुए हैं। इसलिए किसान के सामने भारी विपत्ति एवं कठिनाई है।

सभापति महोदय, मैं आपके माध्यम से यह निवेदन करना चाहता हूँ कि सरकार को इस सम्पूर्ण नीति के बारे में गहराई से विचार करने की जरूरत है। इसका एक परिणाम यह हो रहा है कि किसान खेती से अलग होता जा रहा है और बहुत से किसानों ने खेती छोड़ कर दूसरी तरफ आने का प्रयास किया है। इसके अनेक सामाजिक परिणाम होंगे, सोशल कांसीक्वेंसिस बहुत भारी होंगे। ये लोग खेती छोड़ कर शहरों की तरफ आएंगे और शहरी नौकरियों के ऊपर दबाव पड़ेगा। इसलिए इस प्रश्न पर, क्योंकि खाद के दाम जिस हिसाब से बढ़ाए जा रहे हैं, बिजली और सिंचाई के दाम किसान के लिए जिस हिसाब से बढ़ रहे हैं, वे बहुत अन्यायपूर्ण हैं। वे खेती और देश के लिए बहुत घातक हैं और इस बार क्योंकि सूखा पड़ा है, इसलिए बहुत बड़ी संख्या में किसान के ऊपर पहले से ही विपत्ति है।

सभापति महोदय, मैं आपके माध्यम से सरकार से यह जानना चाहूंगा कि इस बारे में किसानों की आत्महत्या को रोकने के बारे में और उनकी खेती लाभकारी बनाई जाए, वह उसे छोड़ कर न जाए, इसके बारे में सरकार की क्या नीति है? खाद का दाम कम करने के बारे में सरकार का क्या विचार है? किसान जगह-जगह पर आंदोलन कर रहा है, इसलिए खाद का दाम घटना चाहिए। जितने भी इन्पुट्स हैं, किसान के लिए जितने भी आवश्यक इन्पुट्स हैं, उन सब के दामों में कमी होनी चाहिए। इस तरह से खेती को

लाभकारी बनाया जाना चाहिए। कभी-कभी हम सुनते हैं कि किसानों की सब्सिडी समाप्त की जायेगी, यह और भी खतरनाक होगा। इसलिए एक पूरी विस्तृत, कॉम्प्रीहेंसिव पॉलिसी की जरूरत है, जिसमें किसान खेती को और अधिक मनोयोग से कर सकें, खेती लाभकारी बनाई जा सके और देश के उत्पादन में उसका योगदान हो।

एक और कठिनाई इस समय कपास के क्षेत्र में, कॉटन के मामले में आ रही है और जो स्थिति है, वह पिछले साल की तुलना में ज्यादा खतरनाक पैदा हो रही है। कॉटन पिछले साल से इस साल कम हो रही है। कॉटन के बारे में, कपास के बारे में सरकार ने जो एक्सपोर्ट-इम्पोर्ट की नीति रखी है, उससे भी किसान प्रभावित हो रहा है। यह बी.टी. कॉटन और उससे सम्बन्धित जो सरकार की नीति थी, उसका भी किसान को बहुत नुकसान हो रहा है। मुझे यह कहने में कोई संकोच नहीं है कि बहुत से किसानों की आत्महत्या इस कॉटन के क्षेत्र में हुई है, इसलिए इस कपास की नीति के बारे में भी सरकार को गहराई से विचार करना चाहिए, क्योंकि, वह केवल किसान से ही सम्बन्धित नहीं है, उसका परिणाम टैक्सटाइल पर भी पड़ता है, उसका परिणाम हमारी गारमेंट इंडस्ट्री पर भी पड़ता है तो यह इस समय एक गम्भीर समस्या है।

मैं सरकार से अनुरोध करूंगा और यह जानना चाहूंगा कि इस बारे में सरकार की नीति क्या है और इसको कितना शीघ्र वह सुधार कर किसानों को राहत पहुंचाएगी?

MR. CHAIRMAN : Shri P.L. Punia, Shri Ganesh Singh and Shri Govind Prasad Mishra may be allowed to associate with the matter raised by Dr. Murli Manohar Joshi.

श्री जगदम्बिका पाल (डुमरियागंज): महोदय, आज इस सम्मानित सदन का पहला दिन है और इस सदन में एक अत्यन्त अविलम्बनीय लोक-महत्व के सुनिश्चित प्रश्न पर आपके माध्यम से मैं सरकार का ध्यान आकृष्ट करना चाहता हूँ।

अभी माननीय मुरली मनोहर जोशी जी खेती के बारे में कह रहे थे कि खेती को लाभप्रद बनाना होगा, तभी किसानों को आत्महत्या से बचाया जा सकता है या किसानों को आत्मनिर्भर बनाया जा सकता है। यह बात तो कदाचित बिल्कुल सही है, लेकिन व्यावहारिक जो है, वह यह है कि आज भी किसान प्रकृति पर निर्भर है। आज भी किसान 60 से 70 प्रतिशत, चाहे सिंचाई हो, आज भी वह केवल नेचर या बारिश पर ही निर्भर है, लेकिन इस समय यह विडम्बना है कि इस मानसून सेशन में पिछले महीने तक 23 परसेंट जो सामान्य मानसून होना चाहिए, उससे कम बारिश हुई है, जिसके कारण महाराष्ट्र, गुजरात या बहुत से राज्यों में सूखे की स्थिति हो गई। विडम्बना देखिये कि देश के काफी बड़े हिस्से में एक तरफ सूखा

है तो दूसरी तरफ देश के दूसरे बड़े हिस्से में बाढ़ की विभीषिका आ गई है। आज उत्तर प्रदेश हो, उत्तराखण्ड हो, मध्य प्रदेश हो, वहां जन-धन का नुकसान हो रहा है। उत्तराखण्ड में बादल फटने से 28 लोगों की मौत हो गई और सैंकड़ों करोड़ रुपये का नुकसान हुआ। भागीरथी से, नेपाल से जिस तरह से जल का प्रवाह हुआ है, हम सब ने देखा कि किस तरह से वहां पर बहुत नुकसान हुआ है। आज उत्तर प्रदेश में घाघरा में खतरे के निशान से एक-डेढ़ मीटर पानी ऊपर बह रहा है। आज बाराबंकी के कई गांव जलमग्न हो चुके हैं और वहां जो कार्य है, लोग जिस तरीके से बाढ़ में फंसे हुए हैं, उनकी विभीषिका की भी वह परिस्थिति नहीं बन पाई। जो पूर्वी उत्तर प्रदेश है, जहां नेपाल का पानी आता है, जब नेपाल में बारिश होती है या नेपाल की जो बाणगंगा नदी है, करनाली है, जलकुंडी है, इन नदियों में जब पानी छोड़ा जाता है तो चाहे सिद्धार्थनगर हो, महाराजगंज हो, बलरामपुर हो, ये जलमग्न हो जाते हैं।

पिछले दिनों जो बुद्धिस्ट सर्किट का मार्ग है, जो गोरखपुर से बलरामपुर होते हुए, श्रावस्ती होते हुए बहराइच तक जाता है, एक-डेढ़ मीटर पानी उस सड़क पर बह रहा था और उससे सिद्धार्थनगर के सैंकड़ों गांव जलमग्न हो गये, जिसके कारण गणेशपुर के पास, सिसवा के पास और पूरे जो गांव हैं, फलौरा, गुल्हौरा, करचुलिया, बसहिया, मैं इन गांवों की तरफ सरकार की तवज्जह दिलाना चाहता हूं कि जलमग्न होने के कारण वे गांव प्रभावित हैं, लोग सुरक्षित स्थान पर भी नहीं आ सके हैं।

आज चाहे मध्य प्रदेश हो, असम हो या भागीरथी नदी हो, आज सेना भी वहां काम कर रही है तो आज बाढ़ की स्थिति उत्पन्न हो गई है। इसके कारण चाहे उत्तर प्रदेश की सरयू नदी हो, चाहे घाघरा हो, आज ये सब नदियां खतरे के निशान से एक मीटर, कोई डेढ़ मीटर ऊपर बह रही हैं, जिससे लाखों जनसंख्या प्रभावित हुई है। इससे एक तरफ फसल का भी नुकसान हो रहा है, चूंकि किसान अपनी मेहनत से, परिश्रम से और अपनी कमाई से... (व्यवधान)

SHRIMATI BOTCHA JHANSI LAKSHMI (VIZIANAGARAM): The situation is same in Andhra Pradesh.

SHRI JAGDAMBIKA PAL : My sister is saying that Andhra Pradesh is also affected.

MR. CHAIRMAN: You may just tell what you want from the Government.

श्री जगदम्बिका पाल : हम यह चाहते हैं कि निश्चित तौर पर राहत कार्य शुरू किए जाएं। मैं चाहता हूं कि कुछ सेंट्रल फाइनेंस की भी मदद हो। जो बाढ़ से नुकसान हुआ है, उनकी क्षतिपूर्ति हो या रिहैबिलिटेशन का काम हो। उनके घर उजड़ गए हैं, क्योंकि वहां कटान हो रही है। मैं आपके माध्यम से कहना चाहता हूं कि आज घाघरा में, सरयू में, बूढ़ी राप्ती जो सिद्धार्थ नगर में है, उन नदियों में बूढ़ी राप्ती के कई जगहों



पर जैसे गणमौर में है, लोटन में है, डागापुर में है, आदि गांवों में जिस तरह से कटान हो रही है, उससे आधे-आधे गांव नदी में विलीन हो गए हैं। अब स्वाभाविक है कि उनके पास आज न रहने की जगह है, अनाज की बात तो अलग है, आज उनके घर भी नदी की उस धारा में विलीन हो चुके हैं। उनके समक्ष बहुत बड़ी समस्या है। यह जीडीपी को भी प्रभावित करेगा। कम से कम जो आज अनुमान है, एग्रीकल्चर रिपोर्ट के अनुसार इस बार सूखे और बाढ़ की स्थिति के कारण 2.8 परसेंट तक इसको प्रभावित करेगा और कृषि उत्पादन को भी प्रभावित करेगा। यह सबकी चिंता है।

आज उत्तर प्रदेश में मेरे तमाम साथी हैं जो इस बार सदन के सदस्य हैं, वे सब इस पर सहमति व्यक्त करेंगे कि जो पूर्वी उत्तर प्रदेश के जनपद हैं, जिनके बारे में महत्वपूर्ण ढंग से मैं कहना चाहता हूं कि सिद्धार्थ नगर है, सिद्धार्थ नगर की आधी से ज्यादा आबादी बाढ़ से प्रभावित हो चुकी है, जिसमें राप्ती है, बूढ़ी राप्ती है और हमारी दूसरी नदियां हैं। आखिरी बात कहकर मैं कंकल्यूड करूंगा। ... (व्यवधान)

MR. CHAIRMAN: What do you want? You are speaking for the last five minutes. Nothing will go in record.

*(Interruptions) ... **

MR. CHAIRMAN: Shri P.L. Punia and Shrimati Botcha Jhansi Lakshmi may be allowed to associate themselves with the matter raised by Shri Jagdambika Pal.

श्री रामकिशुन (चन्दौली): सभापति जी, पूरे देश की गंभीर समस्या की ओर आपका ध्यान दिलाना चाहता हूं। पूरे देश में बाढ़ और सूखे से किसान परेशान हैं। उत्तर प्रदेश के विभिन्न जनपदों में दूसरे प्रांतों में हुयी भारी वर्षा से बाढ़ आयी। इसी तरह से सूखे से प्रांत के कई जनपद प्रभावित हैं। इस पर उत्तर प्रदेश में हमारी विद्युत उत्पादन की जो परियोजनायें हैं, जहां कोयले की कमी के चलते उत्पादन नहीं हो पा रहा है, जो कोयला आबंटन उनको होना चाहिए, जो निश्चित मात्रा में उनको आबंटन होना चाहिए, उसके अनुसार भारत सरकार कोयला उपलब्ध नहीं कर पा रही है, जिससे बिजली का उत्पादन भी घट रहा है। जहां उत्तर प्रदेश के विभिन्न जिलों में सूखा पड़ा है, खासतौर से पूर्वी उत्तर प्रदेश के जनपद चन्दौली और बनारस के आसपास के जो जिले हैं, उनको बिजली भी इसलिए नहीं मिल पा रही है कि उत्तर प्रदेश सरकार की जो तापीय परियोजनायें हैं, उनको जो केंद्रीय आबंटन का कोयला है, उनके कोटे का कोयला उनको नहीं मिल पा रहा है, जिससे उत्तर प्रदेश में विद्युत उत्पादन भी कम हो रहा है।

दूसरी बात कहना चाहूंगा कि भारत सरकार का उत्तर प्रदेश के लिए कोयले का केंद्रीय कोटा निर्धारित है। मैं आपके माध्यम से सरकार से मांग करता हूं कि पूर्वी उत्तर प्रदेश और उत्तर प्रदेश में बड़े

* Not recorded.

पैमाने पर खेती होती है, पूरा प्रदेश खेती पर निर्भर है, एक तरफ बाढ़ और सूखा है और दूसरी तरफ बिजली की भारी किल्लत है। उससे किसानों की सिंचाई के लिए जो ट्यूबवेल हैं, जो लिफ्ट कैनल हैं, उनको बिजली नहीं मिल पा रही है। केंद्र सरकार भी उनको अलग से विशेष बिजली देने का प्रावधान नहीं कर पा रही है। आपके माध्यम से मैं सरकार से मांग करता हूँ कि उत्तर प्रदेश को केंद्र के कोटे से विशेष रूप से अतिरिक्त बिजली देने का काम करें। हाई कोर्ट ने भी कहा है कि उत्तर प्रदेश को बिजली दी जाए। इसलिए मैं कहना चाहता हूँ कि एक तरफ तो केंद्र सरकार की ओर से जो आबंटित कोयले का कोटा है, वह पूरी मात्रा में, निर्धारित मात्रा में उत्तर प्रदेश की तापीय परियोजनाओं को नहीं मिल पा रहा है, दूसरी तरफ जो केंद्रीय बिजली उसको मिलनी चाहिए, वह भी उसे नहीं मिल रही है।

इसलिए मैं आपके माध्यम से मांग करता हूँ कि उत्तर प्रदेश को अतिरिक्त बिजली दी जाए, ताकि किसानों को सिंचाई के संसाधनों के लिए बिजली उपलब्ध करायी जा सके।

MR. CHAIRMAN: Shri P.L. Punia may be allowed to associate himself with the matter raised by Shri Ramkishun.

SHRI KABINDRA PURKAYASTHA (SILCHAR): I would like to bring the attention of the Government to the matter relating to the murder of Pritam Bhattacharjee in Bihar last month. He was a student from Assam.

Late Shri Pritam Bhattacharjee had started his journey from Guwahati to Delhi in Avadh Assam Express on 8th July, 2012. On 9th July, 2012, the train reached Naugachia station which is under Bhagalpur District of Bihar. Some anti-social elements snatched his bag containing valuable things like his documents, laptop, etc. Late Pritam followed them unsuccessfully and then he lodged a complaint at Naugachia station.



However, as per the information, they did not take interest. In the meantime, the train left the Station and he was left stranded at the Station. After that, he was missing and his mobile was switched off. All possible efforts were made for his rescue but in vain. His dead body was found on 15th July, 2012, by the side of a railway line near Bhagalpur. Pritam was an M.Sc. and he was brilliant in all respects who had the intention to serve his motherland as a scientist. This is not the first time that such a heinous crime has happened in Naugachia.

MR. CHAIRMAN : This is a matter concerning an individual. You can file a case with the police.

SHRI KABINDRA PURKAYASTHA: Sir, this is a very important matter. These things happen all the time in this area. Due to these anti-social people, the passengers feel insecure. Anybody would feel that such murders of brilliant and dedicated young men should be investigated properly in the interest of the nation and such a lawlessness should be enquired into.

This incident took place during the period from 9th July to 14th July, 2012. This incident of kidnapping forced me to believe that a faction of the police is tied up with the criminals. Even the criminal-politician nexus cannot be ruled out. The role of the State Police is disheartening and they were not at all serious with the job. They do not have the professional skill necessary for discovering such mysteries and for arresting the real culprits. As such, the hope of getting justice for Pritam, if the case stays with the State Police, seems to be very minimal.

I therefore, strongly demand from the Government that this serious case be handed over to the CBI for an inquiry. They can come out with concrete outcome so that the culprit can be apprehended and punished as per law. I hope that such heinous crimes should not remain unheard, un-inquired and unpunished.

SHRI MOHAMMED E.T. BASHEER (PONNANI): Sir, I wish to draw the attention of the Government to the issue arising out of the exorbitant rates being charged by the Air India between Kerala and Gulf sector. It is quite unfortunate

that Air India is now charging unbelievable ticket rates between Kerala and Gulf sector. We all know that 1.5 million Keralites are working in the Gulf countries and out of this, 80 per cent of the employees are working in the lower salaried group. Now this is the opportunity for them to visit their country as Ramzan is there and Onam is also coming. This is the time for them to come to their home land to celebrate these festivals with their families. You will not believe that the Malayalees are forced to cancel their trips because ticket charges are not at all affordable. I would like to say with all the politeness that Air India is doing a cruel play with the poor passengers. I am sorry to say that the Air India is recklessly squeezing the poor passengers of Kerala. We have to interfere. I have got all the respect for the Ministry of Civil Aviation and the Government as they are pouring in a lot of money to save Air India. But it is like a bottomless pit and nobody knows where this money is going. They are exploiting the Malayalees in all the ways.

This morning I had checked the rates charged by Air India. On an average, it is Rs.14000 from Kerala to Gulf. The other charges are: Calicut-Riyadh – Rs.21,300; Riyadh-Calicut – Rs.23,562; Calicut-Dubai – Rs.38,953; Abu Dhabi – Calicut – Rs.34,727; and Calicut-Dhamam – Rs.30,727. These are the charges. Nobody can believe them. Why should we allow a national carrier to exploit our Indian people who are working abroad? With all the humbleness, I would request the Government of India to interfere in that. Similar is the position with Haj flight. This time, the charge for the Haj flight is on record as it is the highest in the history of Air India. Sir, this kind of things should not be allowed to continue as it is.

I humbly request the Government of India, through you, to interfere in this matter and bring an end to this cruel fare of Air India.

MR. CHAIRMAN : Shri S.S. Ramasubbu may be allowed to associate with the matter raised by Shri Mohammed E.T. Basheer.

श्री गणेश सिंह (सतना): सभापति महोदय, मैं सबसे पहले आपका धन्यवाद करता हूँ। मैं आपके माध्यम से भारत सरकार के खाद्य एवं आपूर्ति मंत्री जी का ध्यान मध्य प्रदेश के साथ-साथ उत्तर भारत के सभी राज्यों में जहां आटा मिलें हैं। वे बंद होने के कगार पर आ गई हैं, उस ओर आकर्षित कराना चाहता हूँ। मध्य प्रदेश, हरियाणा, उत्तर प्रदेश, पंजाब, चंडीगढ़, राजस्थान और उत्तराखंड वे राज्य हैं जहां सर्वाधिक गेहूं का उत्पादन होता है और इन्हीं राज्यों में सर्वाधिक फ्लोर मिलें लगी हुई हैं। बड़ी संख्या में लोगों ने बैंक से लोन लेकर इन्हें लगाया है। अभी भारत सरकार के खाद्य मंत्रालय ने एक निर्णय लेने का काम शुरू किया है कि हम अब पूरे देश के सभी राज्यों को 1170 रुपये प्रति क्विंटल के हिसाब से गेहूं बेचेंगे। जो गेहूं के उत्पादक राज्य हैं, जहां सर्वाधिक फ्लोर मिलें लगी हुई हैं, उन्हें पहले रियायत दर पर गेहूं मिलता था और वे उससे आटा बनाकर मार्केट को देते थे। जब फ्लैट रेट हो जाएगा तो यह उन राज्यों के लिए ठीक है जहां गेहूं का उत्पादन नहीं हो रहा है। लेकिन जो राज्य गेहूं के उत्पादन का काम कर रहे हैं, अगर उन छोटे उद्योगों को रियायती दर पर गेहूं उपलब्ध नहीं करवाएंगे तो उनका भारी नुकसान होगा।

मुझे मध्य प्रदेश की फ्लोर मिल की एक एसोसिएशन मिली थी। उन्होंने कहा कि अगर भारत सरकार इस पर पुनर्विचार नहीं करेगी तो हमने जो करोड़ों रुपये कर्ज लेकर इस उद्योग में लगाए हैं, वह बंद हो जाएगा। मेरी आपके माध्यम से भारत सरकार से अपील है कि वह इस निर्णय पर पुनर्विचार करे और रियायती दर पर ऐसी फ्लोर मिलों को गेहूं उपलब्ध करवाने का काम करे।

श्री मनीष तिवारी (लुधियाना): सभापति महोदय, बारिश की कमी की वजह से भारत के कई प्रदेशों में सूखे की परिस्थिति बनी हुई है। केन्द्र सरकार ने कई प्रदेशों को राहत देने की योजना बनाई है और कई को राहत पहुंचाई भी है। लेकिन मैं आपके माध्यम से सरकार का ध्यान विशेष तौर से पंजाब की ओर आकर्षित करना चाहता हूँ क्योंकि भारत की खाद्यान्न आपूर्ति में पंजाब की एक बहुत बड़ी भूमिका रही है। पंजाब में किसान की परिस्थिति बहुत ही गंभीर है क्योंकि बिजली नहीं आ रही है, बारिश बहुत कम हुई है। इसकी वजह से डीजल के पम्प सैट को इस्तेमाल करके वहां खेती-बाड़ी का काम चल रहा है। इसकी वजह से जिसे हम जोने की फसल कहते हैं, उसके ऊपर किसान का खर्च बहुत ज्यादा हुआ है। अगले कुछ दिनों में केन्द्र सरकार की तरफ से, हमें जो जानकारी मिली है, शायद कृषि मंत्री भी पंजाब जा रहे हैं। मैं आपके माध्यम से सरकार से यह अनुरोध करना चाहता हूँ कि वर्ष 2009 में जब सूखे की परिस्थिति बनी थी, तब पंजाब सरकार को 800 करोड़ रुपये केन्द्र सरकार ने दिए थे। वे 800 करोड़ रुपये पंजाब सरकार को पहुंच गए लेकिन आगे किसानों में नहीं बंटे। इसकी वजह से वहां बहुत एजिटेशन हुआ और उसके बाद 50-50, 100-100 रुपये के चैक किसानों को बांटे गए। मैं आपसे अनुरोध करना चाहता हूँ कि केन्द्र सरकार पंजाब

के मुतल्लक जो भी फैसला करे, मैं मांग करता हूँ कि पंजाब के किसानों को राहत देनी चाहिए। राज्य सरकार ने 2800 करोड़ रुपये की मांग की है। अगर 2800 करोड़ रुपये से ज्यादा भी देना बनता है तो वह भी दिया जाना चाहिए। लेकिन इसके साथ-साथ यह जरूर निश्चित करना चाहिए कि जो पैसा केन्द्र सरकार से राज्य सरकार को जाता है, खासकर किसानों को मुआवजा देने के लिए, वह पैसा किसानों तक पहुंचे और इसके लिए यह बहुत जरूरी है कि इस बार जब मुआवजा बांटा जाए तो वह एफसीआई के माध्यम से बांटा जाए जिससे वह पैसा जो केन्द्र सरकार से जा रहा है, उन किसानों के पास पहुंचे जिनको इनकी जरूरत है।

सभापति महोदय : श्री पी.एल. पुनिया अपने आपको श्री मनीष तिवारी के विषय के साथ सम्बद्ध करते हैं।

श्री नारनभाई कछाड़िया (अमरेली): सभापति महोदय, मैं आपके माध्यम से माननीय मंत्री महोदय का ध्यान गुजरात हाई कोर्ट में गुजराती भाषा के प्रयोग की ओर आकर्षित करना चाहता हूँ। मैं आपके संज्ञान में लाना चाहता हूँ कि गुजराती भाषा के प्रयोग के प्रस्ताव को गुजरात कैबिनेट द्वारा दिनांक 23 मार्च, 2011 को सर्वसम्मति से पारित कर माननीय राज्यपाल महोदय की संस्तुति हेतु प्रेषित किया जा चुका है। माननीय राज्यपाल महोदय ने दिनांक 9 मई, 2011 को उपरोक्त प्रस्ताव पर राष्ट्रपति की संस्तुति के पूर्व भारत सरकार को आवश्यक कार्रवाई हेतु अग्रेसित कर दिया है।

महोदय, मैं आपके संज्ञान में लाना चाहूंगा कि बिहार, मध्य प्रदेश, उत्तर प्रदेश तथा राजस्थान राज्यों द्वारा अपने-अपने राज्यों की उच्च न्यायालयों में हिन्दी के अधिकारिक प्रयोग हेतु आवश्यक अनुमोदन प्राप्त किया गया है। इसी प्रकार यदि गुजराती भाषा को गुजरात उच्च न्यायालय में अधिकारिक प्रयोग हेतु आवश्यक संस्तुति प्राप्त हो जाती, तो इससे गुजरात के उच्च न्यायालय की न्यायिक कार्यवाही में अधिक से अधिक लोगों की सक्रिय भागीदारी बढ़ सकेगी, क्योंकि इससे गुजराती भाषा को आम बोलचाल के तौर पर प्रयोग में लाने वाले लाखों लोगों को न्यायिक प्रक्रिया की जानकारी की समझ हो सकेगी तथा वह अपनी समस्याओं के निस्तारण हेतु अपनी राजकीय, स्थानीय भाषा में अपनी समस्याओं को प्रभावशाली ढंग में न्यायालय में प्रस्तुत कर सकेंगे।

महोदय, दिनांक 3.5.2012 को गुजरात के सभी सांसदों ने माननीय केन्द्रीय गृह मंत्री से मुलाकात की। इस मुलाकात में गुजरात के माननीय गृह मंत्री जी ने यह चर्चा भी की थी कि गुजराती मातृभाषा को एक राजकीय भाषा के रूप में दर्जा दिया जाये और सभी कार्यों में गुजरात उच्च न्यायालय के माध्यम से कानूनी कार्यवाही तथा पत्र व्यवहार एवं न्याय संबंधी सभी कार्य गुजराती भाषा में हो, ऐसा निवेदन किया था।

महोदय, गुजरात सरकार ने 23.3.2011 को उच्च न्यायालय में गुजराती भाषा का प्रयोग करने के लिए गुजरात विधान सभा में सर्वसम्मति से एक संकल्प पारित किया और भारतीय संविधान के 348वें अनुच्छेद के अंतर्गत सभी पत्र व्यवहार गुजराती में किये जायेंगे। गुजरात के महामहिम राज्यपाल के सचिवालय द्वारा ...(व्यवधान)

MR. CHAIRMAN : It is not necessary for you to read whatever is there.

... *(Interruptions)*

श्री नारनभाई कछाड़िया : दिनांक 13.5.2011 को यह प्रतिवेदन गृह मंत्रालय, भारत सरकार को भेजा गया। ...(व्यवधान)

MR. CHAIRMAN: Nothing will go on record.

(Interruptions) ... *

MR. CHAIRMAN: That would not be allowed. The Resolution passed there cannot be allowed to be read here. That cannot be allowed.

(Interruptions)

MR. CHAIRMAN: Nothing will go on record.

(Interruptions) ... *

श्री हर्ष वर्धन (महाराजगंज, उ.प्र.): माननीय सभापति जी, मैं आपका आभार व्यक्त करता हूँ कि आपने मुझे बोलने का समय दिया। ...(व्यवधान) मैं आपके माध्यम से सरकार का ध्यान एक अत्यंत विकट समस्या की तरफ उठाना चाहता हूँ। अमेरिका में वाशिंगटन स्थित एक जूता बनाने वाली कम्पनी ने पिछले माह अपना उत्पाद जूता बाजार में उतारा, जिस पर बौद्ध धर्म का चित्रण है। विश्व भर में बौद्ध धर्म के जो अनुयायी हैं, उनके लिए यह घोर अपमान का विषय है। भारत में बौद्ध धर्म का प्रादुर्भाव 2600 साल पहले हुआ था। इसी स्थान से जिस धर्म का प्रादुर्भाव हुआ, उसे अमेरिका की एक जूता बनाने वाली कम्पनी, उस बौद्ध भगवान को जिसके करोड़ों अनुयायी आज विश्व भर में फैले हुए हैं, उनकी धार्मिक भावनाओं पर जो आघात पहुंचा रही है, यह अत्यंत विचारणीय विषय है। इससे बौद्ध धर्म के हितों की रक्षा होनी चाहिए। विश्व भर के बौद्ध धर्मावलंबियों का केन्द्र बिन्दु यहीं पर है। बौद्ध का जन्म स्थान, बौद्ध का निर्वाण स्थल, जहां पर बौद्ध भगवान ने दीक्षा दी, जहां से उन्होंने ज्ञान प्राप्त किया, वह सब भारत में स्थित है।

सभापति महोदय, मैं आपके माध्यम से भारत सरकार से मांग करता हूँ कि वह अमरीका से इस संबंध में अपना विरोध प्रकट करते हुए यह भी सुनिश्चित करे कि भविष्य में कभी इस तरह की घटनाओं की

* Not recorded.

पुनरावृत्ति न हो। हमारा देश धर्म निरपेक्ष राष्ट्र है। यहां पर जो धर्म हैं और उनके जो भगवान हैं, उन्हें लोग मानते हैं। उनकी पुनरावृत्ति फिर कहीं न हो, यही मेरा आपसे कहना है।

सभापति महोदय : श्री पी.एल. पुनिया अपने आपको श्री हर्ष वर्धन द्वारा उठाये गये विषय के साथ संबद्ध करते हैं।

SHRI NARHARI MAHATO (PURULIA): Mr. Chairman, thank you for allowing me to raise an important matter relating to my parliamentary constituency, Purulia, West Bengal. This important matter was raised by me more than two or three times in this august House. This important matter is about the railway double line from Kotshila to Purulia.

Sir from Purulia, the district headquarters of my parliamentary constituency to Ranchi, the capital town of Jharkhand is nearly 122 kilometres of distance. About 88 kilometres from Ranchi to Kotshila is a double-line section and remaining 34 kilometres from Kotshila Railway Junction to Purulia till today has not been double-lined. That area is known as 'Jungle Mahal'. It was affected by Maoist activities. The students of that area go to Ranchi for education. If this line is converted into double-line; then the students, the workers, the unorganized sector labourers and peasants will be benefited while going to Ranchi, Bokaro, Durgapur and Jamshedpur.

Sir, I had raised this important issue in this august House to the notice of the hon. Minister of Railways. But till today it has not been done.

Sir, today is the first day of the Monsoon Session. It is a very important issue in my parliamentary constituency. So, my humble submission to the hon. Minister through you Sir is for making of double-line from Kotshila to Purulia which is only 34 kilometres. It will be beneficial to the people, students, youths, peasants and unorganized labourers of this country.

प्रो. रामशंकर (आगरा): सभापति महोदय, मेरे आगरा लोक सभा क्षेत्र में एक जलेसर तहसील है, जहां पर यातायात के साधन तो हैं, लेकिन वहां जो एक ट्रेन चलाई जा रही है, वह केवल टुंडला से जलेसर होकर एटा तक जाती है। मैं आपके माध्यम से माननीय रेलमंत्री जी से निवेदन करूंगा कि जो ट्रेन टुंडला से एटा

तक चलाई जा रही है, मैं इसके बारे में कई बार पत्र लिखा चुका हूँ, उसे आगरा से टुंडला और टुंडला से जलेसर होकर एटा तक चलाया जाए, क्योंकि जलेसर में बर्ड सैंक्चुअरी - पटना पक्षी विहार है, जहां पर दुनियाभर के पक्षी आते हैं और बहुत बड़ी संख्या में टूरिस्ट्स वहां जाते हैं। दुर्भाग्य से वहां कोई बस नहीं जाती है और केवल एक पैसेंजर ट्रेन जाती है, वह टुंडला से जाती है जिसके कारण आगरा से जाने वाले पर्यटक वहां पर नहीं पहुंच पाते हैं। जलेसर इसलिए भी प्रसिद्ध है कि वहां पर घण्टे, घण्टियां और घुंघरू बनते हैं, जिसके कारण देशभर के व्यापारी वहां जाते हैं।

मैं आपके माध्यम से रेलमंत्री जी का ध्यान आकर्षित करना चाहता हूँ कि आगरा से दो पैसेंजर ट्रेन्स आगरा से टुंडला और टुंडला से जलेसर तक चलाई जाएं जिससे वहां टूरिस्ट्स की संख्या बढ़ सके, वे पटना पक्षी विहार देख सकें और व्यापारी वहां पर आराम से आ-जा सकें जिससे सरकार को राजस्व का लाभ हो। यही मेरा आपके माध्यम से आग्रह है।

श्री देवजी एम. पटेल (जालौर): सभापति महोदय, आज मेरे साथियों ने भी सूखे और बाढ़ पर चिंता जताई, मैं भी उसी विषय पर बोलने के लिए खड़ा हुआ हूँ। पूरे भारत में यह समस्या है और राजस्थान में सबसे भारी समस्या सूखे की है। मेरे दोनो जिले - जालौर और सिरोही, जिनको मैंने पिछली बार भी बताया था कि डार्क जोन घोषित कर दिया है। आज हम सूखे की ऐसी मार झेल रहे हैं कि वहां बारिश नहीं हुई है। पिछली बार जब रबी की फसल हुई थी, हमें अधिकारियों ने धोखा दिया था, हमें राज्य सरकार की तरफ से भी धोखा मिला था क्योंकि रबी की फसल के समय ओलावृष्टि से लगभग 80 से 90 प्रतिशत खराबी हुई थी। तब अधिकारियों ने हमें आश्वासन दिया था कि आपके किसानों को लाभ देंगे, मुआवजा देंगे, लेकिन बाद में अधिकारियों द्वारा 35 से 40 प्रतिशत करने के कारण हमारे किसानों को कोई मुआवजा नहीं दिया गया। इस बार भी हम सूखे की मार झेल रहे हैं। राज्य सरकार ने पांच जिले सूखाग्रस्त घोषित किए हैं, लेकिन हमारे जिले को उनमें शामिल नहीं किया है। मैं निवेदन करना चाहता हूँ कि मेरे क्षेत्र के किसानों को अब की बार जो उन्होंने फसल की बुवाई की है, जो उस पर खर्चा हुआ है और अकाल के कारण जो नुकसान हो रहा है, उसकी भरपाई के लिए राज्य सरकार को स्पष्ट निर्देश दिए जाएं। इसके साथ ही केन्द्र भी इंटरफियर करके किसानों को मुआवजा दे, ताकि वहां के किसान अपना जीवन बच सके। हमारे यहां पानी की समस्या काफी है और आहोर, जालौर तो ऐसे गांव हैं, जहां पानी की एक बूंद तक नहीं है। मैं आपके माध्यम से सरकार से निवेदन करता हूँ कि वह इस समस्या को निपटाने के लिए तुरंत कदम उठाए और उस एरिया के लिए विशेष पैकेज दे।

MR. CHAIRMAN: Shri R.K. Singh Patel. This subject is a State subject. If you want the establishment of any Central University, it is all right. But you are asking

for the State Universities. How will it be taken up here? Only the State Assembly has to discuss it, not here.

श्री आर.के.सिंह पटेल (बांदा): मैं संक्षेप में अपनी बात रखूंगा।

MR. CHAIRMAN: This subject is not related to the Centre. Why are you raising this subject here? Please listen to me. The subject is about the establishment of State Universities in Uttar Pradesh. If it is the establishment of State Universities, it is the subject of the State and not that of Parliament. If it is the establishment of a Central University, it is all right. You can tell about it.

श्री आर.के. सिंह पटेल : मैं केन्द्रीय विश्वविद्यालय बनाने की मांग रखना चाहता हूं। हमारे यहां उच्च शिक्षा ग्रहण करने के लिए इंटरकालेज से जो छात्र-छात्राएं पढ़कर आगे जाना चाहती हैं, उन्हें डिग्री कालेज और विश्वविद्यालयों में दाखिला नहीं मिल रहा है, जबकि आजकल दाखिलों का दौर चल रहा है। हमारा क्षेत्र, जहां से मैं चुनकर आता हूं, एक पिछड़ा हुआ इलाका है। उस बुंदेलखंड में चित्रकूट मंडल में एक भी विश्वविद्यालय नहीं है। उत्तर प्रदेश में 19 मंडल हैं और 14 विश्वविद्यालय हैं। मेरी सरकार से मांग है कि कम से कम एक मंडल या एक कमीशनरी में एक विश्वविद्यालय की स्थापना होनी चाहिए और चित्रकूट मंडल में एक केन्द्रीय विश्वविद्यालय की स्थापना हो। इससे जो छात्र-छात्राएं दाखिला नहीं ले पाती हैं, हमारा बुंदेलखंड जो सुदूर अंचल तक फैला हुआ है, वहां पर एक केन्द्रीय विश्वविद्यालय होने से उन्हें दाखिला लेने में आसानी होगी, ऐसी मैं केन्द्र सरकार से मांग करता हूं।

श्री पन्ना लाल पुनिया (बाराबंकी): सभापति जी, मैं आपका आभारी हूं कि आपने मुझे एक महत्वपूर्ण विषय पर अपनी बात रखने का मौका दिया। भारत सरकार द्वारा 1973 में हज सब्सिडी देने का निर्णय लिया गया था। यह हज सब्सिडी समुद्री जहाज और हवाईजहाज के किराए में अंतर के बराबर धनराशि होती थी। वर्तमान में यह सब्सिडी औसतन प्रति यात्री 70,000 रुपए की है। मुख्यतः यह हवाई यात्रा का खर्चा है, जो एयर इंडिया को जाता है। सन् 2005 से 2010 के बीच यह खर्चा 2891.77 करोड़ रुपए हुआ, जिसके माध्यम से 6,40,792 हज यात्री लाभान्वित हुए। मुझे बताया गया है कि हवाई यात्रा के लिए टिकट की दरें अगर ओपन टेंडरिंग द्वारा निर्धारित की जाएं तो यह खर्चा वर्तमान के करीब एक तिहाई रह जाएगा। वास्तव में हज सब्सिडी हज यात्रियों को नहीं, बल्कि यह मनमाने तरीके से निर्धारित किराए की राशि एयर इंडिया को सब्सिडी के रूप में जाती है। अनावश्यक रूप से बदनामी हज यात्रियों की होती है। अतः मेरा यह प्रस्ताव है कि भविष्य में हज यात्रियों को भेजने के लिए निजी हवाई यात्रा कम्पनीज से भी ओपन टेंडर के माध्यम से टिकट दरें मंगाई जाएं, ताकि हज यात्रा के लिए जारी सब्सिडी में अपने आप कमी आ जाएगी।

श्री सतपाल महाराज (गढ़वाल): सभापति जी, मैं आपका ध्यान उत्तराखंड की वेदना की तरफ आकृष्ट कराना चाहता हूं। आजकल देवभूमि उत्तराखंड अतिभौतिक ताप और अतिदैविक ताप से पीड़ित है। पहले तो वहां सूखा पड़ा हुआ था। मैं केन्द्र सरकार से मांग करता हूं कि सूखा राहत उत्तराखंड को प्राप्त होनी चाहिए। लेकिन विगत दस दिनों से वहां पर बहुत ज्यादा वर्षा हो रही है और बादल फटने की घटनाएं भी हो चुकी हैं, जिससे वहां पर काफी नुकसान और क्षति हुई है। उत्तर काशी, चमौली और रुद्रप्रयाग जिलों में अब तक 862 सड़कें बह गई हैं। 184 पेयजल योजनाएं क्षतिग्रस्त हो गयी हैं, 105 मकान व होटल जमीनदोड़ हो चुके हैं, 14 मोटरमार्ग व पुल बह गये हैं। गंगोत्री राजमार्ग 500 मीटर पूरा बह गया है, 40 लोग उत्तरकाशी में और दो लोग कर्णप्रयाग के अपर बाजार में बह गये हैं, वहां पर प्रकृति का कहर है। बद्रीनाथ, श्री केदारनाथ, गंगोत्री, जमनोत्री एवं श्री हेमकुंड साहब की यात्रा करने वाले हजारों यात्री रास्ते में फंसे हुए हैं। खाने-पीने की चीजें, छोटे बच्चों के लिए दूध आदि की समस्या पैदा हो गयी है, खाद्यान्न एवं गैस की कमी हो गयी है। मैं सरकार को धन्यवाद देना चाहूंगा कि अभी हमारे प्रधान मंत्री जी ने 150 करोड़ रुपये की राशि दी है और मिलिट्री से आग्रह किया है कि वहां पर जो यात्री फंसे हुए हैं उन्हें वहां से निकाला जाए। मैं सरकार से आपके माध्यम से प्रार्थना करता हूं कि सरकार वहां पर कैरोसीन ऑयल की जो किल्लत हो रही है, बीपीएल और एपीएल खाद्यान्न की जो कमी हो गयी है, उसकी पूर्ति करे और वहां के लोगों का विस्थापन करे।

SHRI KODIKKUNNIL SURESH (MAVELIKKARA): Thank you, Mr. Chairman, Sir. I would like to bring to the notice of the Union Government a very important matter affecting thousands of students, particularly the students from my State Kerala. In August 2011, the Indian Banks Association has revised model education loan scheme. The Indian Banks Association and all its associate banks, in order to extend education loan to students getting management seats, were also directed that before deciding the quantum of education loan the employment potential of the student should be assessed. It made clear to the associate banks that merit will be the sole criteria for the education. Sir, all students of Southern States, i.e. Kerala, Tamil Nadu, Andhra Pradesh, Karnataka, particularly the nursing students, will be adversely affected.

Earlier there was no quota, neither management quota nor merit quota. Whoever applied for education loan, the banks gave them the education loan. The

Reserve Bank of India, the Government of India, Ministry of Finance also gave a direction to the Banks. Now the Indian Banks Association has violated the Government of India's direction, the Reserve Bank of India's direction to stop the loan for management seats. This is affecting Tamil Nadu, Kerala and other States.

Therefore, I would like to request the hon. Government that the Ministry of Finance to come forward and give a specific instruction to the Indian Banks Association to withdraw their decision. Otherwise, the future of the thousands of students is in trouble.

SHRI R. THAMARAISELVAN (DHARMAPURI): Sir, I associate with the matter raised by Shri Kodikkunnil Suresh.

MR. CHAIRMAN : Whatever you want you can say now. Do not associate.

SHRI R. THAMARAISELVAN : Thank you, Chairman, Sir, I would like to draw the attention of the Government, through you that an initiative was taken by the DRDO last year to set up a Defence Research Centre in my Parliamentary constituency, Dharmapuri. For this purpose, the State Government of Tamil Nadu had identified the lands for allotment to Defence Research and Development Organisation. A team of DRDO has also inspected the site at Dharmapuri on 25.9.2010 and land measuring 817.56 acres of Government land and 11.76 acres of private land have been selected for this purpose at Nekkunthi Village, Dharmapuri taluk and district.

Sir, Dharmapuri is industrially a most backward area in the State of Tamil Nadu. This initiative was a golden opportunity to get an employment for nearly 15,000 people of this district. The State Government and the District Administration had also provided all the details required by the DRDO to set up the Research Centre at Dharmapuri. However, the DRDO is waiting for the Government's sanction to accelerate the pace of setting up this important project.

Therefore, I would like to urge upon the hon. Defence Minister to direct the authorities concerned to forthwith grant approval for setting up of the above

Research Centre of the DRDO at Dharmapuri so that people of this industrially backward district can get employment.

MR. CHAIRMAN: The House stands adjourned to meet tomorrow, the 9th August, 2012 at 11 a.m.

18.50 hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Thursday, August 9, 2012 / Sravana 18, 1934 (Saka).*
